

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL, PRINCIPAL BENCH, DELHI**

**O.A. No. 599/2025**

**IN THE MATTER OF:**

Netar Singh and others

..... .. Applicants

**VERSUS**

State of Himachal Pradesh and others

..... Respondents

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Dated: 03.02.2026

Place: Mandi

Through Counsel

Vaibhav Srivastava (Advocate)

**Report of the Joint Committee of the Joint Committee in Compliance to Hon'ble NGT's order dated 04.12.2025, passed in O.A no. 599/2025 titled as Netar Singh & Ors Vs. State of H.P & Others.**

**1. Background and the orders of the National Green Tribunal:**

The matter pertains to a letter petition of the applicant sent by *Sh. Netar Singh and others*, which has been registered as original application by Hon'ble National Green Tribunal. The grievances of the applicant are regarding "Illegal operations of the M/s Mahalakshmi Stone Crusher Vill. Biar, Tehsil. Sadar Distt. Mandi without Mining lease and causing damage to the water sources, local roads and other related issues."

The following directions were issued by Hon'ble National Green Tribunal (NGT) vide order dated 04.12.2025(Copy enclosed [Annexure R-I](#)):

**Para 7:** *"In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Central Pollution Control Board (CPCB), HPPCB and District Magistrate, Mandi and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and submit its report within one month. The HPPCB will be the nodal agency for coordination and compliance."*

**2. Compliance of the Orders of Hon'ble National Green Tribunal:**

*2.1. Constitution of Joint Committee In compliance of directions of Hon'ble National Green Tribunal a joint committee comprising of the following members was constituted:*

- i. Dr. Narender Sharma, Scientist 'F & Regional Director, Central Pollution Control Board (CPCB, Regional Directorate Chandigarh (Member nominated by CPCB);

ii. Sh. Jitender Chandel HAS, Sub Divisional Officer (C), Sadar, Tehsil. Sadar, Distt. Mandi (Member nominated by Deputy Commissioner, Mandi);

iii. Er. Vinay Kumar, Regional Officer, HP State Pollution Control Board, Regional Office, Mandi (Nodal Officer nominated by HPPCB).

## **2.2. Mandate of the Joint committee as directed by Hon'ble NGT (PB):**

*The Joint Committee was directed by Hon'ble NGT to undertake the following activities:*

- i. *Meet within two weeks and*
- ii. *Undertake Visit to the site;*
- iii. *Look into the grievances of the applicant.*
- iv. *Associate the applicant and representatives of the concerned project proponents*
- v. *Verify the factual position and take appropriate remedial action by following due course of law and submit report within one month.*

## **2.3 Site visit of the Joint Committee: -**

The site visit was undertaken by the Joint Committee on 30-12-2025, the date communicated by Nodal Officer vide Letter no. PCB/RO Mandi (34)/O.A. No. 565/2025- 2551-57, dated 09.12.2025 ([Annexure-R2](#)). The Inspection Schedule was also communicated to the Complainant and the Proprietor of the Stone Crusher, with a request to associate in the inspection. The complainant Sh. Netar Thakur and Sh. Rajesh Chandel, GPA of Smt. Lachmi Devi (Prop.) Mahalakshmi Stone Crusher was present during the Joint Inspection. The Mining Officer, Mandi was also present during the inspection. The attendance sheet is attached as [Annexure R-3](#).

## **2.4 Findings of the Joint Committee**

### **2.4.1 Operational Status and the Environmental Compliance including guidelines of the CPCB/SPCB:**

- i. During the visit, the stone crusher was found non-operational despite the fact the intimation of the visit was given well in advance to the owner of the stone crusher by the nodal agency.
- ii. The Unit has obtained approval of Mining Plan issued by Geologist Zone-IV letter dated 28.09.2025 (valid up to 27.09.2030. (Copy enclosed as [Annexure R-4](#))
- iii. Environment Clearance for mining area has been granted in favour of the unit (EC Identification No. EC25B00/HP160854 dated 04.03.2025) valid till 03.03.2030 or till validity of Mining Plan ((Copy enclosed as [Annexure R-5](#)).
- iv. Also, the Consent to Operate (CTO) granted by HPSPCB in favour of the unit is valid till 07.08.2028 i.e. till the validity of Permanent Registration of the stone crusher (Copy enclosed as [Annexure- R6](#)).
- v. Unit has covered all the conveyer Belts, provided Water sprinklers over all conveyor belts, Covered Plant and Machinery, Wind-breaking wall provided. In compliance to CPCB guidelines for Stone crushers, the unit has installed Dry Extraction cum Bag Filter as Air Pollution Control Device. (Photographs enclosed)
- vi. Water Source is supply from tankers.
- vii. As per Latest Air Quality monitoring conducted by HPSPCB on 23.09.2025 and the analysis results reported vide Report No: 17037777/A-19922, dated 14.10.2025 the unit is complying with the limit prescribed for Stone Crushers. (copy of analysis report enclosed as ([Annexure- R-7](#))
- viii. Since the plant was not in operation at the time of Visit, the Joint Committee could not undertake the emission, ambient air and noise monitoring.

During the visit, the grievances of the complainant mentioned in the letter petition were discussed in detail:

The complainant was also requested to show the sites where violations, as alleged in the letter petition, has been done by the Stone Crusher. Accordingly, the visit was conducted and the pointwise findings are submitted as under:

- i. Grievance 1: The lease agreement for the site where the crusher is operating illegally expired on January 20, 2014. There has been no lease for the past nine year.*

**Findings of the Joint Committee:**

- As per the report submitted by Mining officer, Mandi, Distt. Mandi vide her office letter no. MO/MDI/Lakshmi St. Cr./152/2022-2716, dated 03.01.2026, the Provisional registration for installation of Stone Crusher at Khasra no. 645/639/1 was issued on 13.05.2005 and Permanent Registration was issued vide Endst. Dated 16.06.2007. The Mining lease at Khasra no. 643, 649 and 592 measuring 05-17-06 Bighas was executed on 07.07.2004 for a period of five years and the same was valid till 06.07.2009 (Copy enclosed as [Annexure-R-8](#)).
- Thereafter, a new mining lease was granted in favor of the Proprietor of the unit vide order dated 26.08.2010, the same was executed on 16.12.2010 for 05 years i.e. 15.12.2015 (Copy enclosed as [Annexure R-9](#)). After expiry of the said lease the Proprietor applied for Renewal of the Mining lease and the same was granted on 26.05.2017, the mining lease was executed on 17.07.2017 valid up to 16.07.2021(Copy enclosed as [Annexure R-10](#)).
- The Crusher was then operated on the permission issued by the competent Authority to operate on Currency period mineral material 9,011 Metric Tonne granted on dated 27.08.2021, valid till 05.02.2022 and the same was subsequently renewed for 3252 M.T for a period of three months i.e. 04.05.2022. (Copy enclosed as [Annexure R-11](#)).
- In the year 2022, the Proprietor of the stone crusher participated in an auction and was allotted mineral material approx. 34,159 M.T and the permission in this regard was issued by the Competent Authority with the approval of the Director Industries issued vide Order Ind-Bhu (Regd)Mandi-Lachhmi St. Cr. -2657, dated

07.06.2022. The said Auction permission was thereafter revalidated/renewed from time to time and the validity of the auctioned mineral material remained effective up to the year 2025 as per record provided by the Mining Office, Mandi (Copy enclosed as **Annexure R-12**).

- At present. the unit is having a new mining lease in Khasra No. 1229/1/1 measuring 09-01-16 bighas (0.736 Hectare) granted on 21.03.2025 and executed on 28.03.2025 for 05 years i.e. till 27.03.2030. Permanent Registration No. Udyog-Bhu-Regn/Mandi/Mahalaxmi St. Cr.-5392 dated 12.08.2025 valid up to 07.08.2028. Environment Clearance (EC Identification No. EC25B00/HP160854 dated 04.03.2025) valid till 03.03.2030 or till validity of Mining Plan. Mining Lease deed executed on 28.03.2025, valid up to 27.03.2030. (Copy enclosed as **Annexure R-13**).

- ii. *The landowner of the Mahalaxmi Stone Crusher site, the late Mr. Baman Singh, died on September 02, 2019. The landowners are Mr. Netra Singh, Kashmir Singh, and Ishwar Singh (death certificates attached).*

**Findings of the Joint Committee:**

- As per the report submitted by the Mining officer, Mandi Sh. Baman Singh S/o Sh. Gobardhan Singh Vill. Biar P.O Tilli, Tehsil. Sadar entered into agreement on dated 05.04.2005 for lease out his land comprising of Khasra No. 645/639/1, measuring 03-09-00 bighas to Smt. Lachmi Devi W/o Sh. Chatar Singh Vill. Biar, Tehsil. Sadar for 20 years w.e.f 05.04.2005 to 05.04.2025 for establishment of the stone crusher. (Copy of Agreement enclosed as **Annexure- R-14**).
- A Civil Suit regarding the lease period after the expiry period i.e 05.04.2025 is pending in the Court of Senior Civil Judge, Court No. 01, Mandi and an order of status Quo has been granted by the said Ld. Court on 14.08.2024 in CMA No. 129-VI/24” (Copy enclosed as **Annexure R-15**).

*iii). Grievance 3: They do not have a mining lease for many years, yet they are carrying out unscientific and indiscriminate mining in the surrounding areas, stealing the raw material and storing it on government land. They do not have permission from the government either. Last year, the government had kept the crusher closed for about 9 months.*

**Findings of the Joint Committee:**

- The details of the Mining leases/Valid Source of Raw Materials already submitted at Sr. No. 01.
- Regarding Closure of the Stone Crushers for about 09 months, the closure orders were issued in the whole state by The Chief Secretary-cum- Chairman (SEC) to the Govt. of Himachal Pradesh through an order Endst. No. Nil, dated 23.08.2023 vide which directions issued to The Director Industry Himachal Pradesh to immediately stop the operations of all the stone crushers (both perennial and non-perennial rivulets on the Beas River and its tributaries) till further orders or till such times the proper assessment of Impact is made. (Copy enclosed as **Annexure R-16**).
- The unit was then allowed to operate by The Director of Industries Government of Himachal Pradesh vide his office order Endst. No. Ind-Bhu (Regd.) Mandi-Mahalakshmi St. Cr. -14128, dated 11.03.2024 regarding Approval for Stock permission (Copy enclosed as **Annexure R-17**).

*iv. Grievance 4: Not a single tree has been planted around the Mahalaxmi Stone Crusher.*

**Findings of the Joint Committee:**

The Joint Committee observed that the Plantation has been carried out by the Unit in and around the stone crusher. However, the plantation has not been carried out in three layers as per guidelines.

*v. Grievance 5: They have piled up sand, gravel, and other raw materials at various locations along the road. The dust generated by passing vehicles is polluting the environment, causing inconvenience to the general public.*

**Findings of the Joint Committee:**

The Complainant showed a site adjoining to the Mandi-Biar-Kathalag Road where the material was found stacked. It was observed that the site is located adjoining to the earlier Mining Lease of the Stone Crusher. As per the revenue record, the said land is Forest land located at Khasra no. 674/592, Mohal Biar, Tehsil. Sadar, Distt. Mandi.

*Vi. Grievance 6: Recently, a few months ago, illegal mining took place on the road below, affecting two adjacent ancient water sources. One large source (Gawang) has experienced a severe water shortage, causing widespread anger among the surrounding population.*

**Findings of the Joint Committee:**

- The Joint Committee inspected the said water source along with the complainant, it was observed that the source is a traditional water source (bawri) which is being used by the local residents, the water supply has been brought to the road through pipeline and the same was operational.
- No traces of Mining in and around the water source was observed during the inspection.

*Vii. Grievance 7: A spring (Subal) is located near this mining site in the village of Wire. This spring was the primary source of water for us villagers, our livestock, and wild animals. The government constructed a tank at that location long ago. Mining has blocked its access, leading to a severe water shortage there as well.*

**Findings of the Joint Committee:**

- During the inspection, the Joint Committee observed that the said Spring (Subal) is a traditional water source and as mentioned in the complaint the tank is constructed at the source.

- The Joint Committee was informed that the aforementioned tank is meant for storage of water however it was observed that tank was dry.
- It was observed that the source is accessible through road/passage.
- No mining activities were observed at this location.

A report was also sought from the concerned Executive Engineer, Jal Shakti Vibhaag, Mandi, Tehsil. Sadar, Distt. Mandi vide HPPCB Office letter no. PCB/RO Mandi (34)/O. A no. 599/2025-2637-40, dated 13.01.2026 regarding status of these water sources.

The Executive Engineer, Jal Shakti Vibhaag, Mandi vide his office letter no. 17404-06 dated 21.01.2026 submitted that the water Source these water sources are being used by the local residents and these water sources are not being used by the Department for Water Supply Schemes (Copy of the reply enclosed as [Annexure- R18](#))

*viii. Grievance 8: There is no arrangement for prevention of noise pollution. The sound of the crusher, JCB and big trailers can be heard from far away due to which wild animals and birds have also become extinct.*

#### **Findings of the Joint Committee:**

- Since, the stone crusher was non-operational during the inspection hence the Ambient Noise Monitoring could not be conducted in the Unit under operational condition.
- However, the Joint Conducted ambient noise monitoring to gather the control data (ambient noise without plant in operation) and Ambient Noise values the Leq (A) was observed as 43.0 db.
- The Joint Committee was informed by the nodal officer on 30/01/2026 that the unit was reinspected by HPSPCB team on 29.01.2026. It was informed that the Noise Monitoring was conducted by HPSPCB team during day time, at the boundary of the unit and the Leq (A) was observed as 66.0 db against the permissible Noise standard of 75 db (A) for Industrial area as **The Noise Pollution (Regulation and Control) Rules, 2000.**

*ix) Grievance 9: Many pine and other trees are being destroyed due to the damage caused by their illegal cutting.*

**Findings of the Joint Committee:**

- A report regarding any damages caused by the Proprietor of the stone crusher in last five years was sought from the Concerned Divisional Forest officer, Mandi, Distt. Mandi vide HPPCB Office letter no. PCB/RO Mandi (34)/O. A no. 599/2025-2644-47, dated 15.01.2026.
- The Deputy Conservator of Forests Mandi, Forest Division Mandi vide his office letter no. R.K 8062, dated 23.01.2026 submitted report stating that “No forest offence case has been registered against the said Stone Crusher M/s Mahalakshmi Stone Crusher Vill. Biar Tehsil. Sadar, Distt. Mandi during last five years.” (Copy of the reply enclosed as [Annexure- R19](#))

*x. Grievance 10: The road around Mahalaxmi Stone Crusher has collapsed at one or two places due to mining.*

**Findings of the Joint Committee:**

- A report regarding damages to said road i.e. Mandi-Biar-Kathalg road was sought from the Executive Engineer HPPWD Division Mandi vide HPPCB office letter No. PCB/RO MANDI (34)/O. A No. 599/2025-2633-36, dated 13.01.2026.
- The report in this regard was submitted by the Executive Engineer HPPWD vide his office letter no. PW-MDII-WA-I Court Case-2025-19400-03, dated 29.01.2026, it has been reported that “*due to installation of stone crusher and mining done thereafter, a small cavity has got developed on valley side of the road. At present the traffic is running smoothly on the road but in the long run and due to anticipated heavy rains, the road may get settled at later stage causing hinderance in the smooth flow of traffic*”. (Copy of the letter enclosed as [Annexure- R20](#)).

*xi. Grievance II: A letter from the Mining Department has also been issued ordering the crusher to be shut down. Yet, they continue to operate the crusher illegally.*

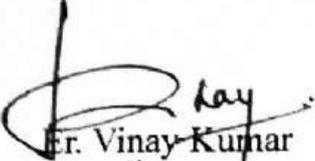
**Findings of the Joint Committee:**

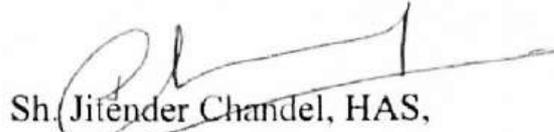
- The Mining Officer has also provided a copy of Inspection report dated 28.09.2024 submitted by concerned Mining inspector, it was reported that the stone crusher was found non-operational, no illegal mining activities by the Prop. Of the Stone crusher were observed and the copy of Valid permanent Registration was provided by the Prop. Of the unit. The Mining Officer Mandi has entered her comments as “The Party has all permission from Department, Also the purview with respect to land dispute is out of this office regulation, hence he may be allowed to operate crusher having valid PMT/legal source of mineral”. (Copy as [Annexure- R21](#)).
- *The photographs taken by the Joint Committee during site visit are attached as [\(Annexure-R22\)](#).*

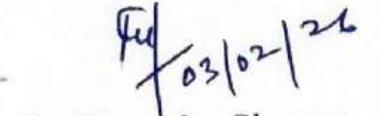
**3. Suggestions of the Joint Committee for remedial actions:**

- i. *The Unit was not operation at the time of visit of the Joint Committee despite prior intimation of the visit to the Stone Crusher and therefore Joint Committee could not verify the compliance of dust and noise emission norms and also ambient air quality of the area. However, the HPSPCB team carried out noise emission monitoring during day time, on 29/01/2026 after the visit of the Joint Committee, but, the dust emission and ambient air quality was not monitored by HPSPCB team. Therefore, it is suggested that dust, noise (both day time and night time) and ambient air quality should be monitored by HPSPCB, to ensure that the Unit is operated only with compliance of prescribed norms.*
- ii. *The Unit shall improve green belt around the stone crusher as prescribed guidelines.*
- iii. *The Executive Engineer HPPWD vide his office letter no. PW-MDII-WA-I Court Case-2025-19400-03, dated 29.01.2026, reported that “due to installation of stone crusher and mining done thereafter, a small cavity has got developed on valley side of the road. At present the traffic is running smoothly on the road but in the long run and due to anticipated heavy rains, the road may get settled at later stage causing hinderance in the smooth flow of traffic*

- iv. It is suggested that the aforementioned road damaged at the time of stone crusher installation and mining thereafter, should be repaired under the supervision of HPPWD and the cost for the restoration of the road to its original condition same may be recovered from the Unit.

  
Mr. Vinay Kumar  
Regional Officer,  
HPSPCB Mandi

  
Sh. Jitender Chandel, HAS,  
Sub Divisional Officer (C)  
Tehsil. Sadar, Distt. Mandi

  
Dr. Narender Sharma,  
Scientist F, CPCB  
Regional Directorate,  
Chandigarh.

Date: February 03, 2026

Item No.02

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 599/2025

Netar Singh and Ors.

Applicants

Versus

State of Himachal Pradesh &amp; Ors.

Respondents

Date of hearing: 04.12.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicants: Applicant no. 77-Mr. Netar Singh in person through telephone call.

**ORDER**

1. Shri Netar Singh and others have sent the present letter petition to this Tribunal, which has been treated and registered as O.A. No. 599/2025 for exercise of suo moto jurisdiction in view of law laid down by Hon'ble Supreme Court in ***Municipal Corporation of Greater Mumbai vs. Ankita Sinha, (2022) 13 SCC 401.***

2. The relevant part of the letter petition enumerating grievances of the applicants is reproduced as follows:-

xxx.....xxx.....xxx

“विषय - अवैध रूप से चल रहा महालक्ष्मी स्टोन क्रैशर बारे हेतु।

महोदय,

विनम्र निवेदन यह है कि हमारे गाँव वायर डा. टील्ली तहसील सदर जिला मण्डी (हि.प्र) हम सभी गाँव वासियों की आपसे अपिल है कि महालक्ष्मी स्टोन क्रैशर जो अवैध रूप से चल रहा है

1. जिस स्थान पर अवैध रूप से क्रैशर चल रहा है। उसकी लीज डीड इकरार 20.01 2014 को खत्म हो चुकी है। पिछले 9 वर्ष से कोई लीज न है।

2. जहाँ पर महालक्ष्मी स्टोन क्रैशर लगा है उस जगह के जमीन मालिक स्वर्गीय श्री बामन सिंह की मृत्यु दिनांक 02-09-2019 को हो चुकी थी।

उस जमीन का मालिक श्री नेत्र सिंह, कश्मीर सिंह और ईश्वर सिंह हैं (मृत्यु प्रमाण पत्र साथ लगाया है)

3. खनन लीज भी इनके पास कई वर्षों से नहीं है फिर भी ये आस-पास के जगह में अवैज्ञानिक ढंग से अन्धाधुंध खनन कर के उस कच्चे माल को चोरी कर के उसे भी सरकारी जमीन पर रख रहे हैं और सरकार से भी इनको अनुमति नहीं है और पिछले वर्ष लगभग 9 महीने सरकार ने क्रैशर को बंद रखा था।
4. खनन विभाग की मिली भगत से बार-बार ये अवैध माल की अनुमति मागते रहते हैं।
5. 2015 में क्रैशर मालिको ने गाँव वायर के साथ समझौता किया था। उस समझौते का भी उलंघन कर रहे हैं। (समझौता पत्र साथ लगाया है)
6. महालक्ष्मी स्टोन क्रैशर के आस-पास एक भी पौधा रोपण नहीं किया गया।
7. सड़क के आस-पास रेत, बजरी तथा कच्चे माल के जगह-जगह इन्होंने ढेर लगा के रखे हैं उससे गाड़ियों की आने जाने पर जो धूल उड़ती है उस से पर्यावरण प्रदूषित हो रहा है जिससे आम जनता परेशान हो रही है।”
8. अभी हाल में ही कुछ महीने पहले साथ निचे वाले सड़क पे अवैध खनन किया है जिसके साथ ही लगते प्राचीन दो जल स्त्रोत प्रभावित हुए हैं। एक बड़े वाले स्त्रोत (गवाऊ) नामक स्थान में पानी की भारी कमी आई है जिससे आस-पास की जनता में भारी आक्रोश है।
9. एक स्त्रोत (सुबल) नाम से गाँव वायर में इस खनन वाली जगह के पास ही है। उस स्त्रोत से हम गाँव वासी व हमारे पशुओं के लिए तथा जंगली जानवरों के लिए मुख्य प्राचीन स्त्रोत था। उस जगह पे सरकार की तरफ से बहुत पहले एक टैंक का निर्माण किया था। उसका रास्ता भी खनन की वजह से बंद हो गया है। उस जगह पर भी पानी की भारी कमी आई है।
10. ध्वनी प्रदुषण रोकथाम का कोई प्रबंध नहीं है क्रैशर चलने की आवाज JCB व बड़े ट्रालो की आवाज दूर तक सुनाई देती है जिसकी वजह से वन्य पशु-पक्षी भी लुप्त हो गये हैं।
11. इस क्षेत्र में आर्यवैदिक पेड़-पौधे जैसे हरड, भेडा, आंवला पर भी विपरीत असर पड़ रहा है।
12. इनके अवैध कटान से होने वाले नुकसान से काफी चीड व अन्य पेड़ नष्ट हो रहे हैं।
13. हमारी घास वाली हरी-भरी जमीन पर खनन की वजह से भूमि कटाव बढ़ रहा है और साथ ही क्रैशर के निचे वाली जगह पर आम, पलम, अमरुद और नाशपाती के बगीचे भी नष्ट कर दिए हैं।
14. महालक्ष्मी स्टोन क्रैशर के आस-पास की सड़क खनन की वजह से एक-दो जगह से निचे गिर गई है तथा इसके आगे व पीछे की सड़क भी गिरने को तैयार है।
15. हम सभी गाँव वासियों ने ग्राम पंचायत टील्ली से क्रैगर की NOC को तत्काल प्रभाव से बंद करवा दिया है।
16. हमारे गाँव वासियों के साथ भी इनका अच्छा व्यवहार नहीं है। कई बार ये गाँव वासियों के साथ मारपिट कर चुके हैं।
17. हाल ही में इस स्थान जहाँ ये महालक्ष्मी स्टोन क्रैशर लगा है। उस स्थान पर जमीन के मालिकों पर भी स्टोन क्रैशर मानिको ने (Rajesh, Dinesh, Naveen) इन तीनों ने जानलेवा हमला किया। इस से गाँव व आस-पास की जनता में भारी जन आक्रोश है। उनके खिलाफ FIR दर्ज हो चुकी है। (FIR NO. 172). और साथ ही कोर्ट में भी केस दर्ज हुआ है।
- 18 2015 में भी महालक्ष्मी स्टोन क्रैशर अनियमित ढंग से चल रहा था। तभी भी इन्होंने सभी नियमों के उलंघन किये थे उन उलंघन की भी इन्होंने माफी मागी थी रूपये 50,000 जुर्माना भी भरा था (फैसले की copy साथ लगाई है)
19. महालक्ष्मी स्टोन क्रैशर की हर तरह की अनुमति रद्द की जाए और साथ ही license रद्द करने के साथ-साथ इस क्रैशर की कानूनी कार्यवाही कर के तत्काल प्रभावी रूप से बंद किया जाए।
20. इसके साथ ही हमने सभी विभागों को पत्रों द्वारा सूचित करवा दिया है। कुछ विभागों के परिणाम आना शुरू हो गए।
21. खनन विभाग से क्रैशर को बंद करने के आदेश पत्र भी आ गया है। फिर भी ये अवैध रूप से क्रैशर को चला रहे हैं (वह पत्र भी साथ में लगाया है)

22. हाल ही में इन्होंने एक खनन विभाग की एक फर्जी पत्र बनवाया जिसकी हमने अभी RTI मांगी है। (वह पत्र भी साथ में लगाया है)  
 अतः महोदय से निवेदन है कि इस मामले में आवश्यक कानूनी कार्यवाही की जाये व की गई कार्यवाही की सूचना हम सभी गाँव वासियों व पंचायत को पत्र द्वारा सूचित किया जाए।

3. English translation of the relevant part of the letter petition made by the Registry of this Tribunal reads as under:-

*“This is a humble request that all of us villagers of our village Wire Dr. Tilli Tehsil Sadar District Mandi (HP) appeal to you that Mahalaxmi Stone Crusher which is running illegally*

*1. The lease agreement for the site where the crusher is operating illegally expired on January 20, 2014. There has been no lease for the past nine years.*

*2. The landowner of the Mahalaxmi Stone Crusher site, the late Mr. Baman Singh, died on September 2, 2019. The landowners are Mr. Netra Singh, Kashmir Singh, and Ishwar Singh (death certificates attached).*

*3. They do not have a mining lease for many years, yet they are carrying out unscientific and indiscriminate mining in the surrounding areas, stealing the raw material and storing it on government land. They do not have permission from the government either. Last year, the government had kept the crusher closed for about 9 months.*

*4. With the connivance of the mining department, they keep asking for permission for illegal goods again and again.*

*5. The crusher owners entered into an agreement with Gaon Wire in 2015. They are violating that agreement as well. (The agreement letter is attached.)*

*6. Not a single tree has been planted around the Mahalaxmi Stone Crusher.*

*7. They have piled up sand, gravel, and other raw materials at various locations along the road. The dust generated by passing vehicles is polluting the environment, causing inconvenience to the general public.*

*8. Recently, a few months ago, illegal mining took place on the road below, affecting two adjacent ancient water sources. One large source (Gawang) has experienced a severe water shortage, causing widespread anger among the surrounding population.*

*9. A spring (Subal) is located near this mining site in the village of Wire. This spring was the primary source of water for us villagers, our livestock, and wild animals. The government constructed a tank at that location long ago. Mining has blocked its access, leading to a severe water shortage there as well.*

*10. There is no arrangement for prevention of noise pollution. The sound of the crusher, JCB and big trailers can be heard from far away due to which wild animals and birds have also become extinct.*

*11. In this area, Aryavedic trees and plants like Harida, Bheda, Amla are also being adversely affected.*

*12. Many pine and other trees are being destroyed due to the damage caused by their illegal cutting*

13. Mining is increasing soil erosion in our lush green grassy land and has also destroyed the mango, plum, guava and pear orchards downstream of the crusher.

14. The road around Mahalaxmi Stone Crusher has collapsed at one or two places due to mining and the road in front and behind it is also ready to collapse.

15. All of us villagers have got the NOC of Krager from Gram Panchayat Tilli stopped with immediate effect.

16. He doesn't treat our villagers well either. He has beaten them up several times.

17. Recently, three stone crusher men (Rajesh, Dinesh, and Naveen) attacked the landowners at the site of the Mahalaxmi Stone Crusher. This has caused widespread public outrage in the village and surrounding areas. An FIR has been filed against them (FIR No. 172). A case has also been filed in court.

18. Mahalaxmi Stone Crusher was still operating unregulated in 2015. Even then, they violated all regulations. They apologized for those violations and paid a fine of 50,000 (a copy of the decision is attached).

19. All types of permissions of Mahalaxmi Stone Crusher should be cancelled and along with cancellation of license, this crusher should be closed with immediate effect by taking legal action.

20. We have also notified all departments by letter. Results from some departments have already begun to arrive.

21. A letter from the Mining Department has also been issued ordering the crusher to be shut down. Yet, they continue to operate the crusher illegally (that letter is also attached).

22. Recently, they fabricated a letter from the mining department, which we have just requested an RTI for. (That letter is also attached.) Therefore, it is requested to you that necessary legal action should be taken in this matter and information about the action taken should be given to all of us villagers and the Panchayat through a letter..”

4. We have heard the applicant and gone through the original application and documents enclosed with the same.

5. *Prima facie* the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

6. In view of the averments in the application, we consider it appropriate to have response of (1) State of Himachal Pradesh through Principal Secretary, Environment, Forest and Climate Change,

Government of Himachal Pradesh (2) District Magistrate, Mandi (3) Himachal Pradesh Pollution Control Board (HPPCB) through Member Secretary (4) and M/s Mahalaxmi Stone Crusher, Tehsil Sadar District Mandi (HP) who stand impleaded as respondents No. 1 to 4. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents No. 1 to 4 requiring them to file their replies/responses within two months.

7. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Central Pollution Control Board (CPCB), HPPCB and District Magistrate, Mandi and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and submit its report within one month. The HPPCB will be the nodal agency for coordination and compliance.

8. List on 06.02.2026 for further consideration.

9. A copy of this order may be sent to the Member Secretary, CPCB, Member Secretary, HPPCB and District Magistrate, Mandi by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

December 04<sup>th</sup>, 2025  
Original Application No. 599/2025  
AB



H.P. STATE POLLUTION CONTROL BOARD  
Regional Office Mandi, Legend Building, 1<sup>st</sup> Floor,  
Opposite Dev Bhoomi Hyundai, VPO Gutkar,  
Tehsil Balh, Distt: Mandi (H.P)-174001  
Tel.- 01905-246220, Website: <http://hppcb.nic.in/>



No. PCB/RO Mandi (34)/O.A. No. 565/2025- **2551-57**

Dated: 23.12.2025

To

1. **The Deputy Commissioner**, Mandi, Distt. Mandi.
2. **Dr. Narender Sharma**, Scientist F & Regional Director, Central Pollution Control Board, Regional Directorate Chandigarh.

**Subject:** Regarding Compliance of Hon'ble NGT's order dated 04.12.2025, passed in O.A no. 599/2025 titled as Netar Singh & Ors. Vs State of H.P & Ors. before the Hon'ble NGT, Delhi.

Sir,

This is in reference to the orders passed by Hon'ble NGT on dated 04.12.2025 in O.A. No. 599/2025 titled as Netar Singh & Ors. Vs State of H.P & Ors. before the Hon'ble NGT, Delhi. (copy enclosed) wherein the residents of Vill. Biar, P.O Tilli, District Mandi has raised the issue of Violations from Mahalakshmi Stone Crusher, the following orders have been passed:

6. *"In view of the averments in the application, we consider it appropriate to have response of (1) State of Himachal Pradesh through Principal Secretary, Environment, Forest and Climate Change, Government of Himachal Pradesh (2) District Magistrate, Mandi (3) Himachal Pradesh Pollution Control Board (HPPCB) through Member Secretary (4) and M/s Mahalaxmi Stone Crusher, Tehsil Sadar District Mandi (HP) who stand impleaded as respondents No. 1 to 4. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents No. 1 to 4 requiring them to file their replies/responses within two months".*

7. *"In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Central Pollution Control Board (CPCB), HPPCB and District Magistrate, Mandi and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and submit its report within one month. The HPPCB will be the nodal agency for coordination and compliance".*

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In this regard, the Joint Inspection has been scheduled to be held on **30.12.2025 (Tuesday) at 11:00 AM**. The meeting point will be **Hotel "Valley View"** Tehsil. Balh, Distt. Mandi. Hence, it is requested to ensure your presence as per above mentioned schedule for ensuring compliance of the Orders passed by Hon'ble National Green Tribunal.

Yours faithfully

**Encl: As above.**

**VINAY KUMAR** Digitally signed  
by VINAY KUMAR  
Date: 2025.12.23  
14:17:38 +05'30'

*Er. Vinay Kumar,  
Nodal cum Regional Officer,  
HPPCB Mandi*

**Copy to:**

1. **The Member Secretary, HPSPCB Shimla**, for information w.r.t letter No. PCB/OA No. 599/2025- 13956, dated 09.12.2025, please.
2. **The Sub Divisional Officer (C)**, Sadar, Tehsil. Sadar, Distt. Mandi for information, please.
3. **The Mining Officer**, Mandi, Distt. Mandi, it is requested to attend the Joint inspection for assistance of the Joint Committee as the grievances are related to Mining lease area and stone crusher, please.
4. **Sh. Natar Singh**, S/o Sh. Bawan Singh, Vill. Biar, P.O Tilli, Tehsil. Sadar, Distt. Mandi it is requested to kindly ensure your presence at site as per above mentioned schedule.
5. **Smt. Lachhami Devi, Prop.** M/s Mahalaxmi Stone Crusher, Vill. Biar, P.O Tilli, Tehsil. Sadar, Distt. Mandi. it is requested to kindly ensure your presence at the site as per above mentioned schedule.

**VINAY KUMAR** Digitally signed  
by VINAY KUMAR  
Date: 2025.12.23  
14:18:20 +05'30'

*Er. Vinay Kumar,  
Nodal cum Regional Officer,  
HPPCB Mandi*

Attendance Sheet of the Joint Inspection held in compliance to the orders passed by  
Hon'ble National Green Tribunal in O.A. no. 599/2025 held on 30.12.2025

S. No.	Name and Designation	Contact No.	Email	Signature
1.	Dr Naman der Sharma MD, NGS	987404330	naman.der.sharma. cpctb@gnw.in	
2.	Shailja Choudhary Mining Officer	7876222700	miningoffice.nandi@gnw.in	
3.	Jitendra Chandel SDMT Mandi Sadar	7018928627	jch	
4.	Rajesh Kumar	9805805925	rajesh choudh	
5.	Neha Singh	85808358	Neha	
6.	Rashmi Singh	8094636560	Rashmi	
7.	Kanchan Thakur	8626999300	kanchant0007a.g.	

REGISTERED

No. Udyog-Bhu(Khani-4)Laghu-48/2021- 6684  
 Government of Himachal Pradesh  
 Department of Industries  
 "Geological Wing"  
 Dated: Shimla-171001, 28/9/2022.

To

Smt. Lachhmi Devi S/o Sh. Chattar Singh,  
 Village Bair, P.O. Tilli, Tehsil Sadar,  
 Distt. Mandi, H.P.

Subject:-

**Approval of Mining Plan of area applied for grant of mining lease for extraction of stone from Khasra No. 1229/1, over an area measuring 09-01-16 Bighas (Pvt. land), falling in Mauza Kathalag/141, Tehsil Sadar, Distt. Mandi, H.P. for which Letter of Intent has been issued on 21.12.2021.**

Dear Sir,

In exercise of powers conferred by Rule 36 of Himachal Pradesh Minor Mineral (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules 2015, I hereby approve the above said Mining Plan for the purpose of obtaining Environment Clearance of the area applied for renewal of mining lease for which the letter of intent has been issued on 21.12.2021. The mining plan is approved for a period of five years from the date of execution of mining lease deed. This approval is subject to the following conditions:-

1. That the Mining Plan is approved without prejudice to any other laws applicable to the mine/area from time to time whether made by the Central/State govt. or any other authority.
2. That this approval of the Mining Plan does not in any way imply the approval of Govt. in terms of any other provisions of the H. P. Minor Minerals (Concession) Revised Rules, 1971 now repealed as Himachal Pradesh Minor Mineral (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules 2015 or any other laws including Forest (Conservation) Act, 1980, Environment Protection Act, 1986 and the rules made there under and other relevant statutes, orders and guidelines as may be applicable to lease area from time to time.
3. That the Mining Plan is approved without prejudice to any orders or directions from any Court of competent jurisdiction.
4. That in case State Geologist, Geologist, any other inspecting officer/official of Geological Wing Department of Industries, after field inspection notices that proposals made and workings shown in the mining lease by the RQP need certain corrections/ amendments due to change in conditions either natural or manmade, the inspecting officer can recommend necessary amendments in the Mining Plan at any point of time in the interest of environment and mineral conservation.
5. That the lease holder shall procure Environment clearance from the competent authority as per Environmental Impact Assessment notification, 2006 and amendments/notifications issued time to time in this regard.
6. That the approval of proposed mining operations is restricted to the mining lease area only.

7. That in case additional conditions are imposed by the Ministry of Environment & Forests Govt. of India while according clearance under EIA notification dated 14.9.2006 and any condition imposed by the State Govt. while granting mining lease the same shall have to be incorporated by making necessary amendments in the Mining Plan by the lessee through R. Q. P.
8. That in case Mining lease is not renewed or is terminated or working is suspended before the expiry of the lease period due to any reason, the approval of Mining Plan shall stand automatically cancelled.
9. That the lease holder shall carry out production of mineral in accordance to the production shown in Mining Plan and Environmental Clearance whichever is less.
10. That no person shall undertake mining operations in any mining lease area, except in accordance with a Mining Plan approved under sub rule (2) of Rule 39 of Himachal Pradesh Minor Mineral (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules 2015.
11. That the lease holder shall carry out working in the mining lease area as per Mining Plan only after obtaining permission to work in the mining lease area from the competent authority.
12. That if the mining operations are not carried out in accordance with the approved Mining Plan the State Geologist, Geologist, Assistant Geologist and the Mining Officer, may order suspension of all or any of the mining operations and permit continuation of only such operations as may be necessary to restore the conditions in the mine as envisaged under the said Mining Plan.
13. That if anything is found to be concealed as required under various Rules and guidelines pertaining to mining in the context of the Mining Plan and the proposal for rectification has not been made, the approval shall be deemed to have been withdrawn with immediate effect.
14. That in case of any violation of terms and conditions of the approved Mining Plan, the financial assurance deposited by the said lessee shall be liable to forfeited.

Enclosed:- Copy of approved Mining Plan.

Yours faithfully,

Geologist (Zone-IV)  
Himachal Pradesh  
Dated : 2022

Endst. No. As above.

Copy for kind information to:-

1. The Mining Officer, Mandi, Distt. Mandi, H. P. alongwith a copy of Mining Plan for further necessary action.
2. Sh. Subhash Chand Kaura (Ex. DDG, GSI), Flat No. 604, Victoria Tower, Chandigarh Enclave, Zirakpur (Punjab), RQP No. H.P./R.Q.P./17/1/2021..

Geologist (Zone-IV)  
Himachal Pradesh

ENVIRONMENTAL  
CLEARANCE

Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), HIMACHAL PRADESH)

To,

The -1

LACHMI CHANDEL

W/o Chatter Singh Post Office Tilli Tehsil Sadar Bayar Mandi -175001

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/HP/MIN/426167/2023 dated 15 Jul 2023. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC25B001HP160854
2. File No.	HPSEIAA/2023/1078
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	"Stone Mining Project"
7. Name of Company/Organization	LACHMI CHANDEL
8. Location of Project	HIMACHAL PRADESH
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 04/03/2025

(e-signed)  
D.C. Rana  
Member Secretary  
SEIAA - (HIMACHAL PRADESH)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)



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This has a reference to your proposal No. SIA/HP/MIN/426167/2023 submitted online by Smt. Lachhami Devi, W/o Sh. Chattar Singh, Prop: M/s Mahalaxmi Stone Crusher, Village Bair, P.O. Tilli, Tehsil-Sadar, District-Mandi, Himachal Pradesh; for grant of Environment Clearance. The proposal has been appraised as per prescribed procedure in the light of provisions under the Environment Impact Assessment Notification, dated 14<sup>th</sup> September 2006 on the basis of documents viz; Form-I, Pre-feasibility Report, EIA/EMP etc. by the State Expert Appraisal Committee constituted by the competent authority in its 105<sup>th</sup> meeting of SEAC held on dated 23/1/2025 with following features:

- |   |   |  |
|---|---|--|
| a. Online SEIAA Proposal No.                    | : | SIA/HP/MIN/426167/2023<br>HP SEIAA/2023-1078   |
| b. Project Type                                 | : | Extraction of Stone.   |
| c. Project Location with Khasra Number          | : | Khasra number 1229/1/1 falling in Mohal/MauzaKathalag/141, Tehsil-Sadar, District-Mandi, H.P.  |
| d. Jamabandi                                    | : | Jamabandi for the year 2015-16   |
| e. Land Status                                  | : | Private Land.  |
| f. Project Capacity                             | : | 52,659 TPA.  |
| g. Mining Area                                  | : | 09-01-16 Bighas, Private land/hill slope.  |
| h. Leases within 500 mtrs.                      | : | One mining lease exist within 500 meters:-<br>Sh. Jagdish Kumar (08-05-13 Bighas)  |
| i. Letter of Intent                             | : | Extension of Letter of Intent issued on dated 26/12/2022<br>(Valid for one year i.e. up to 19/12/2025)   |
| j. Working Plan                                 | : | Strictly as per Working-cum-Environment Management Plan approved by Geological Wing of Industries Department, Himachal Pradesh.  |
| k. Proposed EMP Costs                           | : | Capital Cost Rs.3.15 Lakhs and Recurring Cost Rs. 4.45 Lakhs/ PA   |
| l. Proposed CER Costs                           | : | Rs 4.00 Lakhs.   |
| m. Institutional Mechanisms for Env. Protection | : | The following will be responsible for maintenance of APCDs and Solid Waste Management sites:<br>i) Construction phase: Developer/ Project Proponent.<br>ii) Operational Phase: Developer/ Project Proponent. |
| n. Validity period of EC                        | : | 5 Years or upto the date of valid mining plan whichever is earlier.  |

The SEIAA examined the proposal in its 73<sup>th</sup> meeting held w.e.f. 24-25, February, 2025 and considered the recommendations made by SEAC in its 105<sup>th</sup> meeting of SEAC held on dated 23/1/2025. After considering the recommendations of the State Level Expert Appraisal Committee, the State level Environmental Impact Assessment Authority accords Environmental Clearance to the project as per provisions of the EIA Notification No. S.O. 1533 dated 14<sup>th</sup> September, 2006 of Ministry of Environment & Forests, Govt subject to strict compliance of terms and conditions as mentioned below. The Authority reserves the right to revise, revoke or impose additional conditions at any stage.

#### A. Statutory Compliance

- 1 This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
- 2 The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2<sup>nd</sup> August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors. before commencing the mining operations.
- 3 The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2<sup>nd</sup> August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
- 4 This Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoEF&CC subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
- 5 This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
- 6 Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the concerned State Pollution Control Board/Committee.
- 7 The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.
- 8 The Project Proponent shall obtain consents from all the concerned landowners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
- 9 The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled —Impact of mining activities on Habitations-Issues related to the mining Projects where in Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area].
- 10 The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
- 11 A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
- 12 State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
- 13 The Project Authorities should widely advertise the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within

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7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change ([www.parivesh.nic.in](http://www.parivesh.nic.in)). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.

- 14 The Project Proponent shall inform the SEIAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

**B. Air Quality Monitoring And Preservation**

1. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO<sub>2</sub>, CO<sub>2</sub> and SO<sub>2</sub> etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
2. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipment's/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.

**C. Water quality monitoring and preservation**

- 1 In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
- 2 Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug wall located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board & SEIAA
- 3 Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
- 4 The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Regional Office, MOEFCC, SEIAA, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
- 5 Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines runoff; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
- 6 Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC & SEIAA annually.
- 7 Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
- 8 The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC, SEIAA and State Pollution Control Board/Committee.

**D. Noise and vibration monitoring and prevention**

1. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
2. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
3. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

**E. Mining plan**

1. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form of Short Term Permit (STP), Query license or any other name.
2. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology/Department of Industries as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change & SEIAA for record and verification.
3. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the concerned Regional Office, MoEFCC & SEIAA.

**F. Land reclamation**

1. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
2. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
3. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
4. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
5. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF&CC & SEIAA.
6. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
7. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
8. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.

9. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.

#### **G. Transportation**

1. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a bypass road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
2. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

#### **H. Green Belt**

1. The Project Proponent shall develop greenbelt in 7.5 m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the SEIAA irrespective of the stipulation made in approved mine plan.
2. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
3. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
4. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
5. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry & SEIAA

#### **I. Public hearing and human health issues**

1. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEFCC Regional Office, SEIAA and DGMS on half-yearly basis.
2. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighbourhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
3. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium- Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos,

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Hard Rock Mining, Silica, Gold, Kaolin, Aluminium, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 × 14 inches and of good quality).

4. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities, (c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEFCC & SEIAA annually along with details of the relief and compensation paid to workers having above indications.
5. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
6. Project Proponent shall make provision for the housing for workers/labours or shall construct labour camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
7. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry, SEIAA along with District Administration.

#### J. Corporate Environment Responsibility (CER)

1. The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry's O.M No 22-65/2017-IA. II (M) dated 01.05.2018 or as proposed by EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC & SEIAA annually along with audited statement.
2. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEFCC and its concerned Regional Office & SEIAA.

#### K. Miscellaneous

1. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEFCC & SEIAA
2. The Project Authorities should inform to the Regional Office & SEIAA regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
3. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, SEIAA, Central Pollution Control Board and State Pollution Control Board.
4. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEFCC & SEIAA.
5. The concerned Regional Office of the MoEFCC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEFCC officer(s) & competent Authority by furnishing the requisite data / information / monitoring reports.

#### L. Additional Conditions

1. The capital cost (@ Rs. 4.00 lacs per ≤ ha.) under CER, shall be deposited in HDFC Saving Bank Account No. 50100626488752, IFSC: HDFC0006405, office of EC Monitoring Cell, DEST&CC, GOHP. The Director (DEST&CC) may devise a plan for this purpose in consultation with project proponent.
2. The project proponent shall provide one plastic waste shredder machine to DEST& CC, Shimla within one month from the date of issuance of EC letter, for further distribution under CER. The machines will be purchased from authorised/ approved sources and CMC/AMC will be assured with supplier for at least three years from date of installation. The Project proponent shall be responsible for functioning of the machines. The size of the shredded plastic shall be less than 2.36 mm. Technical specifications of the plastic waste shredder are as under:

Plastic Waste Shredder specifications (250Kg/Hr.)	
PARAMETER	SPECIFICATION
Mechanism type	Double shaft with rotating blades
Application	Shredding of RDF waste (Plastic bags, polythene, rags, leather, rubber etc. found in the Municipal Waste)
Shredder capacity	250-300 Kg/hr
Machine Size	Height- 4.5 ft, Length- Any & Width- Any.
Blade MOC	WP 45/ENOS (Harden)
Minimum height of hook above shaft &	70-S0mm

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disc	
Output shredded material size	<2.36 mm
Working chamber	300mm X 380 mm
Motor HP	7.5HP
Total motor	1 Nos.
RPM of shafts	30-40
Motor make	Havells/ Crompton
Motor rating	IE2
Total gearbox	1Nos.
Hopper size	500mm X 350mm
Structure & cover & Hopper MOC	MS with paint
Extra features	Cladding total body
Supply	3 Phase 440V- 50Hz.
Panel	
Panel function	Overload Protection, Short Circuit protection, Tower light, Limit switch for safety (when machine front cover open machine to stop working)
Warranty	
Duration	12 months or more
Scope under warranty	All the spares & repair work including labor

- The project proponent shall sensitize and create awareness among people working within the project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by MoEF&CC on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report being submitted by the project proponents.
- The project proponent, before start of mining operations, shall install CCTV cameras on the mining site covering all angles of mining site including entry & exit points. These cameras shall be theft and tamper proof. Where electricity/power is not available solar energy based cameras shall be installed with adequate battery backups. Date-wise video records w.r.t. CCTV camera shall be hosted & stored online and online portal link shall be shared with the office of Director-cum-Member Secretary, HPSEIAA through official e-mail: dbt-hp@nic.in.
- Plantation of saplings shall be carried out in the earmarked 33% greenbelt area as a part of the tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the MerilIFE Portal (<https://merilife.nic.in>).
- The project proponent shall ensure that mining is carried out strictly in accordance with the approved mining plan failing which strict action under Environment (Protection) Act, 1986 will be initiated against the proponent and environmental compensation shall be imposed as per orders of Hon'ble NGT dated 19.02.2019 in the matter of OA No. 593/2017 (W.P.) (Civil) No. 375/2012).
- The Department of Industries, Himachal Pradesh shall ensure that the mining is carried out strictly as per the Terms & Conditions of the Environment Clearance.
- The Geological Wing of the Department of Industries, Himachal Pradesh and Project proponent shall ensure that the mining outside the riverbed on Patta Land/ Khatedari Land be granted when there is possibility of replenishment of material. In case, there is no replenishment then mining lease shall only be granted when there is no riverbed mining possibility within 5 KM of the Patta Land/ Khatedari land.
- The Midterm review of hill slope mining activity shall be undertaken in case of any deviation from terms and conditions of EC/ Mining plan the EC shall be withdrawn along with environmental compensation imposed as per orders of Hon'ble NGT dated 19.02.2019 in the matter of OA No. 593/2017 (W.P.) (Civil) No. 375/2012).
- The project proponent will ensure that no harm to the adjoining land or environmental degradation is caused due to mining activities and the mining activities are undertaken strictly as per approved mining plan.
- This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
- The project proponent shall ensure that the mining activity is carried out after leaving the required buffer zone and distance from existing habitation/village. Measures will be taken to protect the nearby habitation from noise, water and air pollution.

**Member Secretary**  
State Level Environment Impact Assessment Authority  
Himachal Pradesh

Endst. No. As Above.

Copy to following for further necessary action:

- The Secretary (Environment), Ministry of Environment, Forests & Climate Change (MoEF&CC), Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003 .
- The Chairman, Central Pollution Control Board, Him Parivesh Bhawan, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032.
- The Chairman, Himachal Pradesh State Pollution Control Board, Shimla-171009.
- The Director (Environment, Science & Technology) to the GoHP, Shimla-171001.
- The Adviser (IA), MoEF&CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.

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- 6. The Integrated Regional Office, MoEF&CC, CGO Complex, Shivalik Khand, Longwood, Shimla, HP-171001.
- 7. The Monitoring Cell, MoEF&CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
- 8. Record File.

Scope/Target work/way	All the scope & target work included labor
Duration	12 months or more
Warranty	
Panel function	Overhead Protection, Short Circuit Protection, Tower Light, Limit switch for safety when tower's level cover open (related to MSP working)
Panel	2 Phase 440V-50Hz
Supply	Climbing with body
Extra features	Structure & cover & Hoopway MOC
Hoopway size	M5 with beam
Total quantity	300mm X 300mm
Material name	11nos
Material quantity	125
Material name	Havells Circuit breaker
RPM of shaft	30-40
Trial motor	1 nos
Motor HP	1.5HP

The project proposal of erection and commissioning of tower and cross-arms with the project as well as its surrounding area in the form of SRF is under the purview of the Ministry of Environment, Science & Technology (MoEF&ST) on the matters related to the environment. A report along with photographs on the matters also included in the SRF is being submitted to the project proponent.

The project proposal before start of mining operations, shall include CCTV camera on the main site covering all angles of mining site including entry & exit points. These cameras shall be fixed and camera feed shall be stored in cloud storage. The project proponent shall be responsible for the maintenance of the cameras and shall be provided with adequate battery backup. Data-wise, the project proponent shall be responsible for the maintenance of the cameras and shall be provided with the data of the cameras through cloud storage.

1. The project proposal shall be carried out in the manner as per the terms and conditions of the SRF. The project proponent shall ensure that the mining is carried out strictly as per the Terms & Conditions of the Environment Clearance.

2. The Geological Survey of India (GSI) shall be consulted in the matter of the project and the project proponent shall ensure that the mining is carried out in accordance with the approved mining plan (MSP) and the project proponent shall ensure that the mining is carried out in accordance with the approved mining plan (MSP) and the project proponent shall ensure that the mining is carried out in accordance with the approved mining plan (MSP).

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12. The project proponent shall ensure that the mining is carried out in accordance with the approved mining plan (MSP) and the project proponent shall ensure that the mining is carried out in accordance with the approved mining plan (MSP).

Member Secretary  
State / Union Environment Impact Assessment Authority  
Prithvi Pathan

Validity unknown  
Digitally signed by: Sh. D.C. Rana  
Designation: Member Secretary  
Date and Time: 31/03/2025 4:36:42 PM



## H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 175

Date: 22/12/2025

Industry Registration ID: 10597

Application No : 16702860

To,

**Mahalaxmi Stone Crusher**  
**Vill. Bair Kanhwal P.O. Tilly Tehsil Sadar Distt Mandi HP**  
**mandi**  
**Mandi**  
**175001**

**Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.**

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

### 1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RL/2025/16702860
Consent valid from:	22/12/2025
Consent valid upto:	07/08/2028
Certificate Type :	RENEW
Previous CTE/CTO No. & Validity :	

### 2. Particulars of the Industry

Name & Designation of the Applicant	LACHHAMI DEVI, (Proprietor)
Address of Industrial premises	Mahalaxmi Stone Crusher, Vill. Bair Kanhwal P.O. Tilly Tehsil Sadar Distt Mandi HP, mandi, Mandi-175001
Capital Investment of the Industry	18.0 lakhs
Category of Industry	Red
Type of Industry	2.1-Mining lease area more than 5 hectares or Mining lease area up to 5 hectares which is part of cluster mining
Scale of the Industry	Micro
Office District	Mandi
Capacity	

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
Minor Mineral from lease area	15000 out of 52659 MT/yr approved quantity in EC	M.T./Year

## Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Agreagate and Sand	M.T./Year	15000	Nil	Construction Activities

## Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
Septic Tank	22.24 KL	0.864 KLD

## Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	0.864	Soak Pit/Septic Tank	Soak Pit/Septic Tank

## Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	N/A	N/A	N/A	N/A	N/A
Others	1	NA	Jaw Crusher	Electricity	Approx. 15 Units/day

## Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Wind breaking wall, Covered jaw cruhser and conveyer belts, water sprinklers, metaled road, plantation, Dust bag filter followed by cyclone, CCTV cameras etc.	Others	2025-01-01	Approx. 90 %	SPM<600 Micrograms per cubic meter



**Approved By  
Member Secretary  
( H. P. State Pollution Control Board)**

**Endst. No.:**

Copy To:-

Regional Officer, HPSPCB, Mandi for information and shall ensure the operation of the unit as per consent and with adequate PCDs.



**Dr. Parveen Chander Gupta  
Member Secretary  
For & on behalf of  
( H. P. State Pollution Control Board)**

## TERMS AND CONDITIONS

### A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
  - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
  - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
  - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
  - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
  - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
  - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
  - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
  - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
  - d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.
- 9. CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**
- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
  - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
  - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
  - d) Unit shall ensure Stack height for diesel generating sets as per specification.
  - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
  - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
  - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
- 10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
  - 11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
  - 12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
  - 13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
  - 14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
  - 15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
  - 16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
  - 17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.
- B. OTHER CONDITIONS**
- 1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
14. The validity of this consent shall be coterminous with the life of the industry or the maximum period as mentioned in the certificate, whichever is earlier.

**C. SPECIAL CONDITIONS**

1. Unit shall ensure compliance to the notified guidelines of DEST.
2. Unit shall ensure compliance to notified guidelines of CPCB.



**By Order**  
**Member Secretary**  
**( H. P. State Pollution Control Board)**

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**H.P.STATE POLLUTION CONTROL BOARD  
REPORT BY STATE BOARD ANALYST  
(Stack/Ambient Air) Monitoring Report**

Report No: 17037777/A-19922

14/10/2025

I hereby certify that I **Promila Sharma, SO**, State Board Analyst duly appointed under sub-section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981 received on **26/09/2025** from **Vikash Rana, JEE**, HP State Pollution Control Board **RO Mandi a Grab** sample of **8 to 9 m** away from **conveyor belt of Mahalaxmi Stone Crusher, 0 Vill. Bair Kanhwal P.O. Tilly Tehsil Sadar Distt Mandi HP, Baldwara** Distt. **Mandi, H.P. 175001** on dated **23/09/2025** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **26/09/2025** to **14/10/2025** and declare the result of analysis is to be as follows :-

SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	SPM	102.00	microgram mes/m <sup>3</sup>	600	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as follows:-

Filter paper was enclosed in sealed envelope with the impression of **HPPCB-248**. The envelope contained details of sample like source of sample, time and date of collection, name and designation of person who had collected the sample.

Signed this on **14/10/2025**

**Remarks of Lab Head:**

-



**Promila Sharma, SO  
(State Board Analyst)  
RL Sundarnagar**

**From:**

H.P. STATE POLLUTION CONTROL BOARD,  
RL Sundarnagar

**To:**

Mahalaxmi Stone Crusher  
0 Vill. Bair Kanhwal P.O. Tilly Tehsil Sadar Distt Mandi HP, Baldwara,

Distt.Mandi, H.P.175001

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Dated: Mandi-175001,

03/01/2026

To

The Regional Officer,  
HP Pollution Control Board,  
Mandi, Distt. Mandi, H.P.

**Subject:** Regarding Compliance of Hon'ble NGT's order dated 04.12.2025, passed in O.Ano. 599/2025 titled as Netar Singh & Ors. Vs State of H.P. & Ors. before the Hon'ble NGT, Delhi.

**Reference:** Office letter No. PCB/RO Mandi (34)/O.A. No. 565/2025-2551-57 dated 23.12.2025, and in compliance of the orders passed by the Hon'ble National Green Tribunal, Delhi, dated 04.12.2025 in O.A. No. 599/2025 titled Netar Singh & Ors. vs State of H.P. & Ors., inspection conducted on 30/12/2025 ,

Sir ,

In compliance of the directions of the Hon'ble National Green Tribunal and with reference to the joint inspection conducted on 30.12.2025, it is submitted that certain allegations have been raised in the petition regarding the operation of M/s Mahalakshmi Stone Crusher. In this regard, the factual position as per the records available with this office is placed on record for information and necessary consideration.

As per departmental record, the case relating to the stone crusher was initiated in the year 2004, and a Joint Inspection/Site Appraisal Committee conducted inspection of the proposed crusher site on 21.04.2005, pursuant to which initial permissions were processed. Permanent Registration (PMT) was issued in the year 2007. Thereafter, the unit operated on validly granted mining leases, which were granted, renewed, and executed from time to time, including the periods 2004-2009, 2010-2015, and 2017-2021, followed by permissions for currency period mineral material (2021-2022), auctioned mineral material (from 2022 onwards), and a fresh mining lease granted and executed in the year 2025, valid up to 2030, as reflected in office records.

It is further submitted that the issue relating to alleged expiry/withdrawal of the affidavit/lease came to the notice of this office only in the year 2024, through a complaint made by the complainant(s). Accordingly, an inquiry/investigation was conducted by this department. During the course of the said investigation, the crusher owner appeared and informed that the matter is pending before the competent court, wherein an order for maintenance of status quo has been passed. The inquiry so conducted and the factual position were reported/forwarded to the Geologist, Zone-IV, for information and necessary direction . (A copy of the said investigation report along with the court order is enclosed for information).

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It is also submitted that inspections were conducted from time to time by this department and by joint committees constituted at various stages of grant and renewal. As per office record, no communication or order regarding withdrawal or cancellation of any affidavit, lease deed, or permission during the year 2014 is available on record of this office. **(For ready reference and proper appreciation of facts, a detailed Khasra-wise and period-wise chronological statement of joint inspections, permissions, mining leases, renewals, and related actions from 2005 to 2025 is enclosed herewith).**

Enclosures:

1. Chronological statement of inspections, permissions, and mining leases (2005–2025), Copy of court order indicating status quo (as submitted)
2. Copy of investigation report forwarded to Geologist, Zone-IV (2024)

Total pages (1-25, 25A, 26 to 66, 66A, 67-68 85 = 87 T. Pages) Yours Faithfully,

*Shailza Choudhary*  
 (Shailza Choudhary)  
 Mining Officer,  
 Mandi Distt-Mandi  
 Ph. No. 01905-223342  
 Dated: 02/01/2026

Endst. No.: As above

Copy to:

1. The Geologist zone –IV –Shimla (H.P.) for information please.

*Sd/-*  
 (Shailza Choudhary)  
 Mining Officer,  
 Mandi Distt-Mandi  
 Ph. No. 01905-223342

**In respect of: M/s Mahalakshmi Stone Crusher (Crusher Site & Mining Lease – Khasra-wise Chronology from 2005 to 2025)**

**1. Receipt of Case, Joint Inspection and Initial Permissions (2004–2007)**

As per departmental record, the Office of the State Geologist, Himachal Pradesh vide letter dated 13.10.2004 called for joint inspection of the proposed stone crusher site of M/s **Mahalakshmi Stone Crusher**. In pursuance thereof, the Joint Inspection/Site Appraisal Committee, constituted for the said purpose, conducted the joint inspection on 21.04.2005 at the proposed crusher site situated at **Khasra No. 645/639/1, Mauza Bairi, Gram Panchayat Tilli, Tehsil Sadar, District Mandi (H.P.), measuring 03-09-00 Bighas.**

The inspection was carried out on the basis of records submitted by the applicant, including revenue papers and affidavit/NOC furnished by the landowner, which were duly examined by the Committee. After verification of the siting parameters and supporting documents, the Site Appraisal (Joint Inspection) Report along with the landowner affidavit/NOC was submitted to the Office of the State Geologist under the same case reference for further action.

Based on the recommendations of the Joint Inspection Committee and after completion of all codal formalities and record verification, Provisional Registration for installation of the stone crusher unit at the aforesaid Khasra No. 645/639/1 was issued by the competent authority on 13.05.2005. Subsequently, PMT was issued in favour of M/s Mahalakshmi Stone Crusher vide endorsement dated 16.06.2007, as per departmental record. **(Copy of joint inspection report along with affidavit of land owner's as submitted during inspection Enclosed as Annexure-I).**

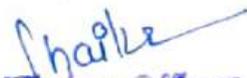
**2. Operation of Stone Crusher on Granted Mining Lease**

The said stone crusher unit was operational on the mining lease granted in favour of M/s Mahalakshmi Stone Crusher, situated at Khasra Nos. 643, 649 and 592, measuring 05-17-00 Bighas. The mining lease was executed on 07.07.2004 for a period of five (05) years valid till 06.07.2009. **(Copy of Deed Enclosed as Annexure-II)**

**3. Grant and Renewal of Subsequent Mining Leases (2010–2021)**

After expiry of the initial mining lease, the crusher owner applied for a fresh mining lease, which was granted for a period of five (05) years vide order dated 26.08.2010 in favour of M/s Mahalakshmi Stone Crusher. The said mining lease was executed on 16.12.2010 and remained valid up to 15.12.2015, in respect of Khasra Nos. 605, 606, 607, 608, 619 and 621, measuring 08-15-10 Bighas.

Upon expiry of the aforesaid lease period, the applicant again applied for renewal of the mining lease. The renewal case was examined through a Joint Inspection Committee, and after

  
Mining Officer  
Distt. Mandi (H.P.)

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 due inspection and receipt of recommendations from all concerned departments/members of the Committee, the renewal was granted by the competent authority. Accordingly, the renewed mining lease was Granted on 26.05.2017, executed on 17.07.2017 and remained valid up to 16.07.2021, in respect of the same Khasra numbers measuring 08-15-10 Bighas. **(Copy of Grant orders dated 26.08.2010 & 26.05.2017 Enclosed as Annexure- III& IV)**

**4. Operation on Currency Period Mineral Material after Expiry of Lease**

After expiry of the granted mining lease in the year 2021, the stone crusher unit was permitted to operate on currency period mineral material amounting to 9,011 metric tonnes, which was granted in favour of M/s Mahalakshmi Stone Crusher vide permission dated 07.08.2021 and remained valid up to 05.02.2022, accordingly PMT was issued on 27/08/21 valid upto 05.02.2022, which was again renewed on 17/02/2022 and valid till 16/05/2022. **(Copy Enclosed as Annexure-V)**

**5. Allotment and Utilization of Auctioned Mineral Material (Post Currency Period)**

In the year 2022, the crusher owner participated in an auction and was allotted mineral material quantity of approximately 34,159 metric tonnes. Permission for utilization of the said auctioned mineral material was accorded by the competent authority, with approval of the Director of Industries, vide order Ind-Bhu(Regd) Mandi – Lachhmi St. Cr. -2657 dated 07-06-2022.

The said auction permission was thereafter revalidated/renewed from time to time, and the validity of the auctioned mineral material remained effective up to the year 2025, as per departmental record. **(Copy Enclosed as Annexure-VI)**

**6. Grant of Fresh Mining Lease (2025–2030)**

Recently, the crusher owner applied for a fresh mining lease in respect of Khasra No. 1229/1/1 09-01-16 Bighas (0.736 Hectare) which was Granted on dated 21.03.2025 & executed on 28-03-2025 valid till 27-03-2030 for the period of (05) years. **(Copy of Grant Dated 21.03.2025 Enclosed as Annexure-VII)**

**7. Sub-Judice Status**

It is submitted that the matter regarding the status of the stone crusher, as stated by the crusher owner, is sub-judice before the competent court. The same is placed on record for information only. **(Copy Enclosed as Annexure-VIII)**

*Shalze*  
 Mining Officer  
 Distt. Mandi H.P.

# Annexure R-9

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No. Udyog-Bhu(Khani-4) Laghu-493/09  
Government of Himachal Pradesh  
Department of Industries  
"Geological Wing"  
Dated, Shimla-171001, the

830  
01-09-2010  
2010.

To

Smt. Lachmi Devi W/o Sh. Chattar Singh,  
Prop: Maha Laxmi Stone Crusher,  
Village Bair, P.O. Tilly, Tehsil Sadar, Distt. Mandi, H.P.

Subject:

**Grant of mining lease in favour of Smt. Lachmi Devi W/o Sh. Chattar Singh, Prop: Maha Laxmi Stone Crusher, Village Bair, P.O. Tilly, Tehsil Sadar, Distt. Mandi, H.P.**

Madam,

Please refer to your application dated 16.11.2009 for the grant of mining lease.

Based on the recommendations of the Joint Inspection Committee, it has been decided to grant a mining lease in your favour for extraction of stone from Khasra No. 605,606,607,608,619 & 621 measuring 8-15-10 bighas (**Private land, hill slope**) falling in Mauza Bair/349 in Tehsil Sadar, District Mandi, H.P. for a period of 5 years or as per the potential available in the area as calculated in the Working-cum-Environment Management Plan which ever is earlier under the provisions of Himachal Pradesh Minor Minerals (Concession) Revised Rules, 1971 to feed the already established stone crusher in the name & style of Maha Laxmi Stone Crusher, subject to the following terms and conditions:

1. That you shall have to execute a mining lease deed on the Form "F" on Non-Judicial Stamp Papers worth Rs. 4900/- (Rs. Four thousand nine hundred only) and submit four copies of the same alongwith fresh/original revenue record i.e Tatima & Jamabandi of the area duly complete in all respects to this office, within three months from the date of issue of this order.
2. That you shall have to deposit a sum of Rs.25000/- (Rupees twenty five thousand only) in the shape of F.D.R. duly pledged in favour of the State Geologist Himachal Pradesh as security deposit for a period of five years.
3. The lessee shall deposit demarcation expenditure if demarcation needs to be carried out by the Department and the lessee shall enter the land only when the demarcation is got conducted from the Revenue Department in the presence of Departmental officials and boundary pillars are raised.
4. The lessee shall at his own expenses erect and at all times maintain and keep in good condition boundary marks and pillars necessary to indicate the demarcation shown in the revenue record annexed to the lease deed. Mining

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operation shall only be allowed after getting a certificate from concerned Mining Officer that demarcation of the area has been done as per plan and that concrete boundary pillars of atleast 3 feet height have been raised.

The lessee shall have to submit a plan with Mining Officer for approach road in order to give a reasonable & shortest approach to the mine and to the mines of adjoining lessees from the nearest road and also indicating the Khasra Nos. and the kism of the land.

6. The lessee shall do mining in a scientific and systematic manner, and to ensure the same.

- (a) Dumping sites for mine waste and top soil shall be provided in such a way so that there is no damage to the adjoining land and the same does not roll down the slope. Top soil shall also be used for afforestation purposes in the barren/ exhausted pits.
- (b) Diversion dams and other engineering structures as advised by the Department from time to time, at different suitable sites shall be got erected to arrest and channelise the flow of water and also to avoid erosion of the land, causing siltation of nearby natural water bodies.
- (c) The loading/unloading points in the mine areas shall be developed in such a way that no hindrance is caused to the traffic and no material is stacked within the acquired width of P.W.D. road.
- (d) All precautions shall be taken to check air pollution, water pollution and noise pollution, as per the standards of H.P. State Pollution Control Board. Further, the lessee shall obtain the consent of H.P. State Pollution Control Board under the provisions of Water Act, 1974 and Air Act, 1981.
- (e) Visual impact caused due to dug-out areas and waste disposal areas shall be controlled by undertaking afforestation on worked out areas, waste disposal areas and in the areas where no working is proposed.
- (f) Labourers shall be provided with safety equipments like boots, helmets, ropes, ear plugs and even nose filters. Site services like rest shelter, drinking water and first aid facilities shall also be provided at the mining site.
- (g) The top soil has to be staked at suitable site and later on shall be used for making agricultural land after the mining operation in the phased manner.
- (h) Proper drainage of rain water is to be made from the mining area in order to avoid any accumulation of water or inundation in the area.

f. The lessee shall work according to Mines and Minerals (Development & Regulation) Act, 1957, the Metalliferous Mines Regulation, 1961 and the Mines Act, 1952 including other rule of law applicable from time to time. The contravention of any provisions of the Act or its subordinate legislation shall amount to cancellation of the lease.

8. The lease shall be cancelled/determined by the granting authority in case of violation of any provision of H.P. Minor Minerals (Concession) Revised Rules, 1971.

9. The lessee shall not carry on any collection/mining operation at any point within a distance of 75 mtrs. from any Railway lines, 60 mtrs. from National Highway or 50 mtrs. from any reservoir, tank, canal, road except under and in accordance with previous permission of Govt. in writing or as per conditions of Joint Inspection Report.
10. The lessee shall not carry out surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.
11. The State Govt. shall have right of pre-mature termination of mining lease, if the State Govt. is of the opinion that it is expedient in the interest of regulation of Mines & Minerals Development, preservation of natural environment, control of floods, prevention of pollution or to avoid danger to public health or communication or to ensure safety of buildings, monuments or other structures or for such purposes as the State Government may deem fit, as provided under Section-4A(2) of Mines & Minerals (Development & Regulation) Act, 1957.
12. The lessee shall renew the registration of stone crusher unit with in stipulated period.
13. The lessee shall pay royalty on the scheduled rates as per rule. The royalty shall be charged on the basis of production which will be computed based on consumption of electricity and other measures. In case, lessee does not pay royalty in time i.e. by 10<sup>th</sup> of next month for preceding month alongwith monthly return on Form "G", simple interest at the rate of twenty four percent (24%) per annum shall be charged for the default period.
14. In case the lessee does not pay dead rent/ surface rent in two half yearly installments before 15<sup>th</sup> April and 15<sup>th</sup> October each year during subsistence of the lease, simple interest at the rate of twenty four percent (24%) per annum shall be charged for the default period.

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The lessee shall be bound to pay Rs. 5/- per trolley and Rs. 10/- per truck or as amended from time to time on the extraction and export of sand, stone & bajri to the concerned Gram Panchayat through Mining Officer.

The lessee shall develop the area by making 6 m. x 6 m. benches, so that the angle of repose does not exceed 45°.

The lease holders shall work in the area as per the approved Working-cum-Environment Management Plan any deviation shall call for the termination of the mining lease.

No blasting shall be allowed without permission from the competent authority.

The following conditions imposed by H.P. State Pollution Control Board shall be binding on lessee:-

- i) Mining shall be carried out as per laid down procedure for mining.
  - ii) All mining operations shall be carried out strictly as per approved mining plan.
  - iii) The waste material arising out of mining like waste stone pieces, debris etc. has to filled in ditches formed.
  - iv) The area has to be properly demarcated with permanent marks at site.
  - v) The lessee shall apply for consent of Pollution Control Board immediately after grant on mining lease.
  - vi) To regulate the flow of rainy water garland drain around site should be constructed.
  - vii) Any other guidelines issued by H.P. State Pollution Control Board shall be binding on lessee.
2. The following conditions imposed by Forest Department shall be binding on lessee:-

- i) The applicant will not remove any trees standing adjoining to the proposed site without prior approval of the competent authority. The details of trees which are standing in the applied for area are as under:-

Sr. No.	SPP	Class			Total Vol.	Amount	Total trees
		V	IV	III			
1.	Simbal	2	2	-	0.256	1512/-	4
2.	Kachnar	4	-	-	0.112	660/-	4
3.	Gawaun	4	-	-	0.112	660/-	4
4.	Oie	2	2	-	0.256	1512/-	4
5.	Khirak	5	3	1	1.74	10282/-	9
6.	Amla	2	-	-	0.056	330/-	2
7.	Bihul	1	1	-	0.128	756/-	2

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(186)

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8.	Salambra	5	1	-	0.168	1416/-	6
9.	Jamun	1	-	-	0.028	165/-	1
10.	Pazza	-	1	-	0.1	591/-	1
11.	Galdru	1	-	-	0.028	165/-	1
12.	Kambal	3	-	-	0.084	495/-	3
	<b>Total</b>	<b>30</b>	<b>10</b>	<b>1</b>	<b>3.14</b>	<b>18544/-</b>	<b>41</b>

- ii) A safety Zone Area of 7.5 mtra. be left all along the outer boundary of the applied area adjoining the forest /private land where no mining will be carried out.
- iii) The applicant will not throw waste material arising out of mining operation on forest land.
- iv) No damage will be done to the adjacent Govt. land as well as Forest land and lease holder will not construct any road from Govt. land.
- v) Any instruction issued by the Govt. / Forest Department at a later stage, will complied strictly by the applicant.
21. The lessee shall be bound to fulfill the conditions as laid down by the Joint Inspection Committee and other Departments.
22. The lessee shall be complying with all the directions and instructions if any issued by the Hon'ble High Court as well as by the State Government from time to time with regard to mining operation.
23. No approach road from PWD road shall be allowed to lease area, unless lessee obtains prior written permission from Executive Engineer H.P.PWD for making road leading to all intake places from PWD roads.
24. If any dispute arises between lease holder and adjoining land owners, the lessee shall be responsible and settle the dispute at his own level.
25. The mining lease deed will be executed at the capital of the State of Himachal Pradesh subject to the provisions of Article-226 of the Constitution of India. It is agreed upon by the lessee and the State Govt. that in the event of any dispute in relation to the area under mining lease, conditions of the lease deed and in respect to all matter touching the relationship of the lessee and the State Govt. suit or petition shall be filed in the Civil Court at Shimla and it is hereby expressly agreed that neither Party shall file a suit or appeal or being any action at any place other than the Court named above i.e. Shimla.
26. The lessee shall apply for renewal before one year of the expiry of mining lease as per rule 18(2) of H.P. Minor Mineral (C) revised rules 1971 as amended on 8.10.2007.

The lease holder shall submit Working-cum-Environment Management Plan within three months from the date of issue of this grant order. The lease deed shall be executed only after submission of the Working-cum-Environment Management Plan.

These orders are subject to revision, in case of any change in the policy by the Govt. from time to time. The condition No. 4 to 26 shall be incorporated in the lease deed in part V after clause No. 7.

Yours faithfully,

*[Signature]*

5449

State Geologist,  
Himachal Pradesh.

dated 26/8/2010

Endst. No. Udyog-Bhu(Khani-4)Laghu-493/09

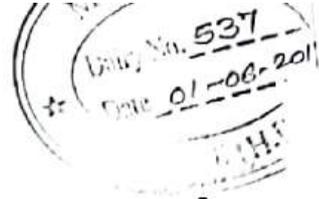
Copy to the following for information and necessary action:

1. The Sub-Divisional Magistrate, Sadar, District Mandi, H.P.
2. The Divisional Forest Officer, Forest Division Mandi, District Mandi, H.P.
3. The Assistant Engineer, Irrigation & Public Health Sub Division No.I Mandi, District Mandi, H.P.
4. The Assistant Engineer, Chakkar Sub Division H.P. Public Works Department Nerchowk, District Mandi, H.P.
5. The Environmental Engineer, H.P. State Pollution Control Board, Bilaspur, District Bilaspur, H.P.
6. The Mining Officer, Mandi, District Mandi, Himachal Pradesh.
7. The Pradhan, Gram Panchayat Tilly, Tehsil Sadar, District Mandi, H.P.
8. Guard file.

*[Signature]*  
State Geologist,  
Himachal Pradesh.

*[Signature]*

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No.Udyog-Bhu(Khani-4)Laghu-493/09-  
Government of Himachal Pradesh  
Department of Industries  
"Geological Wing"

REGD.

Annexure-R10

Dated, Shimla-171001, the

26/5/2017

From: Director of Industries  
Himachal Pradesh

To

Smt. Lachhmi Devi, W/o Shri Chatter Singh,  
Prop: M/s Maha Luxmi Stone Crusher,  
Village Bair, P.O. Tilly, Tehsil Sadar,  
District Mandi, H.P.

Subject: Renewal of mining lease held by Smt. Lachhmi Devi, W/o Shri Chatter Singh, Prop:  
M/s Maha Luxmi Stone Crusher, Village Bair, P.O. Tilly, Tehsil Sadar, District  
Mandi, H.P.

D/Sir,

Please refer to your application dated 27.05.2015 for the renewal of mining lease.

The Govt. vide letter No. Ind-B(F)6-58/2016, dated 23.2.2017 has conveyed the approval for renewal of mining lease held by Smt. Lachhmi Devi, W/o Shri Chatter Singh, Prop: M/s Maha Luxmi Stone Crusher, Village Bair, P.O. Tilly, Tehsil Sadar, District Mandi, H.P. for extraction of stone for use in already established stone crusher unit from Khasra Nos. 605, 606, 607, 608, 619 & 621, measuring 08-15-10 bighas (Private land/hill slope) falling in Mauja Bair/349, Tehsil Sadar, Distt. Mandi, H.P. for a period of 5 years w.e.f. 14.07.2016 or as per reserves calculated in the Mining Plan whichever is earlier under the provisions of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of illegal Mining, Transportation and Storage) Rules, 2015 subject to the subject to the following conditions:-

1. That you shall have to execute a mining lease deed on the Form "F" on Non-Judicial Stamp Papers worth Rs.12000/- (Rs Twelve Thousand only) and submit four copies of the same along with original revenue record i.e Tatima & Jamabandi of the area duly complete in all respects to this office, within three months from the date of issue of this order.
2. That you shall have to deposit a sum of Rs. 25,000/- (Rupees Twenty Five Thousand) only in the shape of F.D.R. duly pledged in favour of the undersigned as security deposit.

Sh. Mahanta  
1/6/2017

3. The lessee shall furnish Financial Assurance of Rs.5000/- (as per the mining lease area) in the form of F.D.R duly pledged in favour of State Geologist, Himachal Pradesh for due observance of provisions of mining plan.
4. The lessee shall deposit demarcation expenditure if demarcation needs to be carried out by the Department and the lessee shall enter the land only when the demarcation of the area is got conducted from the Revenue Department in the presence of Departmental officials and boundary pillars are raised.
5. The lessee shall at his own expenses erect and at all times maintain and keep in good condition boundary marks and pillars necessary to indicate the demarcation shown in the revenue record annexed to the lease deed. Mining operation shall only be allowed after getting a certificate from the concerned Mining Officer that demarcation of the area has been done as per the plan and that concrete boundary pillars of atleast 3 feet height have been raised.
6. The lessee shall have to submit a plan with Mining Officer for approach road in order to give a reasonable & shortest approach to the mine and to the mines of adjoining lessees.
7. The lessee shall do mining in a scientific and systematic manner, and to ensure the same.
  - (a) Dumping sites for mine waste and top soil shall be provided in such a way so that there is no damage to the adjoining land and the same does not roll down the slope. Top soil shall also be used for afforestation purposes in the barren/ exhausted pits.
  - (b) Diversion dams and other engineering structures as advised by the Department from time to time, at different suitable sites shall be got erected to arrest and channelise the flow of water and also to avoid erosion of the land, causing siltation of nearby natural water bodies.
  - (c) The loading/unloading points in the mine areas shall be developed in such a way that no hindrance is caused to the traffic and no material is stacked within the acquired width of P.W.D. road.
  - (d) All precautions shall be taken to check air pollution, water pollution and noise pollution, as per the standards of H.P. State Environment Protection and Pollution Control Board. Further, the lessee shall obtain the consent of H.P. State Environment Protection and Pollution Control Board under the provisions of Water Act, 1974 and Air Act, 1981.
  - (e) Visual impact caused due to dug-out areas and waste disposal areas shall be controlled by undertaking afforestation on worked out areas, waste disposal areas and in the areas where no working is proposed.
  - (f) Labourers shall be provided with safety equipments like boots, helmets, ropes, ear plugs and even nose filters. Site services like rest shelter, drinking water and first aid facilities shall also be provided at the mining site.

8. The lessee shall pay royalty on the Scheduled rates as specified in H.P. Minor Mineral (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015. The royalty shall be charged on the basis of actual production which will be computed based on consumption of electricity and other measures.
9. In case the lessee does not pay dead rent/surface rent in two half yearly installments on the 15<sup>th</sup> April, and 15<sup>th</sup> October each year during subsistence of lease, simple interest at the rate of 24% per annum shall be charged for default period.
10. The lessee shall not carry on or allowed to be carried on any mining operation at any point within a distance of 100 metres from any railway line, except under and in accordance with the previous written permission of the Railway Administration or 100 metres from edge of National Highway or 25 metres from edge of State Highway or 10 metres from edge of other roads or 50 metres from edge of any reservoir, canal or buildings or inhabited sites except under and in accordance with the previous permission of the Competent Authority. The Railway Administration or the Joint Inspection Committee may in granting such permissions, impose such conditions as may deem fit.
11. The lessee shall be bound to comply with all the directions and instructions if any issued by the Hon'ble High Court/National Green Tribunal as well as by the State Government from time to time with regard to mining operation and stone crusher.
12. No mining operation or any type of mining shall be carried out by the lessee, unless, the Mining Plan is approved by the competent authority and the lessee shall carry out mining operations in the lease area strictly in accordance with approved Mining Plan as per Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of illegal Mining, Transportation and Storage) Rules, 2015.
13. The lessee shall carryout mining operation with the prior consent of land owners. In case of objection, if any, raised by the local residents or concerned land owners with regard to mining operation in the lease area, entire responsibility to settle the same will be of the lessee and shall indemnify the State Govt. from third party claim.
14. No approach road from P.W.D. road shall be allowed to lease area, unless lessee/ contractor obtains written permission from XEN, PWD for making road leading to all intake places from the PWD roads.
15. The lessee shall be bound to pay Rs. 5/- per trolley and Rs. 10/- per truck on extraction and export of sand, stone & bajri to the concerned Gram Panchayat through the Mining Officer Mandi.
16. If necessary, the lessee shall have to erect check dams and other retaining structures to check the banks or soil erosion during mining activities.

17. The lessee shall work in the mining lease area as per the conditions stipulated in the EIA Clearance issued by the State Level Environment Impact Assessment Authority, Himachal Pradesh letter No. HPSEIAA/2013/177/M/s Maha Laxmi Stone Crusher-2166, dated 14.7.2016.
18. The lessee shall obtain consent to operate from the H.P. State Pollution Control Board before start of mining operation, separately under the consent mechanism.
19. The lessee shall work in the mining lease area only after approval of Mining Plan from the competent authority and shall restrict the production as per approved Mining Plan or Environment Clearance whichever is less.
20. The lessee shall be bound to adhere all the conditions imposed by the Joint Inspection Committee and other departments and during mining activities, effective steps shall be taken care off to avoid any slide of land and environment protection.
21. The lease holder shall not store/stack any material in the acquired width of PWD road without the specific permission of the competent authority.
22. No mining shall be allowed in areas which may cause aesthetic/visual degradation near any known tourist spot.
23. No mining shall be allowed near to the site of culture, religious, historical, archeological or scenic importance.
24. No mining shall be allowed near habitation, where it is likely to cause noise beyond the permissible limit and vibration problems, due to blasting or operation of machinery.
25. The lessee shall take adequate steps to control and check soil erosion, debris flow etc. by raising various engineering structure.
26. No mining shall be allowed where subsidence of rocks is likely due to steep angle of slope.
27. No blasting shall be resorted to without taking proper license under the Explosive Act, 1984.
28. Mining shall be done in scientific manner i.e. from top to bottom side.
29. The lessee shall make a retaining structure towards road side to arrest rolling stones from the lease area during mining activities. Effective preventive soil measures shall be adopted to detect the soil erosion.
30. The lessee shall pay contribution to District Mineral Foundation Fund/all the applicable taxes/funds in lieu of mineral concession.

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31. The mining lease deed will be executed at the capital of the State of Himachal Pradesh subject to the provisions of Article-226 of the Constitution of India. It is agreed upon by the lessee and the State Govt. that in the event of any dispute in relation to the area under mining lease, conditions of the lease deed and in respect to all matter touching the relationship of the lessee and the State Govt. suit or petition shall be filed in the Civil Court at Shimla and it is hereby expressly agreed that neither Party shall file a suit or appeal being action at any place other than the Court named above i.e. Shimla.
32. As per Rule 16(2) of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of illegal Mining, Transportation and Storage) Rules, 2015 the lessee shall submit renewal of mining lease application before one year from the expiry of lease period.

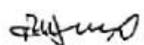
These orders are subject to revision, in case of any dispute, if arises due to any reasons and the above conditions from 4 to 32 shall be incorporated in the lease deed in part-V after clause No. 8.

Yours faithfully,

  
Director of Industries  
Himachal Pradesh

Endst. No. Udyog-Bhu (Khani-4) Laghu-493/09-1802 Dated 27/5/2017  
Copy to the following for information:-

1. The Principal Secretary (Industries) to the Govt. of Himachal Pradesh, Shimla- 171002 with reference to letter No. Ind-B(F)6-58/2016, dated 23.2.2017
2. The Sub-Divisional Magistrate (Civil) Sadar, Distt. Mandi, H.P.
3. The Range Forest Officer, Mandi Forest Range, Distt. Mandi, H.P.
4. The Assistant Engineer, Chakkar Sub Division, H.P.PWD, Nerchowk, Distt. Mandi, H.P.
5. The Assistant Engineer, I & PH Sub Division-I Mandi, Distt. Mandi, H.P.
6. The Environmental Engineer, H.P. State Pollution Control Board Bilaspur, Distt. Bilaspur, H.P.
7. The Mining Officer, Mandi, Distt. Mandi, H.P.
8. Pradhan, Gram Panchayat Tilly, Tehsil Sadar, Distt. Mandi, H.P.
9. Guard file.

  
State Geologist  
Himachal Pradesh

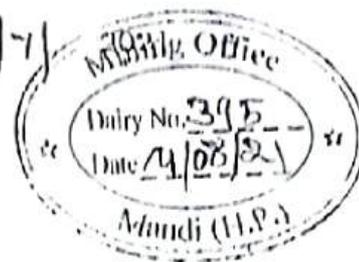
154

No. Udyog-Bhu(Khumi-4) Laghu- 493/09  
 Government of Himachal Pradesh,  
 Directorate of Industries,  
 "Geological Wing"  
 Dated: Shimla-171001.

29  
Annexure R11

To

The Mining Officer, Mandi,  
 Distt. Mandi, H.P.



Subject:-

Regarding issuance of permission to crush the stacked material.

Memo:

Reference to your letter No. MO/MDI/ML/ Mahalaxmi St. Cr. /2021-558-60 dated 13.7.2021 vide which verification report of already extracted mineral from the lease area during the currency period of lease was forwarded to this office for issuance of permission. Since in the instant proposal, no new permission for extraction of mineral is being sought, hence you are competent to take the decision for issuance for permission in favour of Smt. Lachami Devi, W/o Sh. Chattar Singh, Prop. M/s Mahalaxmi Stone Crusher, R/o Village Bair, P.O. Tilly, Tehsil Sadar, Distt. Mandi, H.P. to crush the stacked material to the tune of approx. **9011 M.T.** extracted during the currency of mining activities in his sanctioned mining lease for a period of six months or till the mineral is exhausted whichever is earlier after completing all codal formalities and further subject to the following conditions:-

1. That the material has been extracted from the sanctioned lease area during the currency of lease period & is in accordance to the production in Mining Plan as well as Environment Clearance.
2. That there is no violation of Acts/Rules, lease deed, Mining Plan & Environment Clearance.
3. That production report submitted on 'G' form find reflection of this stock.
4. That production of stone crusher must be computed form 'G' form, Electricity bills, Sale tax return, Income tax return, etc. whichever is higher & accordingly stock shall be cross-checked.

for further  
 reminder  
 04/08/2021

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5. That you have personally verified the balance stock & you are satisfied with genuineness of proposal
6. The applicant shall transport the material with transit form for which he shall deposit advance royalty and maintain proper record of the material.
7. In case, the stone crusher owner is found indulge in carrying out illegal mining/fresh mining, the permission may immediately be withdrawn.
8. The transportation of mineral should be prohibited between 8:00 PM to 6.00 AM.
9. The permission holder will furnish an undertaking to the effect that he will supply grit, sand & bajri to the local consumer and PWD contractors on priority basis on cheaper rates.
10. That the party shall submit an affidavit/undertaking to the effect that he will not carry out working in the mining lease area till the grant/renewal of mining lease from the competent authority.
11. The quantity be also verified from time to time while issuing the transit form and also from last production report.
12. Before granting permission, it shall be ensured that the applicant lessee is not arrear with the Department.
13. The lessee shall install the CCTV camera.
14. The crusher had not operated or operating on DG set.

State Geologist,  
Himachal Pradesh.  
Tel.0177-2657339. ✓

dated 2021.

Endst. No. Udyog-Bhu(Khan) Laghu-493/09  
Copy to Smt. Lachhmi Devi, W/o Sh. Chattar Singh, Prop. M/s  
Mahalaxmi Stone Crusher, R/o Village Bair, P.O. Tilly, Tehsil Sadar, Distt. Mandi,  
H.P. w.r.t. his application dated 1.7.2021. He is requested to contact the Mining  
Officer, Mandi, Distt. Mandi, H P. for further necessary action.

State Geologist,  
Himachal Pradesh.  
Tel.0177-2657339.

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FORM-'R'  
 [See rule 69(1)]  
 Permanent Registration  
 Department of Industries  
 Office of the State Geologist  
 Shimla-171001



Whereas, Smt. Lachami Devi W/o Sh. Chattar Singh, Prop. M/s Maha Laxmi Stone Crusher, Village Bair, P.O. Tilly, Tehsil Sadar, Distt. Mandi, H.P. has applied for the renewal of Permanent Registration of existing Stone Crusher set up in Khasra No. 845/639/1 measuring 3-09-00 Bighas in Mauza Bair, Tehsil Sadar, Distt. Mandi, H.P. vide application dated 9.8.2021.

The Renewal of Permanent Registration is hereby granted to M/s Maha Laxmi Stone Crusher Prop. Smt. Lachami Devi subject to the following conditions:-

1. The owner of the stone crusher shall observe the provisions of;
  - i) The Air (Prevention and Control of Pollution) Act, 1981 and rules framed thereunder.
  - ii) The Water (Prevention and Control of Pollution) Act 1974 and rules framed thereunder.
  - iii) The Environment (Protection) Act, 1986 and rules framed thereunder.
  - iv) The Noise Pollution (Regulation and Control) Rules 2000.
2. The expansion of a stone crusher shall not be allowed unless approved by Geological Wing, Department of Industries, Himachal Pradesh.
3. The stone crusher owner shall ensure that the emission standards are as per the Statutes as notified by the Government vide Notification No. STE-E(5)-9/2018 dated 29.6.2021 or amended from time to time are adhered to.
4. The stone crusher owner shall adopt pollution control measures as per Government Notification No. STE-E(5)-9/2018 dated 29.06.2021 or as amended from time to time.
5. The stone crusher owner shall submit a return by 10<sup>th</sup> of every month to the concerned Mining Officer, giving details of total quantity of minerals crushed, electricity consumed, power generated in case of captive power generated run crusher, fuel consumption in case of diesel run crusher, number of labour employed and wages paid etc. .

Free access shall be given to the officer/official of the Geological Wing, Department of Industries, H.P. for the verification of plant & machinery, source/supply of raw material, sale record and stocks of raw material and finished goods.

The stone crusher owner shall immediately report to the Deputy Commissioner and Mining officer of the district concerned about any accident which may take place during the course of crushing operation resulting in serious bodily injury.

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- 8. The stone crusher owner shall not pay wages less than the minimum wages prescribed by the Central or State Government from time to time under the Minimum Wages Act, 1948, to the workers employed in the crushing unit.
- 9. The stone crusher owner shall indemnify the State Government against the claim of the third party.
- 10. The Crusher Owner shall display the sign board at a prominent place outside the stone crushing unit indicating the name of the owner, capacity of the unit, date of registration of the unit and also its expiry, telephone number of the owner and the concerned officer to whom public can make a complaint, if any.
- 11. The crusher owner shall implant at least three rows of tall fast growing species of evergreen trees, for protection and consecration of environment.
- 12. The Crusher owner shall not operate the stone crusher unit without obtaining Renewal of Consent to Operate from the H.P. state Pollution Control Board.
- 13. The crusher owner shall obtain all the required statutory clearances and shall operate the stone crusher accordingly, as per provisions of law.
- 14. The permission has been granted by the Mining Officer, Mandi, vide letter dated 7.8.2021 to use/crush approx. 9011 M.T. useable raw material i.e. muck stacked at the crusher site to meet out the demand of raw material to the existing stone crusher unit of M/s Mahalaxmi Stone Crusher.
- 15. The Permanent Registration is valid upto 5.2.2022 in consonance to the permission granted by the Mining Officer, Mandi vide letter dated 7.8.2021.

Smt. Lachami Devi W/o Sh. Chattar Singh,  
 Prop. M/s Maha Laxmi Stone Crusher,  
 Village Bair, P.O. Tilly, Tehsil Sadar,  
 Distt. Mnadi, H.P.

State Geologist,  
 Himachal Pradesh

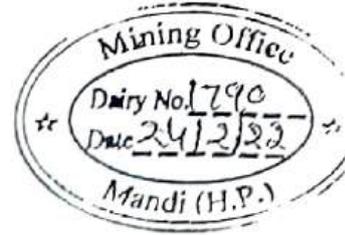
Dated: 27-8-2021

4135

Endst.No. Udyog-Bhu/Regn./PMI/Mandi/Maha Laxmi Stone Cr.-  
 Copy forwarded to following for information and necessary action :-

- 1. The Member Secretary, H.P. State Pollution Control Board, Him parivesh Phase-III, New-Shimla. 171009.
- 2. The Mining Officer, Mandi, Distt. Mandi, H.P. with the direction to take action against the stone crusher owner, in case the stone crusher was in operation without valid permission/registration.
- 3. Concerned lease file No. Udyog- Bhu.(Khani-4)Laghu-493/09.
- 4. Guard file.

State Geologist  
 Himachal Pradesh



FORM-'R'  
[See rule 69(1)]  
Permanent Registration  
Department of Industries  
Office of the State Geologist  
Shimla-171001

Whereas, Smt. Lachami Devi W/o Sh. Chattar Singh, Prop. M/s Maha Laxmi Stone Crusher, Village Bair, P.O. Tilly, Tehsil Sadar, Distt. Mandi, H.P. has applied for the renewal of Permanent Registration of existing Stone Crusher set up in Khasra No. 645/639/1 measuring 3-09-00 Bighas in Mauza Bair, Tehsil Sadar, Distt. Mandi, H.P. vide application dated 9.8.2021.

The Renewal of Permanent Registration is hereby granted to M/s Maha Laxmi Stone Crusher Prop. Smt. Lachami Devi subject to the following conditions:-

1. The owner of the stone crusher shall observe the provisions of;
  - i) The Air (Prevention and Control of Pollution) Act, 1981 and rules framed thereunder.
  - ii) The Water (Prevention and Control of Pollution) Act 1974 and rules framed thereunder.
  - iii) The Environment (Protection) Act, 1986 and rules framed thereunder.
  - iv) The Noise Pollution (Regulation and Control) Rules 2000.
2. The expansion of a stone crusher shall not be allowed unless approved by Geological Wing, Department of Industries, Himachal Pradesh.
3. The stone crusher owner shall ensure that the, emission standards are as per the Statutes as notified by the Government vide Notification No. STE-E(5)-9/2018 dated 29.6.2021 or amended from time to time are adhered to.
4. The stone crusher owner shall adopt pollution control measures as per Government Notification No. STE-E(5)-9/2018 dated 29.06.2021 or as amended from time to time.
5. The stone crusher owner shall submit a return by 10<sup>th</sup> of every month to the concerned Mining Officer, giving details of total quantity of minerals crushed, electricity consumed, power generated in case of captive power generated run crusher, fuel consumption in case of diesel run crusher, number of labour employed and wages paid etc. .
6. Free access shall be given to the officer/official of the Geological Wing, Department of Industries, H.P. for the verification of plant & machinery, source/supply of raw material, sale record and stocks of raw material and finished goods.
7. The stone crusher owner shall immediately report to the Deputy Commissioner and Mining officer of the district concerned about any accident which may take place during the course of crushing operation resulting in serious bodily injury.

The stone crusher owner shall not pay wages less than the minimum wages prescribed by the Central or State Government from time to time under the Minimum Wages Act to the workers employed in the crushing unit.

9. The stone crusher owner shall indemnify the State Government against the claim of the third party.
10. The Crusher Owner shall display the sign board at a prominent place outside the stone crushing unit indicating the name of the owner, capacity of the unit, date of registration of the unit and also its expiry, telephone number of the owner and the concerned officer to whom public can make a complaint, if any.
11. The crusher owner shall implant at least three rows of tall fast growing species of evergreen trees, for protection and consecration of environment.
12. The Crusher owner shall not operate the stone crusher unit without obtaining Renewal of Consent to Operate from the H.P. state Pollution Control Board.
13. The crusher owner shall obtain all the required statutory clearances and shall operate the stone crusher accordingly, as per provisions of law.
14. The Renewal of Permanent Registration is hereby extended on the basis of the **balance stock of 3252 MT** of raw material reported vide Mining Officer, Mandi, letter dated 3.1.2022 for a period of **three months**.
15. The Renewal of Permanent Registration is hereby granted from the date of issuance of this letter, upto 4.5.2022. This Permanent Registration is further subject to order dated 11.3.2020 passed in CMP No. 8459 of 2019 in CWP No. 2067 of 2019 by the Hon'ble High Court of H.P. as well as final outcome of CWP No. 2067/2019.

Smt. Lachami Devi W/o Sh. Chattar Singh,  
Prop. M/s Maha Laxmi Stone Crusher,  
Village Bair, P.O. Tilly, Tehsil Sadar,  
Distt. Mandi, H.P.

State Geologist,  
Himachal Pradesh

11067

Endst.No. Udyog-Bhu/Regn./PMU/Mandi/Maha Laxmi Stone Cr.-

Dated: 7/1/2022

Copy forwarded to following for information and necessary action :-

1. The Member Secretary, H.P. State Pollution Control Board, Him parivesh Phase-III New Shimla. 171009.
2. The Mining Officer, Mandi, Distt. Mandi, H.P. with the direction to take action against the stone crusher owner, in case the stone crusher was in operation without valid permission/registration.
3. Concerned lease file No. Udyog- Bhu(Khani-4)Laghu-493/09.
4. Guard file.

State Geologist  
Himachal Pradesh

No. MO /MDI/ M/s Mahalaxmi St.Cr./152/2022 (O)-373, 375  
Office of the Mining Officer,  
Distt Mandi (H.P.)

Dated 09/06/2022

To

Smt. Lachhami Devi, W/o Sh. Chattar Singh,  
Prop. M/s Mahalaxmi Stone Crusher,  
R/o- Village- Bair, PO-Tilly,  
Tehsil Sadar, Distt. Mandi H.P.

Subject:

Regarding Grant of Permission to lift / Crush the auctioned Minor Mineral ( Tunnel Muck) generated during the construction of Four Lane Road By KMC Construction Limited

Sir,

With reference to the Worthy Director of Industries, Himachal Pradesh, office Order bearing No. Ind-Bhu (Regd.) Mandi- Maha Laxmi St.Cr.-2652, dated 07-06-2022, permission to lift/crush approx. 34159 MT auctioned Minor Mineral generated during the construction of Four lane Road by M/s. KMC Construction Limited, presently stacked at Kh.No.815/643/639/592, Private Land Mohal- Bair, Tehsil Sadar Distt. Mandi H.P is hereby granted in your favour for a period of 06 Months, steps to the following conditions:

Permission valid up to 08-12-2022.

1. That the permission holder will crush the assessed auctioned material after obtaining necessary Permanent Registration from the competent authority and consent to operate from PCB Department.
2. That the permission holder will deposit the remaining amount of the bid along with other taxes as applicable in three equal installments and shall apply for the transit pass through <http://emerginghimachal.hp.gov.in>. In case the party fails to deposit the balance amount within stipulated period, the deposited amount shall be forfeited & in that case eventually re-auction process shall be initiated immediately.
3. That permission holder is not allowed to sell the raw material in open market or outside the State, as requested by the party, the above auctioned material stacked at the site shall only be crushed at the applied crusher site.
4. That the permission holder will not dispatch any mineral i.e. stone, sand & grit without Transit Pass/ Supplementary Transit Pass Forms. In case, the condition is found violating permission will be withdrawn with immediate effect and action as per law will be initiated.
5. That the transportation of raw material will be prohibited between 8:00 PM to 6:00 AM.
6. That the permission holder will submit Electricity Bills / Monthly Production in G-Forms i.e. material lifted from dumping site and monthly production/ material dispatched from the crusher site, before 10<sup>th</sup> of every month.

In case of non Compliance:-

1. Penalty provision for illegal mining under rule 73 :-

Any contravention of rule 72 shall be punishable with imprisonment for a term which may extent to two years, or with fine which may extend to 5,00,000/- (Rupees Five lacs) only, or with both and in case of continuing contravention, with an additional

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(37)

fine which may extend to 50,000/- (Rupees Fifty thousand only) for every day during which such contravention continues after conviction for the first such contravention. Provided that the contravention of rule 72 for the first and second time may be compounded by an officer authorized by the Government under section 22 of the Act and the case in relation to the subsequent contravention shall be filed by the officer so authorized in the competent court of law.

The manner of compounding of offence shall be as under:-

- (i) In case of illegal mining carried out manually the amount of compounding fee shall not be less than 10,000/- if the mineral extracted is upto 25 metric tonnes.
- (ii) If the quantity of illegal mining carried out exceeds 25 metric tonnes, additional compounding fee @ 500/- per metric tonne shall be charged.
- (iii) In case of second contravention a minimum compounding fee of 25,000/- shall be charged.
- (iv) In case of illegal mining done mechanically in the river/stream beds, the amount of compounding fee shall not be less than 50,000/-.

**2. Penalty provision for illegal transportation under rule 81-**

Any contravention of rule 79 and 80 shall be punishable with imprisonment for a term which may extend to two years, or with fine which may extend to Rs. 25,000/- (Rupees Twenty five thousand only), or with both:

Provided that the contravention of rule 79 and 80 for the first and the second time may be compounded by an officer authorized by the Government under section 22 of the Act and the case in relation to the subsequent contravention shall be filed by the officer so authorized in the competent court of law. The manner of compounding of offence shall be as under:- The amount of compounding fee shall not be less than 4500/- (Rs. Four thousand & five hundred) only for tractor, Rs. 7000/- (Rs. Seven thousand) only for medium truck/tipper having capacity upto 7 metric tonnes, Rs. 15,000/- (Rs. Fifteen thousand) only for trucks having capacity upto 10 metric tonnes and 25,000/- (Rs. Twenty five thousand) only for trucks with capacity more than 10 metric tonnes and Rs. 200/- (Two hundred) only for mule/horse.

/

/

(Shailza Choudhary)  
Mining Officer, Mandi  
Distt. Mandi (H.P)  
Ph. No. 01905-223342

Endst. No. As above \_\_\_\_\_

Dated \_\_\_\_\_

Copy to:-

1. The Director of Industries, Himachal Pradesh, Shimla-1, w.r.t. their office order bearing No. Ind-Bhu (Regd.) Mandi- Maha Laxmi St.Cr.-2652, dated 07-06-2022, for information please.
2. The Geologist, Zone-IV, Himachal Pradesh for information please.

/

/

(Shailza Choudhary)  
Mining Officer, Mandi  
Distt. Mandi (H.P)  
Ph. No. 01905-223342

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No. Ind-Bhu (Regd) Mandi-Maha Laxmi St. Cr.-  
Government of Himachal Pradesh  
Department of Industries  
"Geological Wing"  
Dated, Shimla-171001

2022.

**Order**

Whereas, Smt. Lachhmi Devi W/o Sh. Chattar Singh Prop. M/s Mahalaxmi Stone Crusher, Village Bai, P.O. Tilly, Tehsil Sadar, Distt. Mandi, H.P. has applied for the grant of permission to lift and use the auctioned mineral/muck dumped at Khasra No. S15/643/639/592, Pvt. land, falling in Mohal Bair, Tehsil Sadar, Distt. Mandi, H.P. The case was referred to the Joint Inspection Committee for conducting of joint inspection and further auction of said mineral/muck.

Whereas, the Joint Inspection Committee has inspected the site on 01.06.2022 as per Rule 28 of Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015 and has recommended approx. 34159 MT of auctioned material for which Smt. Lachhmi Devi has offered the highest bid and the material shall be crushed in M/s Mahalaxmi Stone Crusher.

Hence, on the basis of verification/recommendations of the Joint Inspection Committee, the permission to lift and use the auctioned minerals to the tune of 34159 MT is hereby granted in favour of Smt. Lachhmi Devi Prop. M/s Mahalaxmi Stone Crusher, Village Bair, P.O. Tilly, Tehsil Sadar, Distt. Mandi, H.P. for a period of six months, as per the provisions of Rule 33 of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of illegal mining, Transportation and storage) Rules, 2015, subject to prior permission from the Mining Officer Mandi in compliance to this order and after paying the advance royalty at Mining Office Mandi.

**Smt. Lachhmi Devi,  
Prop. M/s Mahalaxmi Stone Crusher,  
Village Bair, P.O Tilly, Tehsil Sadar,  
Distt. Mandi, H.P.**

Director of Industries  
Himachal Pradesh  
Dated 7/6/2022.

Endst. Ind-Bhu (Regd) Mandi- Lachhmi St. Cr.- 2652  
Copy to the following for information and necessary action:-

1. The Mining Officer, Mandi, Distt. Mandi, H.P. w.r.t. his letter No. MO/MDI/Short Term Auction-84/2021-583 dated 4.6.2022 for information & necessary action. He is further directed to ensure the following conditions before according the permission:-

- (i) The material shall be lifted within period as mentioned above after completing all codal formalities and charging the royalty in advance.
  - (ii) The permission holder shall lift the assessed material within the permitted period and site as mentioned above only.
  - (iii) That Transportation of raw material should be prohibited between 8.00 PM to 6.00 AM.
  - (iv) That the permission holder should not be allowed to sell the raw material in open market or outside the State.
- That at any stage, if the permission holder is found guilty of misusing the permission, the same shall be withdrawn immediately.

The Assistant Engineer, HPPWD, Division No. 2, Mandi, Distt. Mandi, H.P. w.r.t. joint inspection report dated 01.06.2022.

Director of Industries  
Himachal Pradesh

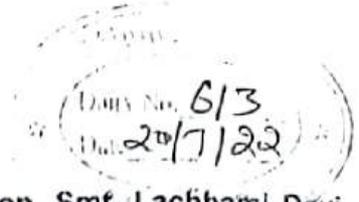
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01/07/22

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FORM FD

[See rule 69(1)]

Permanent Registration  
Department of Industries  
Office of the State Geologist  
Shimla-171001



Whereas M/s Mahalaxmi Stone Crusher, Prop. Smt. Lachhmi Devi W/o Sh. Chattar Singh, Village Bair, P.O. Tilli, Tehsil Sadar, Distt. Mandi, H.P. vide application dated 13.6.2022 applied for renewal of Permanent Registration of stone crusher unit established at Khasra No. 645/639/1, measuring 3-00-00 Bighas, falling in Mauza Bair, Tehsil Sadar, Distt. Mandi, H.P.

The Permanent Registration issued to M/s Mahalaxmi Stone Crusher, Prop. Smt. Lachhmi Devi W/o Sh. Chattar Singh, Village Bair, P.O. Tilli, Tehsil Sadar, Distt. Mandi, H.P. is hereby renewed subject to the following conditions:-

1. The owner of the stone crusher shall observe the provisions of:
  - i) The Air (Prevention and Control of Pollution) Act, 1981 and rules framed thereunder.
  - ii) The Water (Prevention and Control of Pollution) Act 1974 and rules framed thereunder.
  - iii) The Environment (Protection) Act, 1986 and rules framed thereunder.
  - iv) The Noise Pollution (Regulation and Control) Rules 2000.
2. The expansion of a stone crusher shall not be allowed without prior approval of Geological Wing, Department of Industries, Himachal Pradesh.
3. The stone crusher owner shall ensure that the emission standards are as per the Statutes as notified by the Government vide Notification No. STE-E-(5)-9/2018 dated 29.06.2021 or amended from time to time are adhered to.
4. The stone crusher owner shall adopt pollution control measures as per Government Notification No. STE-E-(5)-9/2018 dated 29.06.2021 or as amended from time to time.
5. The stone crusher owner shall submit a return by 10<sup>th</sup> of every month to the concerned Mining Officer, giving details of total quantity of minerals crushed, electricity consumed, power generated in case of captive power generated run crusher, fuel consumption in case of diesel run crusher, number of labour employed and wages paid etc.
6. Free access shall be given to the officer/official of the Geological Wing, Department of Industries, H.P. for the verification of plant & machinery, source/supply of raw material, sale record and stocks of raw material and finished goods.  
The stone crusher owner shall immediately report to the Deputy Commissioner and Mining officer of the district concerned about any accident which may take place during the course of crushing operation resulting in serious bodily injury.
8. The stone crusher owner shall not pay wages less than the minimum wages prescribed by the Central or State Government from time to time under the Minimum Wages Act, 1948, to the workers employed in the crushing unit.

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4 Anwar  
19-07-22

9. The stone crusher owner shall indemnify the State Government against the claim of the third party.
10. The stone crusher owner shall obtain renewal of consent to operate from the State Pollution Control Board before operating the stone crusher unit and shall not operate the stone crusher unit without valid COP.
11. The crusher owner shall ensure that aggregate is stacked in such a manner that it does not spill over to the Highway/roads which can be cause of road accident.
12. The Crusher Owner shall plant at least three rows of tall fast growing species of trees on all sides of the unit as a wind barrier for protection and conservation of environment.
13. Sign Board at a prominent place outside stone crushing unit shall be displayed indicating the name of crusher owner, capacity of unit, date of registration of the units and also its expiry, telephone numbers of the owner and Mining Officer, Mandi.
14. The crusher owner shall obtain all the required statutory clearance at his own level and shall operate the stone crusher accordingly, as per provisions of law.
15. The permission has been granted by the Mining Officer Mandi vide letter No. MO/MDI/M/s Mahalaxmi St. Cr./152/2022 (O)-674 dated 9.6.2022 in favour of the applicant to lift/crush about 34159 MT of auctioned Minor Minerals for a period of six months upto 08.12.2022.
16. This Permanent Registration is **valid upto 08.12.2022** on the basis of legal source as mentioned at Sr. No. 15 above
17. This Permanent Registration is subject to order dated 11.3.2020 passed in CMP No. 2459 of 2019 in CWP No. 2067 of 2019 as well as final outcome of CWP No. 2067 of 2019.

M/s Mahalaxmi Stone Crusher,  
Prop. Smt. Lachhmi Devi S/o Sh. Chatter Singh,  
Village Bair, P.O. Tilli, Tehsil Sadar,  
Distt. Mandi, H.P.

Endst. No. Udyog-Bhu/Regn./Mandi/Maha Laxmi St. Cr. 3127

Copy forwarded to:-

1. The Member Secretary, H.P. State Pollution Control Board, Phase-III, New Shimla-2.
2. The Mining Officer, Mandi, Distt. Mandi, H.P. w.r.t. his letter dated 9.6.2022 for information and necessary action please. He is directed to take action against the stone crusher owner of stone crusher, if it was operational without valid permission from competent authority. He is further directed to ensure that production should be got verified from production report, electricity details or any other measures like GST return etc. for which he will be held personally responsible. Also ensure that no DG set is installed in crusher complex.
3. Concerned mining lease file.

Geologist Zone-IV  
Himachal Pradesh

Dated 20/06/2022

Geologist Zone-IV  
Himachal Pradesh

No. MO /MDI/ M/s Mahalaxmi St.Cr./152/2022 (O)-2129, 2121  
Office of the Mining Officer,  
Distt Mandi (H.P.)

Dated 21/12/2022

To

Smt. Lachhami Devi, W/o Sh. Chattar Singh,  
Prop. M/s Mahalaxmi Stone Crusher,  
R/o- Village- Bair, PO-Tilly,  
Tehsil Sadar, Distt. Mandi H.P.

Subject:

Regarding Grant of Permission to lift / Crush the auctioned Minor Mineral ( Tunnel Muck) generated during the construction of Four Lane Road By KMC Construction Limited

Sir,

With reference to the memo bearing No. Ind-Bhu (Regd.) Mandi-Maha Laxmi St.Cr.-9251, dated 20-12-2022, received from Geologist Zone-III, holding additional charge of Zone IV, H.P. further renewal of permission to crush/use approx. 25282 MT remaining auctioned Minor Mineral, presently stacked at Kh.No.815/643/639/592, Private Land Mohal- Bair, Tehsil Sadar Distt. Mandi H.P is hereby granted in your favour for a period of 06 Months, steps to the following conditions:-

Permission valid up to 20-06-2023.

1. That the permission holder will crush the assessed auctioned material after obtaining necessary Permanent Registration from the competent authority and consent to operate from PCB Department.
2. That the permission holder will deposit the remaining amount of the bid along with other taxes as applicable well before 15-01-2023 as agreed and shall apply for the transit pass through <http://emerginghimachal.hp.gov.in>. In case the party fails to deposit the balance amount within stipulated period, the deposited amount shall be forfeited & in that case eventually re-auction process shall be initiated immediately.
3. That permission holder is not allowed to sell the raw material in open market or outside the State, as requested by the party, the above auctioned material stacked at the site shall only be crushed at the applied crusher site.
4. That the permission holder will not dispatch any mineral i.e. stone, sand & grit without Transit Pass/ Supplementary Transit Pass Forms. In case, the condition is found violating permission will be withdrawn with immediate effect and action as per law will be initiated.
5. That the transportation of raw material will be prohibited between 8:00 PM to 6:00 AM.
6. That the permission holder will submit Electricity Bills / Monthly Production in G-Forms i.e. material lifted from dumping site and monthly production/ material dispatched from the crusher site, before 10<sup>th</sup> of every month.

In case of non Compliance:-

**1. Penalty provision for illegal mining under rule 73 :-**

Any contravention of rule 72 shall be punishable with imprisonment for a term which may extent to two years, or with fine which may extend to 5,00,000/- (Rupees Five lacs) only, or with both and in case of continuing contravention, with an additional

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fine which may extend to 50,000/- (fifty thousand only) for every day during which such contravention continues after conviction for the first such contravention. Provided that the contravention of rule 72 for the first and second time may be compounded by an officer authorized by the Government under section 22 of the Act and the case in relation to the subsequent contravention shall be filed by the officer so authorized in the competent court of law.

2. Penalty provision for illegal transportation under rule 81-

Any contravention of rule 79 and 80 shall be punishable with imprisonment for a term which may extend to two years, or with fine which may extend to Rs. 25,000/- (Rupees Twenty five thousand only), or with both:

Provided that the contravention of rule 79 and 80 for the first and the second time may be compounded by an officer authorized by the Government under section 22 of the Act and the case in relation to the subsequent contravention shall be filed by the officer so authorized in the competent court of law. The manner of compounding of offence shall be as under:- The amount of compounding fee shall not be less than 4500/- (Rs. Four thousand & five hundred) only for tractor, Rs. 7000/- (Rs. Seven thousand) only for medium truck/tipper having capacity upto 7 metric tonnes, Rs. 15,000/- (Rs. Fifteen thousand) only for trucks having capacity upto 10 metric tonnes and 25,000/- (Rs. Twenty five thousand) only for trucks with capacity more than 10 metric tonnes and Rs. 200/- (Two hundred) only for mule/horse.

Endst. No. As above

Copy to:-

Dated

  
(Shailza Choudhary)  
Mining Officer, Mandi  
Distt. Mandi (H.P.)  
Ph. No. 01905-223342

1. The Geologist, Zone-III, holding additional charge of Zone-IV, Himachal Pradesh, Shimla-I, w.r.t. their office memo bearing No. Ind-Bhu (Regd.) Mandi-Maha Luxmi St.Cr.-9251, dated 20-12-2022, for information please.

  
(Shailza Choudhary)  
Mining Officer, Mandi  
Distt. Mandi (H.P.)  
Ph. No. 01905-223342

No. Ind-Bhu (Regd) Mandi/Mahalaxmi St. Cr.- 9257  
 Government of Himachal Pradesh  
 Department of Industries  
 \*Geological Wing\*  
 Dated, Shimla-171001



To

Subject:-

Memo:-

The Mining Officer,  
 Mandi, Distt. Mandi, H.P.

Regarding renewal of permission to crush/use the auctioned minor mineral (Tunnel Muck) generated during the construction of Four Lane Road By KMC Construction Ltd.

Kindly refer to your letter No. MO.MDI/M/s Mahalaxmi St. Cr./152/2022 (o)-2101 dated 19.12.2022, vide which you have submitted a balance stock verification report of left out material i.e. about 25282 MT out of 34159 MT of mineral in favour of Smt. Lachhami Devi W/o Sh. Chattar Singh Prop. M/s Maha Laxmi Stone Crusher, Village Bair, P.O. Tilli, Tehsil Sadar, Distt. Mandi, H.P. for renewal of permission on the subject cited above.

Since in the instant proposal, no new permission is being sought, hence, you are competent to take decision to issue the permission to crush/use about 25282 MT of already stacked material in favour of the above said applicant after being fully satisfied with the genuineness of activity/source and physical verification of balance stock personally. The permission shall be issued only after the payment of royalty & other dues in advance & the period of permission should not be more than six months.

*[Signature]*  
 Geologist Zone-III  
 Holding additional charge of Zone-IV  
 Himachal Pradesh  
 Dated 2022.

Endst. No.As above.

Copy to Smt. Lachhami Devi W/o Sh. Chattar Singh Prop. M/s Maha Laxmi Stone Crusher, Village Bair, P.O. Tilli, Tehsil Sadar, Distt. Mandi, H.P. for information please.

*[Signature]*  
 Geologist Zone-III  
 Holding additional charge of Zone-IV  
 Himachal Pradesh

*Dr. M. K. Sharma*  
*Ch. Maruti*  
*for further permission*  
*under Auction Rule*  
*21/12/22*

168

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No. MO /MDI/ M/s Mahalaxmi St.Cr./152/2022 (O)- 3981-83  
Office of the Mining Officer,  
Distt Mandi (H.P.)

Dated 3/7/2023

2nd  
Renewal

Minra

To  
Smt. Lachhami Devi, W/o Sh. Chattar Singh,  
Prop. M/s Mahalaxmi Stone Crusher,  
R/o- Village- Bair, PO-Tilly,  
Tehsil- Sadar, Distt. Mandi H.P.

Subject:

Regarding extension of Permission to lift / Crush the balance  
auctioned Minor Mineral ( Tunnel Muck) generated during the  
construction of Four Lane Road By KMC Construction Limited

Sir,

With reference to the memo bearing No. Ind-Bhu (Regd.) Mandi-  
Maha Laxmi St.Cr.-2919, dated 24-06-2023, received from Geologist, Zone-IV, H.P.  
further extension of permission to crush/use approx. 12730 MT balance advance royalty paid  
auctioned Minor Mineral, presently stacked at Kh.No.815/643/639/592, Private Land Mohal-  
Bair, Tehsil Sadar Distt. Mandi H.P is hereby granted in your favour for a period of 06  
Months, steps to the following conditions:-

• Permission valid up to:- 23-12-2023.

1. That the permission holder will crush the assessed auctioned material after obtaining necessary Permanent Registration from the competent authority and consent to operate from PCB Department.
2. That the permission holder will not dispatch any mineral i.e. stone, sand & grit without Transit Pass/ Supplementary Transit Pass Forms.
3. That the transportation of raw material will be prohibited between 8:00 PM to 6:00 AM.
4. That the permission holder will submit Electricity Bills / Monthly Production in G-Forms i.e. material lifted from dumping site and monthly production/ material dispatched from the crusher site, before 10<sup>th</sup> of every month.

In case of non Compliance:-

1. Penalty provision for illegal mining under rule 73 :-

Any contravention of rule 72 shall be punishable with imprisonment for a term which may extent to two years, or with fine which may extend to 5,00,000/- (Rupees Five lacs) only, or with both and in case of continuing contravention, with an additional fine which may extend to 50,000/- (fifty thousand only) for every day during which such contravention continues after conviction for the first such contravention.

Provided that the contravention of rule 72 for the first and second time may be compounded by an officer authorized by the Government under section 22 of the Act and the case in relation to the subsequent contravention shall be filed by the officer so authorized in the competent court of law.

2. Penalty provision for illegal transportation under rule 81-

Any contravention of rule 79 and 80 shall be punishable with imprisonment for a term which may extend to two years, or with fine which may extend to Rs. 25,000/- (Rupees Twenty five thousand only), or with both:

Provided that the contravention of rule 79 and 80 for the first and the second time may be compounded by an officer authorized by the Government under section 22 of the Act and the case in relation to the subsequent contravention shall be filed by the officer so authorized in the competent court of law. The manner of compounding of offence shall be as under:- The amount of compounding fee shall not be less than 4500/- (Rs. Four thousand & five hundred) only for tractor, Rs. 7000/- (Rs. Seven thousand) only for medium truck/tipper having capacity upto 7 metric tonnes, Rs. 15,000/- (Rs. Fifteen thousand) only for trucks having capacity upto 10 metric tonnes and 25,000/- (Rs. Twenty five thousand) only for trucks with capacity more than 10 metric tonnes and Rs. 200/- (Two hundred) only for mule/horse.

*Bindiya*  
(Bindiya Rani)

Mining Officer, Mandi

Distt. Mandi (H.P)

Ph. No. 01905-223342

Endst. No. As above \_\_\_\_\_

Dated 4

Copy to:-

1. The Geologist, Zone-IV, Himachal Pradesh, Shimla-1, w.r.t. their office memo bearing No. Ind-Bhu (Regd.) Mandi- Maha Laxmi St.Cr.-2919, dated 24-06-2023, for information please.
2. Sh. Pankaj Sharma (Assistant Mining Inspector) Sadar. He is directed to ensure that party will lift/crush the balance assessed auctioned minor mineral only. He is also directed to conduct surprise and routine inspections and also furnish reports on monthly basis on priority.

*Bindiya*  
(Bindiya Rani)

Mining Officer, Mandi

Distt. Mandi (H.P)

Ph. No. 01905-223342

170 (SV)  
 MO/MDI/M/s Maha Laxmi St. Cr., 2024-  
 Office of the Mining Officer  
 Mandi, Distt. Mandi (H.P.)

3rd Renewal

Dated:-

M/s. Mahalaxmi Stone Crusher,  
 Village- Bair, PO- Tilly,  
 Tehsil- Sadar, Distt. Mandi H.P.

Subject:

Regarding Grant of Permission to lift & Crush the auctioned Minor Mineral, applied by Smt. Lachhami Devi Prop. M/s. Mahalaxmi Stone Crusher, Village- Bair, PO- Tilly Tehsil- Sadar, Distt. Mandi H.P.

Sir,

With reference to letter bearing no. Ind -Bhu (Regd) Mandi-Mahalaxmi St. Cr. 14129, dated 11-03-2024, received from Director of Industries, Himachal Pradesh, Shimla-1, permission is hereby granted in your favour to lift/ crush approx. 10951 MT balance advance royalty paid auctioned KMC Muck, presently stacked at dumping yard of M/s. Mahalaxmi Stone Crusher, valid for the period of 03 months or till the material is exhausted, whichever is earlier for commercial use.

Subject to the conditions given below.

Permission is valid up to 10-06-2024.

Condition:-

1. That you will not operate the stone crusher unit without valid Permanent Registration and consent to operate from PCB Department.
2. That you will lift/crush the assessed advance royalty paid auctioned material which is stacked at dumping yard of M/s Mahalaxmi St. Cr., with in permitted period only after completing all codal formalities.
3. In any case, if you found guilty of misusing the permission, the same will be withdrawn with immediate effect.
4. That the transportation of raw material will be prohibited between 8:00 PM to 6:00 AM.

*(Handwritten Signature)*  
 (Bindiya Rani)  
 Mining Officer,  
 Mandi, Distt. Mandi (H.P)  
 Ph.No. 01905-223342

Endst. No. As above

5974-77

Dated

11/03/2024

Copy to:-

1. The Director of Industries, Himachal Pradesh, Shimla-1 w.r.t. their office order No. Ind -Bhu (Regd) Mandi-Mahalaxmi St.Cr.-14129, dated 11-03-2024, for information please.
2. The Geologist, Zone-IV, Himachal Pradesh, Shimla-9 for information please.
3. Sh. Pankaj Sharma (Assistant Mining Inspector) Sadar. He is directed to ensure that party will lift/crush the balance stacked/permitted auctioned material only. He is also directed to conduct surprise and routine inspections and also furnish monthly reports along with photographs regarding quantity of mineral lifted from the area.

*(Handwritten Signature)*  
 (Bindiya Rani)  
 Mining Officer,  
 Mandi, Distt. Mandi (H.P)  
 Ph. No. 01905-223342

No. Ind-Bhu (Regd) Mandi-Mahalaxmi St. Cr.-  
 Government of Himachal Pradesh  
 Department of Industries  
 "Geological Wing"  
 Dated, Shimla-171001

3148  
 2024.11/3/24

**Order**

In reference to this office letter of even No. 2651 dated 07.06.2023, vide which the permission to lift and use about 34159 MT of auctioned material was granted to M/s Mahalaxmi Stone Crusher Prop. Smt. Lachhmi Devi, Village Bair, P.O. Tilly, Tehsil Sadar, Distt. Mandi, H.P. after recommendations of the Joint Inspection Committee.

Now, the Mining Officer, Mandi, vide letter No. MO/MDI/Stone Crusher data/2023-24-5920 dated 04.03.2024 has reported that has reported that the applicant has consumed only 23208 MT of material out of granted permission of 34159 MT of material. As such permission to lift and use about 10951 MT of balance material is hereby granted for a period of three months or till the material is exhausted, whichever is earlier in favour of M/s Mahalaxmi Stone Crusher Prop. Smt. Lachhmi Devi, Village Bair, P.O. Tilly, Tehsil Sadar, Distt. Mandi, H.P. after completing all codal formalities and conditions as stipulated earlier.

Smt. Lachhmi Devi,  
 Prop. M/s Mahalaxmi Stone Crusher,  
 Village Bair, P.O. Tilly, Tehsil Sadar,  
 Distt. Mandi, H.P.

Endst. No. Ind-Bhu (Regd) Mandi-Mahalaxmi St. Cr.-14/23  
 Copy to:-

Director of Industries  
 Himachal Pradesh  
 Dated 11/3/2024. e

1. The Mining Officer, Mandi, Distt. Mandi, H.P. w.r.t. his letter referred to above for information and necessary action.
2. The Assistant Engineer, HPPWD, Division No. 2, Mandi, Distt. Mandi, H.P. w.r.t. joint inspection report dated 01.06.2022 for information please.

Sl. No. 14/23  
 11/3/2024

Director of Industries  
 Himachal Pradesh

172 <sup>SS</sup>  
 MO/MDI/M/s Mahalaxmi Stone Crusher/2024-1059  
 Office of the Mining Officer  
 Mandi, Distt. Mandi (H.P.)  
 Mandi

Dated: 29-07-2024.

M/s Mahalaxmi St Cr,  
 Prop. Smt. Lachhami Devi, Village Bair,  
 PO Tilly and Tehsil Sadar, Distt. Mandi H.P.

Subject:

Regarding Grant of Permission to Lift and Crush the Balance Minor Mineral, as applied by Smt. Lachhami Devi, Village Bair, PO Tilly and Tehsil Sadar, Distt. Mandi H.P.,

Sir, With reference to the Director of Industries, Himachal Pradesh order bearing No. L dyog-Bhu (Regn.) Mandi-Mahalaxmi St. Cr.-3089, dated 22-07-2024, a permission is hereby granted in your favour to lift and crush approx. 10331 MT of balance auctioned minor mineral for Commercial Purpose Only.

Permission is valid up to 28-01-2025.

Subject to the conditions given below.

Condition:-

1. That you will not operate the stone crusher unit without valid Permanent Registration and consent to operate from PCB Department.
2. That you will crush/use the above said material only which is stacked at your crusher site within the period as mentioned above.
3. That you shall not dispatch any mineral i.e. stone, sand & grit without Transit Pass/ Supplementary Transit Pass Forms, in case the condition is found violating permission will be withdrawn with immediate effect and action as per law will be initiated against you.
4. That the transportation of raw material will be prohibited between 8:00 PM to 6:00 AM.
5. That you will submit electricity Bills / monthly production in G- Forms i.e. material lifted from dumping site and monthly production/ material dispatched from the crusher site to this office, before 10<sup>th</sup> of every month.
6. In any case, if you found guilty of misusing the permission, the same will be withdrawn with immediate effect.

In case of non Compliance:-

1. Penalty provision for illegal mining under rule 73 :-

Any contravention of rule 72 shall be punishable with imprisonment for a term which may extent to two years, or with fine which may extend to 5,00,000/- (Rupees Five laes) only, or with both and in case of continuing contravention, with an additional fine which may extend to 50,000/- (fifty thousand only) for every day during which such contravention continues after conviction for the first such contravention.

Provided that the contravention of rule 72 for the first and second time may be compounded by an officer authorized by the Government under section 22 of the Act and the case in relation to the subsequent contravention shall be filed by the officer so authorized in the competent court of law.

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Penalty provision for illegal Working of stone crusher unit under rule 71:-

2. Any person who contravenes any of the provision of this chapter shall, on conviction, be punished with imprisonment for a term which may extend to one year or with fine which may extend to Rs. 50,000/- (Rupees Fifty thousand) only or with both and in case of continuing contravention with an additional fine which may extend to Rs. 5000/- (Rupees Five thousand) only after conviction for the first such contravention for every day during which such contravention continues.

3. Penalty provision for illegal transportation under rule 81:-

Any contravention of rule 79 and 80 shall be punishable with imprisonment for a term which may extend to two years, or with fine which may extend to Rs. 25,000/- (Rupees Twenty five thousand only), or with both:

Provided that the contravention of rule 79 and 80 for the first and the second time may be compounded by an officer authorized by the Government under section 22 of the Act and the case in relation to the subsequent contravention shall be filed by the officer so authorized in the competent court of law. The manner of compounding of offence shall be as under:- The amount of compounding fee shall not be less than 4500/- (Rs. Four thousand & five hundred) only for tractor, Rs. 7000/- (Rs. Seven thousand) only for medium truck/tipper having capacity upto 7 metric tonnes, Rs. 15,000/- (Rs. Fifteen thousand) only for trucks having capacity upto 10 metric tonnes and 25,000/- (Rs. Twenty five thousand) only for trucks with capacity more than 10 metric tonnes and Rs. 200/- (Two hundred) only for mule/horse.

*Bindiya Rani*  
(Bindiya Rani)

Mining Officer, Mandi

Distt. Mandi (H.P)

Ph. No. 01905-223342

Endst. No. As above \_\_\_\_\_ Dated \_\_\_\_\_

Copy to:-

1. The Geologist, Zone-IV, Himachal Pradesh, in reference to ibid order, for information please.
2. Sh. Prakash Chand (Assistant Mining Inspector) Sadar Mandi for information and with a direction to ensure that party will crush/use the stacked auctioned/royalty paid material only. He is also directed to conduct surprise and routine inspections and also furnish reports regarding quantity of mineral used/crushed.

*Bindiya Rani*  
(Bindiya Rani)

Mining Officer, Mandi

Distt. Mandi (H.P)

Ph. No. 01905-223342

MO/MDI/M/s.MahaLaxmi St. Cr. 2024-2849-51  
 Office of the Mining Officer  
 Mandi, Distt. Mandi (H.P.)  
 Mandi

28 JAN 2025

Dated -

M/s. Mahalaxmi Stone Crusher,  
 Prop. Smt. Lacchami Devi,  
 Village Bair, PO Tilli, Tehsil Sadar,  
 Distt. Mandi (HP).

**Subject:**

Regarding grant of permission to crush/use the balance auctioned advance royalty paid Minor Mineral, applied by M/s. Mahalaxmi Stone Crusher Prop. Smt. Lacchami Devi, Vill. Bair, PO Tilli, Tehsil Sadar, Distt. Mandi(HP).

Sir,

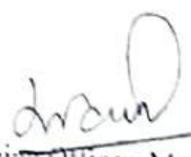
With reference to the letter bearing no. Ind-Bhu(Regn)Mandi/Mahalaxmi St. Cr - 10160 dated 27.01.2025, received from The Geologist Zone -IV, Shimla-9, Himachal Pradesh, permission is hereby granted in your favour to lift/crush approx. 4041 MT of advance royalty paid mineral auctioned KMC Muck, presently stacked at the dumping yard of M/s. Mahalaxmi Stone Crusher Prop. Smt. Lacchami Devi, Vill. Bair, PO Tilli, Tehsil Sadar, Distt. Mandi(HP), valid for the period of six months or till the material is exhausted, whichever is earlier for commercial use

Permission is valid up to 26-07-2025.  
 Subject to the conditions given below.

**Conditions: -**

1. That you will not operate the stone crusher unit without valid Permanent Registration and Consent to operate from the PCB Department.
2. That you will lift/crush the assessed advance royalty paid auctioned material which is stacked at the dumping yard of M/s. Mahalaxmi Stone Crusher Prop. Smt. Lacchami Devi, Vill. Bair, PO Tilli, Tehsil Sadar, Distt. Mandi(HP), within permitted period only after completing all codal formalities.
3. In any case, if you found guilty of misusing the permission, the same will be withdrawn with immediate effect.

o/c

  
 Mining Officer, Mandi  
 Distt. Mandi (H.P.)  
 Ph. No. 01905-223342

**Endst. No.** As above 2849-51

Dated 28 JAN 2025

**Copy to:-**

1. The Geologist, Zone-IV, Himachal Pradesh, for information please.
2. Sh. Prakash, Assistant Mining Inspector Sadar, for information and with a direction to ensure that party will crush/use the stacked auctioned/royalty paid material only. He is also directed to conduct surprise and routine inspections and also furnish reports regarding quantity of mineral used/crushed.

o/c

  
 Mining Officer, Mandi  
 Distt. Mandi (H.P.)

ENVIRONMENTAL  
CLEARANCE

Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), HIMACHAL PRADESH)

To,

The -1

LACHMI CHANDEL

W/o Chatter Singh Post Office Tilli Tehsil Sadar Bayar Mandi -175001

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/HP/MIN/426167/2023 dated 15 Jul 2023. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC25B001HP160854
2. File No.	HPSEIAA/2023/1078
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	"Stone Mining Project"
7. Name of Company/Organization	LACHMI CHANDEL
8. Location of Project	HIMACHAL PRADESH
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 04/03/2025

(e-signed)  
D.C. Rana  
Member Secretary  
SEIAA - (HIMACHAL PRADESH)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)



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This has a reference to your proposal No. SIA/HP/MIN/426167/2023 submitted online by Smt. Lachhami Devi, W/o Sh. Chattar Singh, Prop: M/s Mahalaxmi Stone Crusher, Village Bair, P.O. Tilli, Tehsil-Sadar, District-Mandi, Himachal Pradesh; for grant of Environment Clearance. The proposal has been appraised as per prescribed procedure in the light of provisions under the Environment Impact Assessment Notification, dated 14<sup>th</sup> September 2006 on the basis of documents viz; Form-I, Pre-feasibility Report, EIA/EMP etc. by the State Expert Appraisal Committee constituted by the competent authority in its 105<sup>th</sup> meeting of SEAC held on dated 23/1/2025 with following features:

- |   |   |  |
|---|---|--|
| a. Online SEIAA Proposal No.                    | : | SIA/HP/MIN/426167/2023<br>HP SEIAA/2023-1078   |
| b. Project Type                                 | : | Extraction of Stone.   |
| c. Project Location with Khasra Number          | : | Khasra number 1229/1/1 falling in Mohal/MauzaKathalag/141, Tehsil-Sadar, District-Mandi, H.P.  |
| d. Jamabandi                                    | : | Jamabandi for the year 2015-16   |
| e. Land Status                                  | : | Private Land.  |
| f. Project Capacity                             | : | 52,659 TPA.  |
| g. Mining Area                                  | : | 09-01-16 Bighas, Private land/hill slope.  |
| h. Leases within 500 mtrs.                      | : | One mining lease exist within 500 meters:-<br>Sh. Jagdish Kumar (08-05-13 Bighas)  |
| i. Letter of Intent                             | : | Extension of Letter of Intent issued on dated 26/12/2022<br>(Valid for one year i.e. up to 19/12/2025)   |
| j. Working Plan                                 | : | Strictly as per Working-cum-Environment Management Plan approved by Geological Wing of Industries Department, Himachal Pradesh.  |
| k. Proposed EMP Costs                           | : | Capital Cost Rs.3.15 Lakhs and Recurring Cost Rs. 4.45 Lakhs/ PA   |
| l. Proposed CER Costs                           | : | Rs 4.00 Lakhs.   |
| m. Institutional Mechanisms for Env. Protection | : | The following will be responsible for maintenance of APCDs and Solid Waste Management sites:<br>i) Construction phase: Developer/ Project Proponent.<br>ii) Operational Phase: Developer/ Project Proponent. |
| n. Validity period of EC                        | : | 5 Years or upto the date of valid mining plan whichever is earlier.  |

The SEIAA examined the proposal in its 73<sup>th</sup> meeting held w.e.f. 24-25, February, 2025 and considered the recommendations made by SEAC in its 105<sup>th</sup> meeting of SEAC held on dated 23/1/2025. After considering the recommendations of the State Level Expert Appraisal Committee, the State level Environmental Impact Assessment Authority accords Environmental Clearance to the project as per provisions of the EIA Notification No. S.O. 1533 dated 14<sup>th</sup> September, 2006 of Ministry of Environment & Forests, Govt subject to strict compliance of terms and conditions as mentioned below. The Authority reserves the right to revise, revoke or impose additional conditions at any stage.

#### A. Statutory Compliance

- 1 This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
- 2 The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2<sup>nd</sup> August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors. before commencing the mining operations.
- 3 The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2<sup>nd</sup> August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
- 4 This Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoEF&CC subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
- 5 This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
- 6 Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the concerned State Pollution Control Board/Committee.
- 7 The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.
- 8 The Project Proponent shall obtain consents from all the concerned landowners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
- 9 The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled —Impact of mining activities on Habitations-Issues related to the mining Projects where in Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area].
- 10 The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
- 11 A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
- 12 State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
- 13 The Project Authorities should widely advertise the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within

7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change ([www.parivesh.nic.in](http://www.parivesh.nic.in)). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.

- 14 The Project Proponent shall inform the SEIAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

**B. Air Quality Monitoring And Preservation**

1. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO<sub>2</sub>, CO<sub>2</sub> and SO<sub>2</sub> etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
2. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipment's/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.

**C. Water quality monitoring and preservation**

- 1 In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
- 2 Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug wall located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board & SEIAA
- 3 Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
- 4 The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Regional Office, MOEFCC, SEIAA, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
- 5 Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines runoff; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
- 6 Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC & SEIAA annually.
- 7 Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
- 8 The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC, SEIAA and State Pollution Control Board/Committee.

**D. Noise and vibration monitoring and prevention**

1. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
2. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
3. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

**E. Mining plan**

1. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.
2. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology/Department of Industries as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change & SEIAA for record and verification.
3. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the concerned Regional Office, MoEFCC & SEIAA.

**F. Land reclamation**

1. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
2. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
3. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
4. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
5. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF&CC & SEIAA.
6. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
7. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
8. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.

9. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.

#### **G. Transportation**

1. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a bypass road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
2. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

#### **H. Green Belt**

1. The Project Proponent shall develop greenbelt in 7.5 m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the SEIAA irrespective of the stipulation made in approved mine plan.
2. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
3. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
4. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
5. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry & SEIAA

#### **I. Public hearing and human health issues**

1. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEFCC Regional Office, SEIAA and DGMS on half-yearly basis.
2. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighbourhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
3. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium- Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos,

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Hard Rock Mining, Silica, Gold, Kaolin, Aluminium, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 × 14 inches and of good quality).

4. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities, (c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEFCC & SEIAA annually along with details of the relief and compensation paid to workers having above indications.
5. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
6. Project Proponent shall make provision for the housing for workers/labours or shall construct labour camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
7. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry, SEIAA along with District Administration.

#### J. Corporate Environment Responsibility (CER)

1. The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry's O.M No 22-65/2017-IA. II (M) dated 01.05.2018 or as proposed by EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC & SEIAA annually along with audited statement.
2. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEFCC and its concerned Regional Office & SEIAA.

#### K. Miscellaneous

1. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEFCC & SEIAA
2. The Project Authorities should inform to the Regional Office & SEIAA regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
3. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, SEIAA, Central Pollution Control Board and State Pollution Control Board.
4. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEFCC & SEIAA.
5. The concerned Regional Office of the MoEFCC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEFCC officer(s) & competent Authority by furnishing the requisite data / information / monitoring reports.

#### L. Additional Conditions

1. The capital cost (@ Rs. 4.00 lacs per ≤ ha.) under CER, shall be deposited in HDFC Saving Bank Account No. 50100626488752, IFSC: HDFC0006405, office of EC Monitoring Cell, DEST&CC, GOHP. The Director (DEST&CC) may devise a plan for this purpose in consultation with project proponent.
2. The project proponent shall provide one plastic waste shredder machine to DEST& CC, Shimla within one month from the date of issuance of EC letter, for further distribution under CER. The machines will be purchased from authorised/ approved sources and CMC/AMC will be assured with supplier for at least three years from date of installation. The Project proponent shall be responsible for functioning of the machines. The size of the shredded plastic shall be less than 2.36 mm. Technical specifications of the plastic waste shredder are as under:

Plastic Waste Shredder specifications (250Kg/Hr.)	
PARAMETER	SPECIFICATION
Mechanism type	Double shaft with rotating blades
Application	Shredding of RDF waste (Plastic bags, polythene, rags, leather, rubber etc. found in the Municipal Waste)
Shredder capacity	250-300 Kg/hr
Machine Size	Height- 4.5 ft, Length- Any & Width- Any.
Blade MOC	WP 45/ENOS (Harden)
Minimum height of hook above shaft &	70-S0mm

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disc	
Output shredded material size	<2.36 mm
Working chamber	300mm X 380 mm
Motor HP	7.5HP
Total motor	1 Nos.
RPM of shafts	30-40
Motor make	Havells/ Crompton
Motor rating	IE2
Total gearbox	1Nos.
Hopper size	500mm X 350mm
Structure & cover & Hopper MOC	MS with paint
Extra features	Cladding total body
Supply	3 Phase 440V- 50Hz.
Panel	
Panel function	Overload Protection, Short Circuit protection, Tower light, Limit switch for safety (when machine front cover open machine to stop working)
Warranty	
Duration	12 months or more
Scope under warranty	All the spares & repair work including labor

- The project proponent shall sensitize and create awareness among people working within the project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by MoEF&CC on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report being submitted by the project proponents.
- The project proponent, before start of mining operations, shall install CCTV cameras on the mining site covering all angles of mining site including entry & exit points. These cameras shall be theft and tamper proof. Where electricity/power is not available solar energy based cameras shall be installed with adequate battery backups. Date-wise video records w.r.t. CCTV camera shall be hosted & stored online and online portal link shall be shared with the office of Director-cum-Member Secretary, HPSEIAA through official e-mail: dbt-hp@nic.in.
- Plantation of saplings shall be carried out in the earmarked 33% greenbelt area as a part of the tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the MerilIFE Portal (<https://merilife.nic.in>).
- The project proponent shall ensure that mining is carried out strictly in accordance with the approved mining plan failing which strict action under Environment (Protection) Act, 1986 will be initiated against the proponent and environmental compensation shall be imposed as per orders of Hon'ble NGT dated 19.02.2019 in the matter of OA No. 593/2017 (W.P.) (Civil) No. 375/2012).
- The Department of Industries, Himachal Pradesh shall ensure that the mining is carried out strictly as per the Terms & Conditions of the Environment Clearance.
- The Geological Wing of the Department of Industries, Himachal Pradesh and Project proponent shall ensure that the mining outside the riverbed on Patta Land/ Khatedari Land be granted when there is possibility of replenishment of material. In case, there is no replenishment then mining lease shall only be granted when there is no riverbed mining possibility within 5 KM of the Patta Land/ Khatedari land.
- The Midterm review of hill slope mining activity shall be undertaken in case of any deviation from terms and conditions of EC/ Mining plan the EC shall be withdrawn along with environmental compensation imposed as per orders of Hon'ble NGT dated 19.02.2019 in the matter of OA No. 593/2017 (W.P.) (Civil) No. 375/2012).
- The project proponent will ensure that no harm to the adjoining land or environmental degradation is caused due to mining activities and the mining activities are undertaken strictly as per approved mining plan.
- This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
- The project proponent shall ensure that the mining activity is carried out after leaving the required buffer zone and distance from existing habitation/village. Measures will be taken to protect the nearby habitation from noise, water and air pollution.

**Member Secretary**  
State Level Environment Impact Assessment Authority  
Himachal Pradesh

Endst. No. As Above.

Copy to following for further necessary action:

- The Secretary (Environment), Ministry of Environment, Forests & Climate Change (MoEF&CC), Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003 .
- The Chairman, Central Pollution Control Board, Him Parivesh Bhawan, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032.
- The Chairman, Himachal Pradesh State Pollution Control Board, Shimla-171009.
- The Director (Environment, Science & Technology) to the GoHP, Shimla-171001.
- The Adviser (IA), MoEF&CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.



No. Udyog-Bhu (Khan) 183/12690-48/2021-  
 Government of Himachal Pradesh  
 Department of Industries  
 "Geological Wing"  
 Dated, Shimla-171001, the

21/08/2025.

From:

Geologist Zone-IV,  
 Himachal Pradesh.

To

✓ Smt. Lachhmi Devi W/o Sh. Chatter Singh,  
 Village Bair, P.O. Tilli, Tehsil Sadar,  
 Distt. Mandi, H.P.

**Subject:**

**Grant of mining lease.**

Sir,

Please refer to your online application for the grant of mining lease.

Based upon the recommendations of Joint Inspection Committee & completing all the codal formalities as mentioned in the letter of intent, it has been decided to grant the mining lease in your favour under the provisions of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015, for extraction of Stone for use in already established Stone Crusher unit i.e. M/s Mahalaxmi Stone Crusher, over an area measuring 09-01-16 Bighas, (Hill Slope), comprising of Khasra No. 1229/1/1 (Pvt. land), falling in Mauza/Mohal Kathalag/141, Tehsil Sadar, Distt. Mandi, H.P. for a period of 5 years or upto the date of valid mining plan whichever is earlier subject to the following terms & conditions:-

1. That you shall have to execute a mining lease deed on the Form "F" on Non-Judicial Stamp Papers worth Rs.26000/- (Rs. Twenty Six Thousand) only and submit three copies of the same along with original revenue record i.e Tatima & Jamabandi of the area duly complete in all respects to this office, within three months from the date of issue of this order.
2. That you shall have to deposit a sum of Rs. 25, 000/- (Rupees Twenty Five Thousand) only in the shape of F.D.R. duly pledged in favour of the undersigned as security deposit for a period of 5 years.
3. The lessee shall furnish Financial Assurance of Rs. 5,000/-(as per the mining lease area) in the form of F.D.R duly pledged in favour of State Geologist, Himachal Pradesh for due observance of provisions of mining plan.

4. The lessee shall deposit demarcation expenditure if demarcation needs to be carried out by the Department and the lessee shall enter the land only when the demarcation of the area is got conducted from the Revenue Department in the presence of Departmental officials and boundary pillars are raised.
5. The lessee shall at his own expenses erect and at all times maintain and keep in good condition boundary marks and pillars necessary to indicate the demarcation shown in the revenue record annexed to the lease deed. Mining operation shall only be allowed after getting a certificate from the concerned Mining Officer that demarcation of the area has been done as per the plan and that concrete boundary pillars of atleast 3 feet height have been raised.
6. The lessee shall have to submit a plan with Mining Officer for approach road in order to give a reasonable & shortest approach to the mine and to the mines of adjoining lessees.
7. The lessee shall do mining in a scientific and systematic manner, and to ensure the same.
  - (a) Dumping sites for mine waste and top soil shall be provided in such a way so that there is no damage to the adjoining land and the same does not roll down the slope. Top soil shall also be used for afforestation purposes in the barren/ exhausted pits.
  - (b) Diversion dams and other engineering structures as advised by the Department from time to time, at different suitable sites shall be got erected to arrest and channelise the flow of water and also to avoid erosion of the land, causing siltation of nearby natural water bodies.
  - (c) The loading/unloading points in the mine areas shall be developed in such a way that no hindrance is caused to the traffic and no material is stacked within the acquired width of P.W.D. road.
  - (d) All precautions shall be taken to check & control air pollution, water pollution and noise pollution, as per the standards of H.P. State Environment Protection and Pollution Control Board. Further, the lessee shall obtain the consent of H.P. State Environment Protection and Pollution Control Board under the provisions of Water Act, 1974 and Air Act, 1981.
  - (e) Visual impact caused due to dug-out areas and waste disposal areas shall be controlled by undertaking afforestation on worked out areas, waste disposal areas and in the areas where no working is proposed.

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- (f) Labourers shall be provided with safety equipments like boots, helmets, ropes, ear plugs and even nose filters. Site services like rest shelter, drinking water and first aid facilities shall also be provided at the mining site.
8. The lessee shall pay royalty on the Scheduled rates as specified in H.P. Minor Mineral (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015. The royalty shall be charged on the basis of actual production which will be computed based on consumption of electricity and other measures.
  9. The lessee shall pay dead rent, if applicable, at the rate specified in the third schedule of the H.P. Minor Mineral (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015.
  10. In case the lessee does not pay dead rent/surface rent in two half yearly installments on the 15<sup>th</sup> April, and 15<sup>th</sup> October each year during subsistence of lease, simple interest at the rate of 24% per annum shall be charged for default period.
  11. The lessee shall not carry on or allowed to be carried on any mining operation at any point within a distance of 100 metres from any railway line, except under and in accordance with the previous written permission of the Railway Administration or 100 metres from edge of National Highway or 25 metres from edge of State Highway or 10 metres from edge of other roads or 50 metres from edge of any reservoir, canal or buildings or inhabited sites except under and in accordance with the previous permission of the Competent Authority. The Railway Administration or the Joint Inspection Committee may in granting such permissions, impose such conditions as may deem fit.
  12. There should be no interruption during the playing of vehicles on HPPWD road while mining and no approach road from P.W.D. road shall be allowed to lease area, unless lessee/ contractor obtains written permission from XEN, PWD for making road leading to all intake places from the PWD roads.
  13. The lessee shall be bound to pay Rs. 5/- per trolley and Rs. 10/- per truck on extraction and export of sand, stone & bajri to the concerned Gram Panchayat through the Mining Officer Mandi. The lessee shall also pay E V Charges equivalent to Rs. 5/- per tonne, online processing fees equivalent to Rs. 5/- per tonne and Milk cess equivalent to Rs. 2/- tonne.
  14. If necessary, the lessee shall have to erect check dams and other retaining structures to check the banks or soil erosion during mining activities.

15. The lessee shall work in the mining lease area as per the conditions stipulated in the EIA Clearance issued by the State Level Environment Impact Assessment Authority, Himachal Pradesh vide EC identification No. EC25B001HP160854 and file No. HPSEIAA/2023/1078 dated 04.03.2025. The Environment clearance is valid upto 03.03.2028, thereafter the mining activities in the granted area shall be deemed suspended till Environmental clearance is renewed.
16. The lessee shall obtain consent of the H.P. State Environment Protection and Pollution Control Board before start of mining operation, separately under the consent mechanism.
17. The lessee shall be bound to comply with all the directions and instructions if any issued by the Hon'ble High Court, H.P as well as by the State Government from time to time with regard to mining operation and stone crusher.
18. The lessee shall carry out mining operation in the lease area strictly in accordance with approved Mining Plan and as per Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of illegal Mining, Transportation and Storage) Rules, 2015.
19. With regard to the local objections if any, raised by the local people, entire responsibility to settle the issue will be of the lease holder.
20. The lessee shall settle the dispute, arises if any, between him and land owners/co-sharers/right holders at his own level and shall indemnify the Govt. in this behalf.
21. No quarrying operation or mining shall carried on or permitted to be carried on by the Mineral Concession holder upto any point within five meters from the outer periphery of adjoining land as a safety zone.
22. The lease holder shall not store/stack any material in the acquired width of PWD road without the specific permission of the competent authority.
23. No mining shall be allowed in forest land without permission from the competent authority of Forest Department including any other land where there is growth of trees.
24. No mining shall be allowed in areas which may cause aesthetic/visual degradation near any known tourist spot.
25. No mining shall be allowed near to the site of culture, religious, historical, archeological or scenic importance.
26. No mining shall be allowed near habitation, where it is likely to cause noise beyond the permissible limit and vibration problems, due to blasting or operation of machinery.
27. The lessee shall take adequate steps to control and check soil erosion, debris flow etc. by raising various engineering structure.

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28. The lessee shall not sell the raw material to any other stone crusher unit.
  29. The lessee shall not sale the minor minerals out side the State.
  30. No mining shall be allowed where subsidence of rocks is likely due to steep angle of slope.
  31. The lessee shall carry out the mining operation in his boundary limit and provide suitable protection measures accordingly so that debris should not be rolled down.
  32. It will be the responsibility of the lessee that he adhere all the Rules/Act and Court order etc. as applicable to this proposal.
  33. No blasting shall be resorted to without taking proper license under the Explosive Act, 1984.
  34. The lessee shall pay contribution to District Mineral Foundation Fund (DMFT) and all the applicable taxes/funds in lieu of mineral concession.
  35. The lessee shall carry out mining operation in the lease area strictly in accordance with the stipulations as laid down by the Joint Inspection Committee in the joint inspection report.
  36. The lessee shall employ/retain consultant as per classification specified in rule 55 of Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of illegal Mining, Transportation and Storage) Rules, 2015.
  37. The mining lease deed will be executed at the capital of the State of Himachal Pradesh subject to the provisions of Article-226 of the Constitution of India. It is agreed upon by the lessee and the State Govt. that in the event of any dispute in relation to the area under mining lease, conditions of the lease deed and in respect to all matter touching the relationship of the lessee and the State Govt. suit or petition shall be filed in the Civil Court at Shimla and it is hereby expressly agreed that neither Party shall file a suit or appeal being action at any place other than the Court named above i.e. Shimla.
  38. The lessee shall, after ceasing mining operations, re-grass the mining area and any other area which has been disturbed due to mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc., at its own cost, in compliance to the directions passed by the Hon'ble Apex Court vide order dated 08.01.2020 in Writ Petition (s) 114/2014 titled as Common Cause Vs Union of India & Ors.
  39. As per Rule 16 (2) of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of illegal Mining, Transportation and Storage) Rules, 2015 the lessee shall

submit renewal of mining lease application before one year from the expiry of lease period.

Any other conditions as required for regulating the mining activities could be incorporated at the time of execution of mining lease deed agreement.

The lessee shall submit fresh No Mining Dues Certificate, fresh revenue record and Income Tax Clearance Certificate within three months of the grant order. The lease deed shall be executed only after submission of above documents.

These orders are subject to revision, in case of any dispute, if arises due to any reasons and the above conditions from 4 to 39 shall be incorporated in the lease deed in part-V after clause No. 8.

Yours faithfully,

Geologist Zone-IV  
Himachal Pradesh  
Dated 2025.

Endst. No. Udyog-Bhu (Khani-4) Laghu-48/2021-

Copy to the following for information and necessary action please.

1. The Sub-Divisional Officer (C) Sadar, Distt. Mandi, H.P.
2. The Range Forest Officer Mandi Forest Range, Distt. Mandi, H.P.
3. The Assistant Engineer, Chakkar Sub-Division, HPPWD Ner Chowk, Distt. Mandi, H.P.
4. The Assistant Engineer, JSV Sub Division Saigloo Distt. Mandi, H.P.
5. The Environmental Engineer, HPSPCB, Bilaspur, Distt. Bilaspur, H.P.
6. Mining Officer, Mandi, Distt. Mandi, H.P.

Geologist Zone-IV  
Himachal Pradesh

**FORM-R 189**  
 [See rule 69(1)]  
**Permanent Registration**  
**Department of Industries**  
**Office of the State Geologist**  
**Shimla-171001**

Whereas **M/s Mahalaxmi Stone Crusher, Prop. Smt. Lachhami Devi W/o Sh. Chattar Singh, Village Bair, P.O. Tilli, Tehsil Sadar, Distt. Mandi, H.P.** vide application dated 07.08.2025 applied for renewal of Permanent Registration of stone crusher unit established at Khasra No. 645/639/1, measuring 3-09-00 Bighas, falling in Mauza Bair, Tehsil Sadar, Distt. Mandi, H.P.

The Permanent Registration issued to **M/s Mahalaxmi Stone Crusher, Prop. Smt. Lachhami Devi W/o Sh. Chattar Singh, Village Bair, P.O. Tilli, Tehsil Sadar, Distt. Mandi, H.P.** is hereby renewed subject to the following conditions:-

1. The owner of the stone crusher shall observe the provisions of;
  - i) The Air (Prevention and Control of Pollution) Act, 1981 and rules framed thereunder.
  - ii) The Water (Prevention and Control of Pollution) Act 1974 and rules framed thereunder.
  - iii) The Environment (Protection) Act, 1986 and rules framed thereunder.
  - iv) The Noise Pollution (Regulation and Control) Rules 2000.
2. The expansion of a stone crusher shall not be allowed without prior approval of Geological Wing, Department of Industries, Himachal Pradesh.
3. The stone crusher owner shall ensure that the, emission standards are as per the Statutes as notified by the Government vide Notification No. STE-E-(5)-9/2018 dated 29.06.2021 or amended from time to time are adhered to.
4. The stone crusher owner shall adopt pollution control measures as per Government Notification No. STE-E-(5)-9/2018 dated 29.06.2021 or as amended from time to time.
5. The stone crusher owner shall submit a return by 10<sup>th</sup> of every month to the concerned Mining Officer, giving details of total quantity of minerals crushed, electricity consumed, power generated in case of captive power generated run crusher, fuel consumption in case of diesel run crusher, number of labour employed and wages paid etc.
6. Free access shall be given to the officer/official of the Geological Wing, Department of Industries, H.P. for the verification of plant & machinery, source/supply of raw material, sale record and stocks of raw material and finished goods.
7. The stone crusher owner shall immediately report to the Deputy Commissioner and Mining officer of the district concerned about any accident which may take place during the course of crushing operation resulting in serious bodily injury.
8. The stone crusher owner shall not pay wages less than the minimum wages prescribed by the Central or State Government from time to time under the Minimum Wages Act, 1948, to the workers employed in the crushing unit.

9. The stone crusher owner shall indemnify the State Government against the claim of the third party.
10. The stone crusher owner shall obtain renewal of consent to operate from the State Pollution Control Board before operating the stone crusher unit and shall not operate the stone crusher unit without valid COP.
11. The crusher owner shall ensure that aggregate is stacked in such a manner that it does not spill over to the Highway/roads which can be cause of road accident.
12. The Crusher Owner shall plant at least three rows of tall fast growing species of trees on all sides of the unit as a wind barrier for protection and conservation of environment.
13. Sign Board at a prominent place outside stone crushing unit shall be displayed indicating the name of crusher owner, capacity of unit, date of registration of the units and also its expiry, telephone numbers of the owner and Mining Officer, Mandi.
14. The crusher owner shall obtain all the required statutory clearance at his own level and shall operate the stone crusher accordingly, as per provisions of law.
15. The source of raw material to feed above stone crusher is mining lease area granted in favour of above applicant, bearing Khasra No. 1229/1/1, measuring 09-01-16 Bighas, (Pvt. land), falling in Mauza/Mohal Kathalag/141, Tehsil Sadar, Distt. Mandi, H.P. which is valid upto 27.03.2030.
16. This Permanent Registration is valid upto 07.03.2028. The said Permanent Registration is subject to order dated 11.3.2020 passed in CMP No. 8459 of 2019 in CWP No. 2067 of 2019 as well as final outcome of CWP No. 2067 of 2019.

✓ M/s Mahalaxmi Stone Crusher,  
Prop. Smt. Lachhami Devi S/o Sh. Chattar Singh,  
Village Bair, P.O. Tilli, Tehsil Sadar,  
Distt. Mandi, H.P.

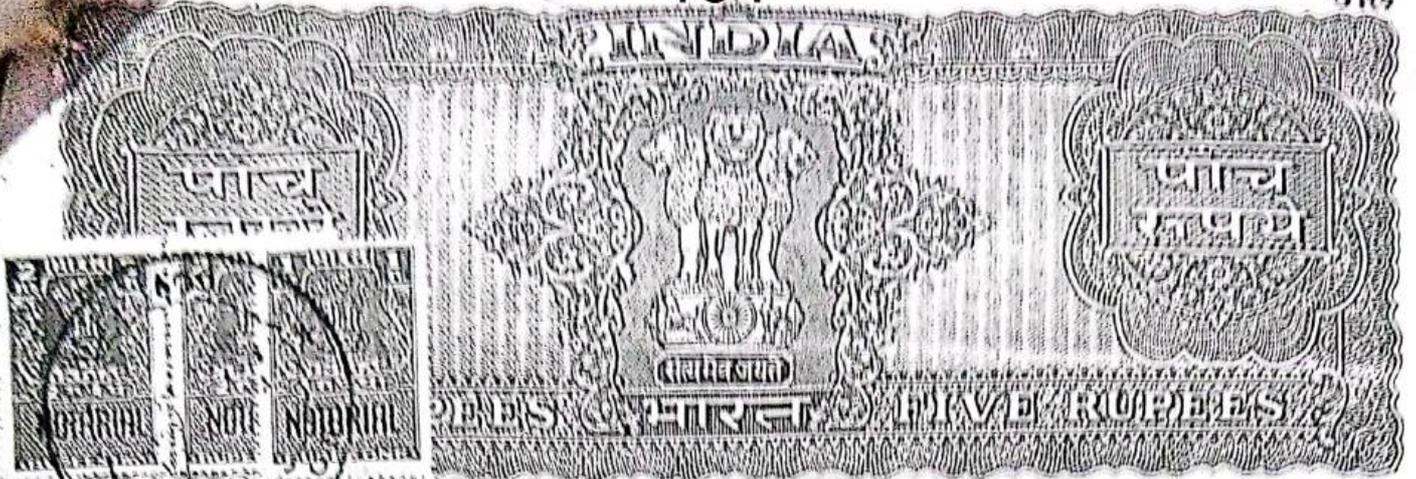
Endst. No. Udyog-Bhu/Regn./Mandi/Maha Laxmi St. Cr-5392  
Copy forwarded to:-

1. The Member Secretary, H.P. State Pollution Control Board, Phase-III, New Shimla-2.
2. The Mining Officer, Mandi, Distt. Mandi, H.P. for information and necessary action. He is directed to take action against the stone crusher owner of stone crusher, if it was operational without valid permission from competent authority. He is further directed to ensure that production should be got verified from production report, electricity details or any other measures like GST return etc. for which he will be held personally responsible. Also ensure that no DG set is installed in crusher complex.
3. Concerned mining lease file.

18  
Geologist Zone-IV  
Himachal Pradesh  
Dated 12/08/2025

18  
Geologist Zone-IV  
Himachal Pradesh

2



शपथी पत्र

मे बाबल सिंह पुत्र श्री गर्बदान सिंह निवासी बायर डा0 दिल्ली तहसील सदर जिला मण्डी आयु 64 वर्ष का हूँ ।

मे हल्पन्तु ब्यान करता हूँ:-

1, यह कि मेरे अपनी भूमि खाता- खातौनी न0 22/35 खासत न0 645/639 तादादी 8-16-2 बीघा मे से खासत न0 645/639/1 तादादी 3-9-0 बीघा स्थित मुहाल बायर/349 तहसील सदर जिला मण्डी को 20 वर्षों के लिए आज दिनांक 5/4/05 से क्र०/5 /4/2025 तक लीज पर श्रीमती लच्छमी देवी पत्नि श्री चन्न सिंह निवासी बायर तहसील सदर जिला मण्डी को दे रखा है।

2, यह कि उक्त रकबा मे श्रीमती लच्छमी देवी अपना करेसर लगा सकती है जिस के बारे मुझे कोई आपत्ती न है।

3, यह कि उक्त रकबा हर प्रकार के भार से मुक्त है।

4, यह कि मेरा शपथी पत्र सत्य व सही है इस का कोई भाग असत्य न है। दिनांक 5/4/05

हस्ताक्षर शपथकर्ता

शपथी पत्र के गुण किशोरी को मे

ज्ञान तथा विश्वास से नगर मण्डी

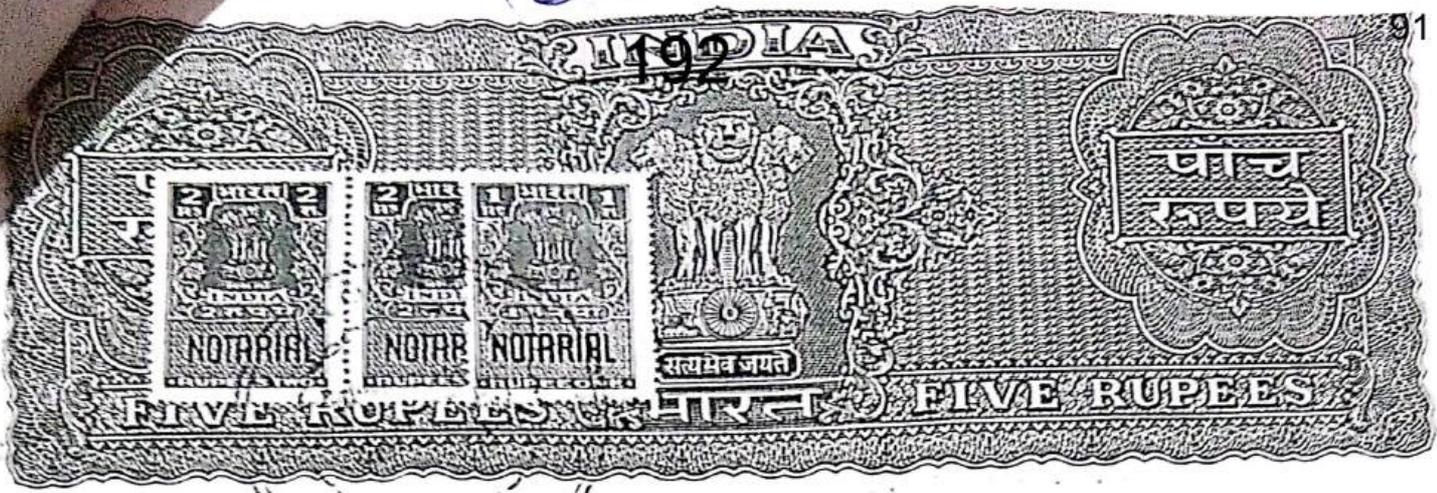
पर रक्षारता है।

Know persons only the person who has signed in my presence

Signature of Identifier

Handwritten notes and stamps including 'Pr. No. 1206' and 'Registered'.

Handwritten signatures and dates at the bottom right.



GOVT. OF INDIA  
AFFIDAVIT.

I, Balak Ram son of shri Anant Ram r/o village Kathlag, P.O. Padhiun, Tehsil Sadar, Distt. Mandi H.P. do hereby declare on oath as under:-

1. That the deponent is permanent resident of village Kathlag, P.O. Padhiun, Tehsil Sadar, Distt. Mandi H.P.
2. That the deponent has got no objection if Smt. Lecha Devi will install a Stone Crusher in Muhal Bair, Tehsil Sadar, Distt. Mandi H.P. bearing khasra No. 645/639/1.

*[Handwritten Signature]*

Deponent.

VERIFICATION:

I, deponent further declare that the contents of this affidavit are true to the best of my knowledge and nothing material has been concealed therefrom.

*[Handwritten Signature]*  
Certified that the contents of the Declaration affirmation, statement made on oath have been read over and explained to deponent/execution. Witnessed to understand the declaration affirmation statement at time of making thereof.

Verified at Mandi on 13.4.05.

*[Handwritten Signature]*  
Deponent.

I know personally the deponent who has signed in my presence

ATTESTED

*[Handwritten Signature]*  
Rajesh Kumar Verma  
NOTARY PUBLIC  
MANDI (H.P.)

*[Handwritten Signature]*  
Signature of Identifier  
Sh. Prakash Guleria

193

Copy of Judgment/Award/Order dt.  
 Passed in case CMA No. \_\_\_\_\_ Reg. No. 838/2024  
 Inst. on. 05.07.2024 Fixed/Decided on. 14.08.2024  
 Titled as Lachmi Devi Vs. Netar Singh  
 Passed by the Ld. Sr. Civil Judge Court No. I Mandi (H.P.)

CNR No. HPM03-001261-2024, CIS Registration No. 838 of 2024, CIS Case  
 Type: CMA, CIS Case Year : 2024.

**IN THE COURT OF GEETIKA KAPILA, SENIOR CIVIL  
 JUDGE, COURT NO.1, MANDI, DISTRICT MANDI, H.P.**

CNR No. : HPM03-001261-2024  
 Registration No. : 838 of 2024  
 CMA No. : 129-VI/24  
 Date of Institution : 05.07.2024  
 Date of Decision : 14.08.2024.

**In the matter of:**

1. Lachmi Devi @ Laxmi Devi Wd/o Late Sh. Chattar Singh R/o Village Bayar, P.O. Tilli, Tehsil Sadar, Distt. Mandi, H.P., aged 77 years.
2. Rajesh Kumar S/o Late Sh. Chattar Singh R/o Village Bayar, P.O. Tilli, Tehsil Sadar, Distt. Mandi, H.P., aged 45 years, Special Power of Attorney Holder of plaintiff No.1.

...Applicants.

**Versus**

1. Netar Singh
2. Ishwar Singh,  
 Both sons of Late Sh. Baman Singh R/o Village Bayar,  
 P.O. Tilli, Tehsil Sadar, Distt. Mandi, H.P.

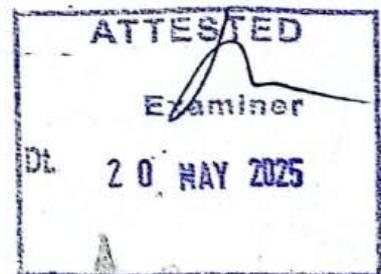
...Respondents.

**Application under Order 39 Rules 1 & 2 CPC.**

**Counsel:-**

For the Applicants : Sh. Akhilesh Thakur, Ld.  
 Advocate.

For the Respondents : Sh. Naresh Sharma, Ld.  
 Advocate.



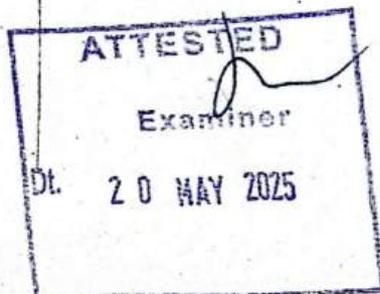
Senior Civil Judge  
 Court No.-1, Mandi (H.P.)

**ORDER**

This order shall dispose of an application filed under Order 39 Rule 1 and 2 of CPC filed by the plaintiffs (hereinafter referred to as the applicants) for restraining the defendants (hereinafter referred to as the respondents) from forcibly dispossessing the applicants from the portion of the suit land depicted as 645/639/1 in lease deed, affidavit and tatima and from interfering with the possession of applicants over this portion of suit land falling under Khata Khatauni No. 22/35 Khasra No. 645/639, as per jamabandi for the year 1998-99, which portion now comprises under Khata Khatauni No. 29/38 Khasra No. 820/645/639 Muhal Bayar, Tehsil Sadar, Distt. Mandi, H.P. in the jamabandi for the year 2018-19.

2. Briefly stated the facts of the application are that the applicant no.1 is in possession of portion of suit land comprised in Khata-Khatauni No. 22/35 Khasra No. 645/639 measuring 8-16-02 bighas, as per jamabandi for the year 1998-1999 bighas, situated at Muhal Bayar, Tehsil Sadar, Distt. Mandi, H.P. on the basis of lease for an agreed period of 20 years, since 05.04.2005. The said lease agreement was entered upon between Baman Singh S/o Sh. Govardhan, the predecessor-in-interest of the respondents and the applicants on 13.04.2005 depicting agreed portion of suit land which was put in the possession of the applicant. The portion was tentatively marked as 645/639/1 and it measured 3-9-0 bighas. It has been averred that late Sh. Baman Singh authorized the applicant to install a crusher on the said portion and had executed an affidavit on 05.04.2005 to this effect original of which was submitted to the authorities, however photocopy of same with tatima is

Senior Civil Judge  
Court No.-1, Mandi (H.P.)



CNR No.HPMA03-001261-2024, CIS Registration No.838 of 2024, CIS Case Type: CMA, CIS Case Year : 2024.

attached herewith. It has been averred that suit land was further bifurcated into new Khata Khatauni and Khasra Nos. after 1998-99 and it at present comprises under Khata Khatauni No. 29/38, Khasra No. 820/645/639, Muhal Bayar, Tehsil Sadar, Distt. Mandi, H.P. in the jamabandi for the year 2018-19. It has been averred that based on the affidavit and lease agreement the applicant no.1 had installed a stone crusher under the name of M/s Mahalaxmi Stone Crusher and has employed a number of persons with it on the suit land. It has been averred that agreed rent under the lease agreement was Rs. 50,000/- per year and was Rs. 12 lakhs in total for a period of 20 years. Yearly increase in rent was agreed upon at Rs. 1000 per year. It has been averred that the applicant no.1 has paid all the above amount. And has paid 5-6 times more than the agreed amount. At present the applicant had been paying Rs. 35,000/- p.m. to the respondents, specific details with cheque withdrawals by respondent shave been applied to the Bank and shall be supplied soon, which is again multiple times than what was agreed. Despite that respondents have started creating nuisance and are trying to stall the work of the applicants on the above said portion of suit land. On 27.06.2024, the respondents entered upon the land in lawful possession of the applicants, misbehaved and threatened the workers on the site and threatened to dispossess illegally the applicants from the suit land. It has been averred that the applicant no.1 is an old lady and due to old age she has appointed her son the special power of attorney to institute the present suit and do all the incidental works as mentioned in the SPA. The applicant no.2 is conversant with all the facts of the case and has personal knowledge about it. It has been averred

  
Senior Civil Judge  
Court No.-4, Mandi (H.P.)

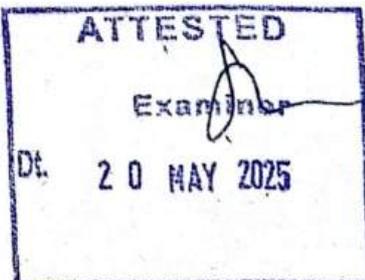


CNR No.HPMA03-001261-2024, CIS Registration No.838 of 2024, CIS Case Type: CMA, CIS Case Year : 2024.

that equity is in favour of the applicants as they have paid all the agreed amount of lease/rent for 20 years and as the respondents have received multiple times of agreed lease rent and now are estopped from dispossessing the applicants before the expiry of lease period or otherwise than in accordance with law. Hence, the present application. The application is duly supported with an affidavit of Sh. Rajesh Kumar.

3. Notice of this application was resisted by the respondents by filing a reply wherein, it is denied that applicant no.1 is in possession of portion of suit land comprised in Khata Khatauni No. 22/35, Khasra No. 645/639, measuring 8-16-02 bighas, situated at Muhal Bayar, Tehsil Sadar, Distt. Mandi, H.P. on the basis of lease for an agreed period of 20 years since 05.04.2005. However, the respondents are in owner in possession of suit land and the lease deed was registered between the parties on 18.11.2005, but the same was revoked on 20.01.2014 vide cancellation/revocation deed-1 vide Reg. No. 88/2014. Moreover, the lease deed registered between the parties for the land comprised in Khasra No. 645/639/1, measuring 3-9-0 bighas only which was revoked by the predecessor-in-interest of respondents and applicant herself. It is denied that predecessor-in-interest of the respondents put the applicant in possession of land bearing Khasra No. 645/639/1. The lease deed was revoked on 20.01.2014. The averments as to the suit land was further bifurcated into new Khata Khatauni and Khasra Nos. after 1998-99 and it at present comprises under Khata Khatauni No. 29/38, Khasra No. 820/645/639, Muhal Bayar, Tehsil Sadar, Distt. Mandi, H.P. in the jamabandi for the year 2018-19 are matter of

Senior Civil Judge  
Court No.-4, Mandi (H.P.)



-5:-

CNR No. HPMA03-001261-2024, CIS Registration No. 838 of 2024, CIS Case Type: CMA, CIS Case Year : 2024.

record, hence needs no reply. The averments as to based on the affidavit and lease agreement the applicant no.1 had installed a stone crusher under the name of M/s Mahalaxmi Stone Crusher and has employed a number of persons with it on the suit land are a matter of record and applicant will be put to strict proof for the same. The amount was agreed in lease deed between the parties is Rs. 24000/- for 20 years and the same lease deed was revoked on 20.01.2014. It is denied that the applicant no.1 has paid all the agreed amount and has paid 6 times more than the agreed amount. It is denied that at present the applicant had been paying Rs. 35000/- p.m. to the respondents. Record is also denied. It is denied that the respondents have started creating nuisance and are trying to stall the work of applicant on the above said portion and on 27.06.2024, the respondents entered upon the land in lawful possession of the applicant, misbehaved and threatened the workers on the site and threatened to dispossess illegally the applicant from the suit land. It is denied that equity is in favour of the applicants as they have paid all the agreed amount of the lease/rent for 20 years and as the respondents have received multiple times of agreed lease rent and now are estopped from dispossessing the applicants before the expiry of lease period or otherwise than in accordance with law. Rest of contests are denied. With these submissions, has prayed that the application be dismissed.

4. Rejoinder to the reply filed by the respondents was filed wherein denying the contents of the reply and have reasserted the contents of the application.

5. Heard. Record perused.

Senior Civil Judge  
Court No-4, Maudhi (H.P.)



-6:-

CNR No.HPMA03-001261-2024, CIS Registration No.838 of 2024, CIS Case Type: CMA, CIS Case Year : 2024.

6. From the perusal of record, it is transpired that the applicant has taken a specific plea that he is in possession on spot on the basis of lease deed and respondents be restrained from dispossessing him.

7. To the contrary, Ld. Counsel for respondent has argued that the lease deed relied upon by the applicants has been cancelled in the year 2014 and as such presently the respondents are in possession on spot. Perusal of record in hand clearly goes to show that one Baman Singh entered into lease deed dt. 13-4-2005 with applicant no.1. It is also pertinent to mention here that Baman was father of respondents and even the revenue record placed on file clearly shows that he was owner of the suit land and as such was entitled to execute a lease deed. Execution of lease deed is not disputed on record however, the respondent has come up with the case that lease deed stands cancelled in the year 2014. Furthermore, it is also evident that cancellation deed is also placed on record which has been executed by Baman only in the year 2014 but it is clear that the documents relied upon by the parties are yet to be established on record in accordance with law after adducing cogent and convincing evidence but at this stage it is clear that a prima facie case exist in favour of applicant because a lease deed was executed in their favour and no doubt a cancellation deed of the year 2014 is placed on record but at the same time certain payments are on record stated to have been done by Mahaluxmi-Stone crusher in favour of Ishwar Singh which shows that amount of Rs 35000/- has been paid repeatedly on numerous occasion which corroborated the averments of applicants only at this stage that they are making payments also and nothing has been

  
Senior Civil Judge  
Court No.-1, Mandi (H.P.)

ATTESTED

Examiner

Dt. 20 MAY 2025

CNR No.HPMA03-001261-2024, CIS Registration No.838 of 2024, CIS Case Type: CMA, CIS Case Year : 2024.

argued on record as to why the payments are being received by respondents. It is also pertinent to mention here that perusal of jamabandi shows that the khasra no. ie 645/639/1 vide mutation no.280 is under the ownership of State of HP whereas the possession over the said khasra no. is of PWD. However, it is evident that the applicant has at this stage even placed on record nakal aks latha , which clearly shows that the possession of applicants is over 820/645/639 and it even gets corroborated to the averment made by applicants in para no.4 of the plaint.

8. For relief of injunction triplicate test of injunction is to be passed and as far as the prima facie case is concerned the same lies in favour of applicants as a lease deed is in their favour and on the basis of same transaction is being made till date and if the lease deed was cancelled as submitted by respondent then there is nothing submitted at this stage that for what reason they are receiving payment from applicants. As far as balance of convenience is concerned, the same also lies in favour of applicants because if cancellation of lease is not genuine then definitely applicants will suffer loss and injury in case the applicants are dispossessed.

9. Basic purpose of granting injunction is to protect the suit property/land till the rights of the parties are completely determined by the court and the right of parties shall be determined by leading cogent and convincing evidence. Both the parties have placed documents on record but they are yet to be established on record .But, at this stage, I am of the opinion that there exist prima facie case in favour of plaintiff/applicant and if the respondents are not restrained from changing the nature of suit land then it is

  
Senior Civil Judge  
Court No.-1, Mandi (H.P.)



-8:-

CNR No.HPMA03-001261-2024, CIS Registration No.838 of 2024, CIS Case Type: CMA, CIS Case Year :2024.

the applicant who shall suffer irreparable loss. While deciding this application, I have placed reliance on AIR 1982 Gauhati 69 wherein it has been laid down that:-

*"It is true that the court will not so interfere if it thinks that there is no real question between the parties, but assuming that there is a substantial question to be decided, it will preserve the property until such question can be regularly disposed of. The court should grant the temporary injunction if the effect of not granting such an injunction will be to deprive the plaintiff forever of the right claimed by him in the suit."*

10. In view of the discussions made above as well as facts and circumstances are concerned, I feel that the applicant has been able to pass triplicate test of prima facie case, balance of convenience and irreparable loss and injury, as such, the prayer of the applicant for injunction deserves to be allowed and accordingly allowed and the applicant and respondents are directed to maintain status quo qua nature, possession from portion of land depicted as 645/639/1 in lease deed now khasra No. 820/645/639 Khata Khatauni No. 29/38, situated at Muhal Bayar, Tehsil Sadar, Distt. Mandi, H.P., till the final disposal of the suit on merits. Accordingly, application is allowed. It stands disposed of. It be registered and after due completion be tagged with the file for record. Accordingly, application is allowed. It stands disposed of. It be registered and after due completion be tagged with the file for record.

*Sd/-*  
Senior Civil Judge  
Court No. 1 Mandi (H.P.)



2024, CIS Case

White  
1/R

11. Before parting with the orders, it is made clear that the opinion made herein shall have no bearing over the merits of the case.

Announced and signed in the open Court today on this 14<sup>th</sup> day of August, 2024.



*(Signature)*  
(Geetika Kapila)  
Senior Civil Judge, Court No.1,  
Mandi, Himachal Pradesh, H.P.

- a) The number of the application in the register in form Annexure-B - 3928
- b) The date of presentation of the application for a copy: 09.05.2025
- c) The name of the copyist: Sanjay
- d) The date on which the copy was completed: 20.05.2025
- e) The date on which the copy was examined: 20.05.2025
- f) The date on which the copy was attested: 20.05.2025
- g) Purpose for which the copy is applied for: Proof
- h) The number of words or pages: 9
- i) 1. The cost of the copy as prescribed in the schedule annexed to these rules: 18
- 2. Urgent fee :
- 3. Search fee :
- 4. Date of delivery : 20-05-2025

Certified to be a true copy

*(Signature)*  
Superintendent  
Court of the Senior Civil Judge-cum-ACJM  
Court No.-I, Mandi Himachal Pradesh  
Authorised under Section 76 of the  
Indian Evidence Act 1971.

20.05.2025

No. MO/MDI/DDMA/2023-24/- 4285-4312  
Office: Mining Officer Mandi, Distt. Mandi, H.P.  
Mandi

Dated: 26-08-2023

To.

1	Baba Balak Nath, Stone Crusher, Village Dadour, P.O. Dhaban, Tehsil Balh, Distt. Mandi (HP).
2	Jagdish Stone Crusher, Village Malther, P.O. Ratti, Tehsil Balh, Distt. Mandi (HP).
3	Pooja Stone Crusher, Village Takoli, P.O. Panarsa, Tehsil Aut, Distt. Mandi (HP).
4	Durga Bhawani Stone Crusher Vill Bhurah PO Bali Chowki Distt Mandi
5	Murari Mata Stone Crusher, VPO Largi, Sub-Tehsil Bali Chowki, Distt. Mandi (HP).
6	Sharma Trading Company Stone Crusher, VPO Thalout, Sub-Tehsil Aut, Distt. Mandi (HP).
7	Hazari Stone Crusher Udyog Association, VPO Dharpur, Tehsil Sarkaghat, Distt. Mandi (HP).
8	Gangal Stone Crusher, Village Gangal, P.O. Kaloud, Tehsil Sunder Nagar, Distt. Mandi H.P.
9	Rajat Stone Crusher, Village Kachhali, P.O. & Tehsil Sandhol, Distt. Mandi (HP).
10	Shitla Stone Crusher, Village Jajrout, PO Balat, Tehsil Sadar, Distt. Mandi (HP).
11	Malhotra Stone Crusher, Village Ropi, PO Bali Chowki, Distt. Mandi (HP).
12	Ruma Stone Crusher, Village Shivdwala, PO Longni, Tehsil Sarkaghat, Distt. Mandi (HP).
13	Mahalaxmi Stone Crusher, Village Bair Kanhwala, PO Tilly, Tehsil & Distt. Mandi (HP).
14	Sharma Sand Stone Crusher, Village Traur, PO Segli, Tehsil Chachyot, Distt. Mandi (HP).
15	Akhtar Stone Crusher, Village Dadoh, PO Dhaban, Tehsil Sunder Nagar, Distt. Mandi (HP).
16	Naina Stone Crusher, Village Ropi, PO Bali, Choki, Distt. Mandi (HP).
17	Sheetla Stone Crusher, Village & P.O. Maloh, Tehsil Sunder Nagar, Distt. Mandi (HP).
18	Prem Stone Crusher Village Tikkari, PO Kamand, Tehsil Sadar, Distt. Mandi (HP).
19	L.N. Stone Crusher Village Kandhi PO Saroa Tehsil Chachyot District Mandi HP
20	Giula Sand Stone and Stone Crusher Unit Vill Padhar PO Majhwar Tehsil Sadar Distt Mandi

**Subject:** To stop the operations of the Stone Crushers.  
Sir,

This in with reference to the order number Rev(DMC)(F)-11-1/2022-Sec Dated 23-08-2023 issued by the Chief Secretary –Cum- Chairman (SEC) to the Government of Himachal Pradesh vide which all the stone crushers have been ordered to stop the operations

irrespective of perennial and non-perennial rivulets, on the Beas River and its tributaries till further orders or till such times the proper assessment of impact is made (Copy enclosed).

Therefore, in compliance to the ibid orders, you are hereby directed to stop the operations of your stone crusher with immediate effect.

Yours faithfully,

Encls. As above.

  
Mining Officer,  
Distt. Mandi, H.P.  
Ph. 01905-223342

Endst. No. As above 4285-4312 Dated 26-08-2023

- Copy to:
1. The Geologist Zone-IV, Himachal Pradesh for information please.
  2. The Executive Engineer, Himachal Pradesh Pollution Control Board, Regional Office, Bilaspur for information and further necessary action, please.
  3. The Sr. Executive Engineer, HPSEB Ltd., Sundernagar, for information and with a request to disconnect the electricity connection of the respective Stone Crusher in your jurisdiction, in compliance to the ibid orders of Government of Himachal Pradesh, please.
  4. The Executive Engineer, HPSEB Ltd., Mandi, for information and with a request to disconnect the electricity connection of the respective Stone Crusher in your jurisdiction, in compliance to the ibid orders of Government of Himachal Pradesh, please.
  5. The Executive Engineer, HPSEB Ltd., Gohar, for information and with a request to disconnect the electricity connection of the respective Stone Crusher in your jurisdiction, in compliance to the ibid orders of Government of Himachal Pradesh, please.
  6. The Executive Engineer, HPSEB Ltd., Jogindernagar, for information and with a request to disconnect the electricity connection of the respective Stone Crusher in your jurisdiction, in compliance to the ibid orders of Government of Himachal Pradesh, please.
  7. The Executive Engineer, HPSEB Ltd., Sarkaghat, for information and with a request to disconnect the electricity connection of the respective Stone Crusher in your jurisdiction, in compliance to the ibid orders of Government of Himachal Pradesh, please.
  8. The Executive Engineer, HPSEB Ltd., Dharampur, for information and with a request to disconnect the electricity connection of the respective Stone Crusher in your jurisdiction, in compliance to the ibid orders of Government of Himachal Pradesh, please.

  
Mining Officer,  
Distt. Mandi, H.P.  
Ph. 01905-223342

Government of Himachal Pradesh  
Department of Revenue  
State Disaster Management Authority  
(Disaster Management Cell)

No. Rev(DMC)(F)-11-1/2022-BEC

Dated: Shimla-2, 23<sup>rd</sup> August 2023

**ORDER**

Whereas during the ongoing monsoon season, the catastrophic landslides, falling of river banks, unprecedented erosion in most areas of the State and resultant loss of precious human lives has clearly established the disturbance of natural environment by anthropogenic and commercial activities;

And Whereas, the damage to various bridges, including 800-meter-long Chakki Bridge during the current monsoon season of 2023 and in year 2022 was primarily attributed to the rampant illegal and unscientific mining activities feeding the stone crusher units established in the area. Also, similar instances have been reported in other areas of the State especially, specifically along Beas river and its tributaries;

And Whereas, of particular concern is the alarming transformation of ecology in one of the rivers, i.e. River Beas and its tributaries over the years, especially during the monsoon periods. That this ecological transformation has inflicted significant damage on human settlements and public infrastructure. Alterations in rivulet courses, excessive side cutting, river bank failures, and floods surpassing historical flood levels have led to severe destruction, especially in the Beas catchment area. That these changes in the riverine ecosystem stand as a stark reminder of the disruption and imbalance induced by human interventions primarily due to illegal and unscientific mining feeding the stone crushers industry along the rivers;

And Whereas, the repercussions of these disasters extend far beyond environmental damage, encompassing substantial economic losses and deep human suffering. The unscientific practices that underlie these disasters will leave scars that require prolonged periods to heal. The destruction caused by both perennial and non-perennial rivulets highlights the severity of the situation, underscoring how seemingly insignificant water bodies can trigger catastrophic consequences when human activities disrupt their natural balance;

And Whereas possibly, central to these calamities are also stone crushers and illegal and unscientific mining operations which are feeding these

units, particularly in the Beas catchment area. It is imperative to shield the environment, especially water bodies, from the adverse consequences of such activities. This necessity is reinforced by the regulatory notifications issued under the Environment (Protection) Act, 1986 in this regard from time to time. The principles of precaution and sustainable development should serve as the guiding framework for these regulations, ensuring that developmental activities harmonize with ecological conservation;

And whereas, the operations of stone crushers along with illegal and unscientific mining activity mainly in Beas catchment are one of the main reasons for the said anthropogenic catastrophe, amongst others;

And Whereas, it has been observed by the Hon'ble NGT in the matter of O.A. No. 358 of 2016 titled as Bhag Singh V/s Union of India, concerning to setting up of stone crushers close to water bodies, that ***"...the object of the regulatory notification issued under the Environment (Protection) Act, 1986 is to protect the ecology from the adverse impact of location of a stone crusher nearby and Interpretation of a regulatory provision must be consistent with the 'precautionary principle' and 'sustainable development principle'....."***;

And Whereas, legal cautionary interventions have also been pursued to address this critical issue many a times. And there has been several court cases in various courts, viz, Hon'ble Supreme Court, Hon'ble NGT, Hon'ble High Court of Himachal Pradesh and various directives also highlights the concern of setting up stone crushers within certain distance from/ of water bodies. The Hon'ble National Green Tribunal (NGT) has even ordered the closure of stone crusher units within defined proximity to water bodies, emphasizing the importance of prioritizing environmental preservation over unchecked industrialization;

*NAIVE* And Whereas, in light of the above and keeping the welfare & lives of the citizens of the state paramount, it has become essential to take immediate and requisite steps to ensure that the natural ecology and environment is not adversely affected and any activity detrimental to human health and safety directly or indirectly is regulated in most appropriate manner;

And Whereas, with the adverse changes in the natural course of river Beas and its tributaries, taken place in the recent rains, it has become imperative to carry out scientific study through multi sectoral expert committee, to assess the cumulative impact of such activities, primarily, the Stone crushers and their contribution in the light of the recent catastrophic situation in the state, so that its environmental impact could be analyzed afresh, for ensuring safety of life and property of the people;

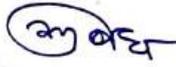
And Whereas the correlation between these disasters and stone crushing, mining activities underscores the immediate necessity to address the root causes of these calamities including putting check and scientific re-assessment of setting up stone crushers in the State;

Now therefore, in view of the above stated facts and in order to ensure utmost safety to human settlements and infrastructure, to preserve the fragile ecology and environment of the State and further with the intention to limit any such damage in future, State Disaster Management Authority, in exercise of the power vested under Section 24(l) of the Disaster Management Act 2005, hereby orders the following:

1. The Director Industry Himachal Pradesh to immediately stop the operations of all stone crusher irrespective of pereniality, i.e. of both perennial and non-perennial rivulets, on the Beas River and its tributaries till further orders or till such times the proper assessment of impact is made.
2. The existing captive & temporary stone crushers shall not come under the purview of this order.

In addition, the Deptt. of EST & CC shall convene a high level expert consultation immediately inviting experts from IITs, NITs, R&D Institutions, Universities, to identify the factors which formed such a disastrous position. The Department shall also conduct a comprehensive scientific study by constituting a Multi Sectoral Expert Committee to evaluate the cumulative impact of unscientific/ illegal mining activities and also assess to redefine distance limits as based on the findings, thereby allowing more effective regulation and management of such operations to preserve the environment in River System and to avoid any such anthropogenic induced disasters in the state.

This order shall come into force with immediate effect from the date of issue and violations dealt as per law.

  
**Chief Secretary -cum- Chairman (SEC) to the  
 Government of Himachal Pradesh**

**Endst No. As Above.**

**Dated, Shimla-171002, 23 August 2023**

Copy forwarded to the following for information and immediate necessary action:

1. The Secretary to the Governor, Himachal Pradesh, Shimla-2.
2. The Pr. Secretary to the Chief Minister, Himachal Pradesh, Shimla-2.
3. The Private Secretaries to the Cabinet/State Ministers, Government of Himachal Pradesh.
4. The Private Secretary to the Chief Secretary to the Govt. of Himachal Pradesh.

6. All the Administrative Secretaries to the Government of Himachal Pradesh.
7. All Heads of Departments of Himachal Pradesh.
8. All the Deputy Commissioners of Himachal Pradesh.
9. All the Divisional Commissioners of Himachal Pradesh.
9. The Director Industries, Department of Industry, Himachal Pradesh, Shimla-171002.
10. The Director (Environment, Science & Technology), Paryavarn Bhawan, Near U.S. Club Shimla 1.
11. The Member Secretary, H.P. State Pollution Control Board, Phase-III, New Shimla 9.
12. The State Geologist, Department of Industry, Himachal Pradesh, Shimla-171002.
13. Guard file.

  
Principal Secretary (Revenue-DM) to the  
Government of Himachal Pradesh

MO/MDI/M/s Maha Laxmi St. Cr. /2024-5974  
 Office of the Mining Officer  
 Mandi, Distt. Mandi (H.P.)

Dated:- 11/03/2024

To,

M/s. Mahalaxmi Stone Crusher,  
 Village- Balr, PO- Tilly,  
 Tehsil- Sadar, Distt. Mandi H.P.

Subject:

Regarding Grant of Permission to lift & Crush the auctioned Minor Mineral, applied by Smt. Lachhami Devi Prop. M/s. Mahalaxmi Stone Crusher, Village- Balr, PO- Tilly Tehsil- Sadar, Distt. Mandi H.P.

Sir,

With reference to letter bearing no. Ind -Bhu (Regd) Mandi-Mahalaxmi St.Cr.-14129 , dated 11-03-2024, received from Director of Industries, Himachal Pradesh, Shimla-1, permission is hereby granted in your favour to lift/ crush approx. 10951 MT balance advance royalty paid auctioned KMC Muck, presently stacked at dumping yard of M/s. Mahalaxmi Stone Crusher, valid for the period of 03 months or till the material is exhausted, whichever is earlier for commercial use.

Subject to the conditions given below.  
 Permission is valid up to 10-06-2024.

Condition:-

1. That you will not operate the stone crusher unit without valid Permanent Registration and consent to operate from PCB Department.
2. That you will lift/crush the assessed advance royalty paid auctioned material which is stacked at dumping yard of M/s Mahalaxmi St. Cr., with in permitted period only after completing all codal formalities.
3. In any case, if you found guilty of misusing the permission, the same will be withdrawn with immediate effect.
4. That the transportation of raw material will be prohibited between 8:00 PM to 6:00 AM.

(Bindiya Rani)  
 Mining Officer

Mandi, Distt. Mandi (H.P)  
 Ph.No. 01905-223342

Endst. No. As above \_\_\_\_\_ Dated \_\_\_\_\_

Copy to:-

1. The Director of Industries, Himachal Pradesh, Shimla-1 w.r.t. their office order No. Ind -Bhu (Regd) Mandi-Mahalaxmi St.Cr.-14129 , dated 11-03-2024, for information please.
2. The Geologist, Zone-IV, Himachal Pradesh, Shimla-9 for information please.
3. Sh. Pankaj Sharma (Assistant Mining Inspector) Sadar. He is directed to ensure that party will lift/crush the balance stacked/permitted auctioned material only. He is also directed to conduct surprise and routine inspections and also furnish monthly reports along with photographs regarding quantity of mineral lifted from the area.

(Bindiya Rani)  
 Mining Officer,

Mandi, Distt. Mandi (H.P)  
 Ph. No. 01905-223342

No. Ind-Bhu (Regd) 209 Mandi-Mahalaxmi St. Cr.-  
 Government of Himachal Pradesh  
 Department of Industries  
 "Geological Wing"  
 Dated, Shimla-171001

2024.

**Order**

In reference to this office letter of even No. 2651 dated 07.06.2023, vide which the permission to lift and use about 34159 MT of auctioned material was granted to M/s Mahalaxmi Stone Crusher Prop. Smt. Lachhmi Devi, Village Bair, P.O. Tilly, Tehsil Sadar, Distt. Mandi, H.P. after recommendations of the Joint Inspection Committee.

Now, the Mining Officer, Mandi, vide letter No. MO/MDI/Stone Crusher data/2023-24-5920 dated 04.03.2024 has reported that has reported that the applicant has consumed only 23208 MT of material out of granted permission of 34159 MT of material. As such permission to lift and use about 10951 MT of balance material is hereby granted for a period of three months or till the material is exhausted, whichever is earlier in favour of M/s Mahalaxmi Stone Crusher Prop. Smt. Lachhmi Devi, Village Bair, P.O. Tilly, Tehsil Sadar, Distt. Mandi, H.P. after completing all codal formalities and conditions as stipulated earlier.

✓ Smt. Lachhmi Devi,  
 Prop. M/s Mahalaxmi Stone Crusher,  
 Village Bair, P.O. Tilly, Tehsil Sadar,  
 Distt. Mandi, H.P.

Endst. No. Ind-Bhu (Regd) Mandi-Mahalaxmi St. Cr.-14128

Copy to:-

1. The Mining Officer, Mandi, Distt. Mandi, H.P. w.r.t. his letter referred to above for information and necessary action.
2. The Assistant Engineer, HPPWD, Division No. 2, Mandi, Distt. Mandi, H.P. w.r.t. joint inspection report dated 01.06.2022 for information please.

  
 Director of Industries  
 Himachal Pradesh  
 Dated 11/31 2024.

  
 Director of Industries  
 Himachal Pradesh

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हिमाचल प्रदेश  
जल शक्ति विभागक्र०:-अ०अ०-ज०श०म०-मण्डी-का०स०-एन०जी०टी० / 2025- 17404-06 दिनांक:- 21-01-2026  
प्रेषित,✓ नोडल एवं क्षेत्रीय अधिकारी,  
हि०प्र० राज्य प्रदूषण नियन्त्रण बोर्ड,  
मण्डी (हि०प्र०)।

विषय:-

**Regarding compliance of Hon'ble NGT's order dated 04.12.2025, passed in O.A. No.599/2025 titled as Netar Singh & Ors. Vs State of H.P. & Ors. before the Hon'ble NGT, Delhi.**

सन्दर्भ:-

आपके कार्यालय पत्र क्रमांक: **No.PCB/RO Mandi(34)/O.A. No. 599/2025-2637-40 dated 13.01.2026** के सन्दर्भ में ।

उपरोक्त विषय के सन्दर्भ में कृपया आपके कार्यालय के सन्दर्भित पत्र का अवलोकन करें । जिसके द्वारा चाही गई सूचना निम्न प्रकार से है:-

क्रमांक	विवरण	उत्तर
8.	अभी हाल ही में, कुछ महिनो पहले नीचे वाली सडक पर अवैध खनन किया गया है । इसके कारण साथ लगे प्राचीन दो जल स्रोत प्रभावित हुए हैं । एक बडे जल स्रोत, जिसे (गवाऊ) नामक स्थान पर जाना जाता है, में पानी की भारी कमी आ गई है, जिससे आसपास की जनता में भारी आक्रोश है ।	इस सम्बन्ध में सूचित है किया जाता है कि संबधित कनिष्ठ अभियंता ने स्थल का निरिक्षण दिनांक 15.01.2026 को किया और पाया कि "गवाऊ" नामक जल स्रोत एक बावडी है जिसका उपयोग स्थानिय निवासी करते है । विभाग इस जल स्रोत से किसी भी प्रकार का जल दोहन नहीं कर रहा है व विभाग द्वारा जल प्रवाह की मात्रा का आकलन भी नहीं किया गया है ।
9.	एक जल स्रोत (सुबल) नाम से गांव कि सीमा में इस खनन वाली जगह के पास ही स्थित है । यह स्रोत हम गांव वासियो, हमारे पशुओं तथा जंगली जानवरों के लिए मुख्य प्राचीन जल स्रोत था उस स्थान पर सरकार की ओर से बहुत पहले एक टैंक का निर्माण किया गया था, लेकिन खनन के कारण उसका रास्ता भी बंद हो गया है । उस स्थान पर भी पानी की भारी कमी आ गई है ।	इस सम्बन्ध में सूचित है किया जाता है कि संबधित कनिष्ठ अभियंता ने स्थल का निरिक्षण दिनांक 14.01.2026 को किया और पाया कि "सुबल" नामक एक जल स्रोत है जिसका उपयोग स्थानिय निवासी करते है । विभाग इस जल स्रोत से किसी भी प्रकार का जल दोहन नहीं कर रहा है व विभाग द्वारा जल प्रवाह की मात्रा का आकलन भी नहीं किया गया है ।

अतः सूचनार्थ एवं आवश्यक कार्यवाही हेतु पेषित है ।

संलग्न:- छायाचित्र ।

अधिशायी अभियन्ता,  
जल शक्ति मण्डल,  
मण्डी (हि०प्र०)।

प्रतिलिपि सहायक अभियन्ता जल शक्ति उप मण्डल मण्डी व साईगलु को उनके पत्र संख्या क्रमशः 4286-87 दिनांक 15.01.2026 व 1277-78 दिनांक 16.01.2026 के सन्दर्भ सूचनार्थ पेषित है ।

अधिशायी अभियन्ता,  
जल शक्ति मण्डल,  
मण्डी (हि०प्र०)।



OFFICE OF DEPUTY CONSERVATOR OF FORESTS,  
MANDI FOREST DIVISION, MANDI, HP 175001  
Phone & Fax 01905-235360, e-mail-[dfomandi@gmail.com](mailto:dfomandi@gmail.com)

No./R.K/-----  
To

8062

Dated-----  
23/01/2026

✓ Nodal and Regional Officer,  
H.P. State Pollution Control Board,  
Mandi, Distt. Mandi H.P.

**Subject :-** Regarding compliance of Hon'ble NGT's order dated 04.12.2025 passed in O.A No. 599/2025 titled as Netar Singh & Ors Vs State of H.P. & Ors before the Hon'ble NGT Delhi

Sir,

Kindly refer to your office letter No. PCB/RO Mandi (34)/O.A No. 599/2025-2644-47 dated 15.01.2026 on the subject cited above.

2 The inquiry in the above-mentioned matter has been carried out by R.O. Mandi in association with concerned forest field functionaries ( Copy enclosed) . As per the inquiry report no forest offence case has been registered against the said stone crusher M/S Mahalakshmi Stone Crusher, Village Biar P.O Tilli Tehsil Sadar Distt. Mandi H.P. during last five years.

3. Further, with regard to the alleged damages to the water supply caused by the operation of the stone crusher/mining activities, the matter pertains to the Jal Shakti Department. This for favour of your kind information and further necessary action at your end please.

**Encl :-** As above

Deputy Conservator of Forests,  
Mandi Forest Division, Mandi,HP

No. 2210  
 HP Forest Department  
 Dated 21.01.26

From :- R.F.O. Mandi

To :- D.C.F. MANDI

**Subject:-** Regarding Complaiance of Hon'ble NGTs order dated 04.12.2025 passed in OA no. 559/2025 titled as Neter Singh & Ors. Vs State of H.P. & Ors before the Hon'ble NGT, Delhi.

**Memo:-** Kindly refer to your office endst no. 8007 dated 21.01.2026 on the subject cited above, it is respectfully submitted as under:-

Regarding the point raised in the letter: "*Whether any damages by Smt. Lachmi Devi, the Proprietor of M/s Mahalakshmi Stone Crusher, Vill. Biar PO Tilli Tehsil Sadar Distt. Mandi H.P. was done/observed in the forest land located near the stone crusher unit in last five years and details of action taken against the unit.*"

It is submitted as per reported by block forest officer Sadar that no damage been reported by the Forest Department in the last five years. Accordingly, no forest offence case has been registered against the said stone crusher unit during the said period. Further, regarding damages to water supplies caused by the operations of the stone crusher/mining activities, it is submitted that this matter pertain the to Jal Shakti Department. This information is submitted for kind information and further necessary action please.

R.K/Sale  
 In  
 21/01/26



  
 Range Forest Officer,  
 Mandi Forest Range

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HIMCAHAL PRADESH  
PUBLIC WORKS DEPARTMENT

No.PW-MDII-WA-I-Court Case-2025

19400 - 03

Dated:- 29/01/2026

To,

Er. Vinay Kumar,  
Nodal and Regional officer,  
HP State Pollutions control Board, Regional officer Mandi,  
Legend Building, 1<sup>st</sup> Floor, Opposite Dev Bhoomi Hyundai,  
V.P.O. Gutkar, Tehsil Balh. Distt. Mandi, H.P.

Subject:-

**Regarding Compliance of Hon'ble NGT's order dated 04-12-2025, passed in O.A. No. 599/2025 titled as Netar Singh & Ors. Vs State of H.P. & Ors. Before the Hon'ble NGT, Delhi.**

With reference to subject cited above and with reference to your letters dt 13-01-26 and 28-01-26, it's submitted that due to installation of stone crusher and mining done thereafter, a small cavity has got developed on valley side of the road. At present the traffic is running smoothly on the road but in the long run and due to anticipated heavy rains, the road may get settled at later stage causing hinderance in the smooth flow of traffic.

  
Executive Engineer,  
Mandi Division No.II,  
HPPWD Mandi.

Copy to the Deputy Commissioner, Mandi, District Mandi, H.P. for information please.

Copy to Dr. Narender Sharma, Scientist F & Regional Director, Central Pollution Control Board, Regional Directorate Chandigarh, for information please.

Copy to the Sub-Divisional Officer ©, Sadar, Tehsil Sadar, Distt. Mandi for information please.

Copy to Guard file.

  
Executive Engineer,  
Mandi Division No.II,  
HPPWD Mandi.



खनि अधिकारी मंडी  
जिला मंडी (हि० प्र०)।

विषय :- महालक्ष्मी स्टोन क्रशर कटलग का मौका निरीक्षण रिपोर्ट वारे।

महोदया जी,

उक्त विषय पर प्रस्तुत है कि दिनांक 24-06-2024 को कार्यालय में महालक्ष्मी स्टोन क्रशर के भूमि मालिकों द्वारा की गई शिकायत के सन्दर्भ में औचक निरीक्षण किया गया है।

निरीक्षण के दौरान मौका पर स्टोन क्रशर पर कार्य बंद पाया गया है। निरीक्षण के दौरान स्टोन क्रशर के समीप उन्हें पूर्व में अनुमति प्राप्त KMC का ही खनिज पाया गया है व कोई भी अवैध खनन गतिविधि क्रशर संचालक द्वारा की गई नहीं पाई गई। पूछने पर क्रशर संचालक द्वारा अपने क्रशर की वैध PMT की प्रति उपलब्ध करवा दी गई हैं।

अतः मौका निरीक्षण रिपोर्ट आपकी सूचनार्थ व आगामी कार्यवाही हेतु प्रेषित है।

भवदीय

प्रकाश चन्द

सहायक खनि निरीक्षक सदर जिला मंडी  
हिमाचल प्रदेश

Shaike  
"Sh. Pancaj"  
The party has all  
Permission from Department  
Also the previous with respect  
to land dispute is out of this  
Office jurisdiction. Hence, He may  
Be allowed to operate crusher  
Having valid PMT / Equivalence of  
mineral.  
26/09/2024

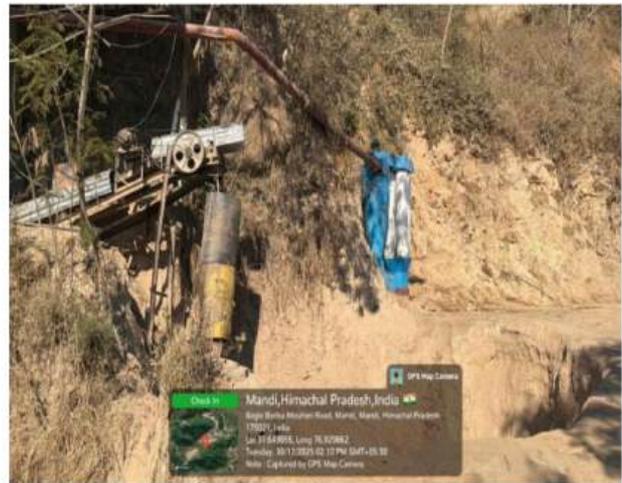
Annexure-R21



Covered Plant & Machinery



Wind Breaking Wall



Dry Extraction cum Bag Filter



Plantation  
 adjoining to  
 boundaries of  
 the Stone  
 crusher

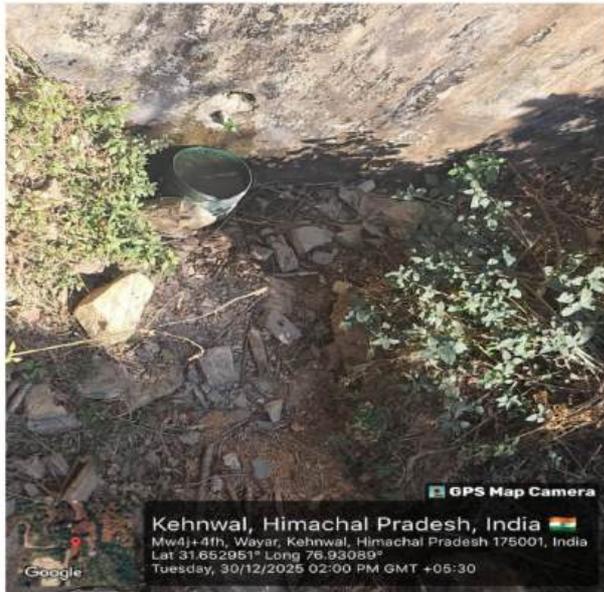


**Material Stacked adjoining to Road**

**Photograph showing the alleged stacked material adjoining to road.**



**Photograph showing Water Source (Gawang)**



**Spring (Subal) Water Source**



**Photograph Showing Road and Hill Slope Mining lease area of unit (2004-2009)**